

**REPORT ON DAMAGE ASSESSMENT
DUE TO ILLEGAL MINING OF
LIMESTONE**

**(As per the order of Hon'ble National Green Tribunal (NGT),
Principal Bench, New Delhi in Original Application No.
101/2019(WZ) Sayyed Mohammed Sabir Usman & Anr.
Vs Union of India & Ors.**

Submitted to:

**Hon'ble National Green Tribunal,
Western Zone (Pune Bench)**

Prepared By:

**Gujarat Pollution Control Board, Gandhinagar,
State Level Expert Appraisal Committee, Gujarat,
Office of Geology and Mining and District Magistrate
of Porbandar, Rajkot, Junagadh, Devbhumi Dwarka
and Jamnagar District.**

Dec 2023

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Sayyed Mohammed Sabir Usman & Anr.

Vs Union of India & Ors.

1.0 BACKGROUND

A Miscellaneous application was filed by Sayyed Mohammed Sabir Usman & Anr. before the Hon'ble NGT and it was submitted that mining is being done in Porbandar, Rajkot, Gir-Somnath, Junagadh, Devbhoomi Dwarka and Jamnagar Districts and without any prior Environmental Clearance from SEIAA, Gujarat and 40 mining leases have been named in violation of EIA Notification 2006. It was further submitted that the miners do not have valid Consent to Operate from GPCB under the Air Act, 1981 and Water Act, 1974.

The Hon'ble Tribunal vide it's order dated 22.08.2023(Annexure-II) was placed to issue the following directions: -

“Looking to the nature of dispute involved, we deem it appropriate to constitute a Joint Committee, consisting of one member each from State Environment Impact Assessment Authority (SEIAA), Gujarat. Gujarat Pollution Control Board (GPCB), Department of Industries and Mines, Gujarat, District Collector of the concerned district and GPCB shall be the nodal agency of the said Committee. The Joint Committee shall visit the sites in question and submit its report on the damage caused to the environment after 31.03.2016 in violation of law.”

Referring to above Hon. NGT Order, GPCB - Gandhinagar has issued committee formation letter dated 18/09/2023 to all committee members. Accordingly, Industries and mines department – Gandhinagar has deputed Geologist of respective districts vide order dated 27/09/2023. SEIAA-Gujarat has deputed Shri Rikesh virda, AEE as Representative of SEIAA vide letter dated 18/10/2023. Similarly, District Magistrates has deputed Sub-Divisional Magistrates of their respective Districts. Above orders are attached in Annexure – III.

Further, a video meeting was organized on date 26/10/2023 with all committee members to discuss planning of site inspection and methodology of Damage to Environment Calculations. As per outcome of meeting, it was decided by committee members that Damage to environment calculation will be based on Hon'ble NGT O.A. 58/2018 matter calculations. The Minutes of Meeting is attached in Annexure- IV.

1.1 FIELD INVESTIGATION

Referring to the original petition filed by Sayyed Mohammed Sabir Usman & Anr. before the Hon'ble NGT, 21 limestone mines located in the Porbandar district were inspected by the Joint Committee on 1-4 November 2023, 03 lime stone mines of Rajkot and Gir-somnath district were inspected on 7 November 2023, 01 of Devbhumi dwarka and 01 of jamnagar district were inspected by on 8 November 2023. The list of all 40 mine leases is given in **Table 1**.

TABLE 1: DETAILS OF 21 MINE LEASES UNDER INVESTIGATION

Sr no.	Name of Mines	Lease Area in Ha
1	M/S. HAMIR HARJIBHAI LIMESTONE MINE, Survey No. 190/42B, Village-Adityana, Taluka-Ranavav, District-Porbandar	32.78
2	M/S. ASHOK BABULAL SINGHAV LIMESTONE MINE , Survey No. 207, Village-Aniyari, Taluka-Ranavav, District-Porbandar	11.77
3	M/S. UDAYSINH MOHOBATSINH LIMESTONE MINE , District-Porbandar	12.14
4	M/S. M.C. MODHVADIYA LIMESTONE MINE, Survey No. 1119, Village: Kuchadi, Taluka: Porbandar, District-Porbandar	10.12
5	M/S. VALJI RUDABHAI LIMESTONE MINE Survey No. 207, Village-Aniyari, Taluka-Ranavav, District- Porbandar	18.2108
6	M/S. R.R MINRELS LIMESTONE MINE Survey No. 358/1, Village: Bhod, Taluka: Ranavav, District-Porbandar	13.3748
7	M/S. BHINIBEN MERUBHAI GAREJA LIMESTONE MINE Survey No. 20/P, Village: Aniyari, Taluka: Ranavav, District- Porbandar	2
8	M/S. PUNJABHAI ARJANBHAI ODEDRA LIMESTONE MINE, Survey No. 209/1, Village: Khirsara, Taluka: Ranavav, Dist: Porbandar	2
9	M/S. PARBATBHAI MALDEBHAI PARMAR LIMESTONE MINE Survey No. 209/1, Village:Khirsara, Talauka:Ranavav, District-Porbandar	2
10	M/S. ASHOK BABULAL SINDHAV LIMESTONE MINE, Survey No. 358/3, Village: Bhod, Taluka: Ranavav, District- Porbandar	16.18
11	M/S. BABUBHAI LILABHAI KESHVAL LIMESTONEMINE, Survey No. 20P, Village:Aniyari, Taluka:Ranavav, Dist: Porbandar	2
12	M/S. GOGANBHAI JIVABHAI BHUTIA LIMESTONE MINE, Survey No. 78/5/1, Village: Ranavav, Taluka: Ranavav, District-Porbandar	2
13	M/S. ARSHIBHAI VAJSHIBHAI ODEDRA LIMESTONE MINE, Survey No. 265P, Village: Dolatgadh, Taluka: Ranavav, District-Porbandar	2

14	M/S. VINJABHAI ARJANBHAI ODEDRA LIMESTONE MINE, Survey No. 265P, Vill: Dolatgadh, Taluka: Ranavav, Dist-Porbandar	2
15	M/S. GATRAL MINRELS LIMESTONE MINE, Survey No. 613P, Village: Vadawala, Taluka: Ranvav, District-Porbandar	2
16	M/S. GOPALBHAI MEGHAJIBHAI PATEL LIMESTONE MINE, Survey No. 91, Village: Biladi, Tal: Kutiyana, District-Porbandar	4
17	M/S. MASHRIBHAI RAJSHIBHAI KARAVADARA LIMESTONE MINE, Survey No. 429, Village-Ishwarya, Taluka-Kutiyana, District-Porbandar	4
18	M/S. VAJSHIBHAI LAXMANBHAI ODEDRA LIMESTONE MINE, Survey No. 119P, Village: Druwada, Taluka: Kutiyana, District-Porbandar	2
19	M/S. MERKHIBHAI JETABHAI VANDA LIMESTONE MINE, No. 46/2, Village-Roghada, Taluka-Kutiyana, Survey District-Porbandar	4
20	M/S. NATHABHAI SAVDASBHAI AAGATH LIMESTONE MINE, Survey No. 265P, Village: Dolatgadh, Taluka: Ranavav, District-Porbandar	2
21	M/S. DEVABHAI KALABHAI BHUTIYA LIMESTONE MINE, Survey No. 78/5, Village: Ranavav, Taluka: Ranavav, District-Porbandar	11.33
Rajkot District		
22	M/S. RAMILABEN P BARIYA LIMESTONE MINE Survey No.174P, Village: Tansava, Taluka: Upleta, District- Rajkot	4
23	M/S. HARDASHBHAI GOVINDBHAI BHIMBHA LIMESTONE MINE, Survey No.8/1/P, Village: Vadekhan, Taluka: Upleta, District-Rajkot	4
Gir-Somnath District		
24	M/S. YUNUS ABDUL HABIB LIMESTONE MINE Survey No. 189, Village-Semarvav, Taluka-Talal, District- Gir Somnath	4.9
Jamnagar District		
25	M/S. GAYATRI MINERAL LIMESTONE MINE Survey No. 165, Village-Rakka, Taluka-Lalpur, District- Jamnagar	7
Devbhumi Dwarka District		
26	M/S. ABBAS DOSTMAMAD KHIRA LIMESTONE MINE Survey No. 907, Village-Bhatiya, Taluka-Kalyanpur, District-Dev bhumi dwarka	49.3904

Following 14 Mines of Junagadh and Gir somnath District of Hon'ble NGT OA 101/2019 matter were already inspected twice previously by Joint Committee formed in Hon'ble NGT O.A. 58/2018 matter. Damage caused to Environment was already calculated for these mines and Submitted to Hon. NGT; Rojkam of committee members is attached in Annexure – V.

27	M/S. GHCL LTD LIMESTONE MINE Survey No. 408/6, Village Gorakhamdhi, Taluka Sutrapada, District-Gir Somnath, Gujarat-362275	8.73
28	M/S. GHCL LTD LIMESTONE MINE, Survey No. 81P, Village-Kodinar Taluka-Veraval, District- Gir Somnath, Gujarat-362265	4.70
29	M/S. S. J. TRIVEDI LIMESTONE MINE, Survey No. 523, Village-Dari, Taluka-Veraval, District-Gir Somnath, Gujarat-362265	9.35
30	M/S. GOPALSINH HIMATSINH CHAUHAN Survey No. 64/P, Village-Jasadhar, Taluka-Talala, District Gir Somnath-362150	2.00
31	M/S. VAJESHINH DANSINH MORI LIMESTONE MINE, Survey No. 52/2P, Village-Jasadhar, Taluka-Talala, District Gir Somnath-362150 Gujarat	2.00
32	M/S. R. J. TRIVEDI & CO. Survey No. 65/70P, Village Umba, Taluka Veraval, District Gir Somnath-362265 Gujarat	7.69
33	M/S. AHER BHAGVAN BHIMASINH LIMESTONE MINE Survey No. 389P, Village Ajotha, Taluka Veraval, District Gir Somnath-362265 Gujarat	6.47
34	M/S. SOMNATH HYADRATED LIME AND CHEMICAL & CEMENT INDUSTRIES PVT. LTD., Survey No. 42/1, Village-Kherali, Taluka-Veraval, District- Gir Somnath-362265 Gujarat	15.1 352
35	M/S. NOORMOHMED KALUBHAI PATANI LIMESTONE MINE Survey No. 49, Village Khedrali, Taluka Veraval, District Gir Somnath, Gujarat-362265	4.25 93
36	M/S. VIKRAM CHEMICALS CO. LIMESTONE MINE Survey No. 110P, Village-Damasa, Taluka-Una, District- Gir Somnath, Gujarat-362560	2.00
37	M/S. DHIRAJLAL PANCHABHAI VACHANI, Survey No. 49, Village-Undri, Taluka-Gir Gadhada, District- Gir Somnath, Gujarat.	4.00
38	M/S. SOMNATH HYDRATED LIME AND CHEMICAL & CEMENT INDUSTRIES PVT. LTD., Survey No. Meghal River Bed, Near Village Zadaka, Taluka Maliya, District-Junadh, Gujarat-363670	10.0
39	M/S. DINESH KUMAR & CO. LIMESTONE MINE Survey No. 2P, Village-Khorasa, Taluka Maliya, District Junadh, Gujarat-363670	5.00
40	M/S. RAJSI RANA JOTAVA LIMESTONE MINE Survey No. 29P, Village-Khorasa, Taluka-Maliya, District- Junagadh, Gujarat-363670	4.00

1.1.1 Joint Committee Inspection:

The Joint Committee inspected remaining 26 limestone mines. Details regarding date of commencement of mining, monthly & yearly production, Mineral Sale value was collected from Office of District Geologists. Other information such as, method of mining, mode of mineral transport and transport route, man power details, etc. was collected from mine owners. Inspection observations during joint committee inspection is as below.

**1. UDAYSINH M. JETHAWA LIMESTONE MINES (12.14 Ha)
S. NO.78/5, NR. TATA CHEM MINE, RANAVAV, DIST: PORBANDAR**

This is open cast mine for major mineral limestone having 12.14 Ha lease area. During visit, partly mine is observed waterlogged (2 mine pit) & in 2 mine pit Mining activity is observed in operation through breaker machine. Unit has obtained EC vide EC no: F.no.23-165/2018-IA.III (V) dated 26/07/2021 for limestone 125025 TPA. Earlier Unit has submitted bank guarantee of Rs. 79,62,000 in Moef & CC and also submitted interim EDC of 12,50000 vide UTR no UTIRBRS2022111800359116 on dtd 18-11-2022& remaining EDC of 12,50000 vide UTR no UTIRBRS2022112200355061 on dt. 22-11-2022. Unit has provided 3 no of breaker machine and 2 nos of loading truck. Loading truck is transported with royalty. Unit has own one crusher plant where crusher, conveyor belts, vibrating screener are provided but observed not in operation. During visit, unit has not provided lease display board at mines & not provided fencing near mine pit. Unit has also not provided lease identification marking pillar at regular interval. In crusher area unit has partly provided green net to prevent fugitive emission. During visit, it is observed that unit has carried out water sprinkling in internal road but not provided water sprinkling system for mining area. During visit, in mining area scattered plantation observed in some portion.

**2. LIMESTONE MINE OF SHRI ASHOK BABULAL SINDHAV (16.18 Ha)
SURVEY NO: 358/3, VILLAGE: BHOD, TA: RANAVAV, DIST: PORBANDAR**

This is open cast mine for major mineral limestone having 16.18 Ha lease area. During inspection, mines is observed not in operation and party water logged. However, fresh mined material and mining traces are observed at site during inspection. Unit has obtained TOR from SEIAA wide TOR No: SEIAA/GUJ/TOR/1(a)/759/2022 on dated 23/03/2022 for M/S Ashok Babulal Sindhav "Bhod Limestone mining project". This mine is falls in category "B1" as per TOR. During visit, unit has not provided lease display board at mines & not provided fencing near mine pit. Unit has also not provided lease identification marking pillar at regular interval. Huge amount of limestone stock observed in mines. During site visit, in between mining lease area 16. 18 of this mine, one plot having area 1.00-hectare name in "somnath mineral" has been observed registered by District collector Porbandar in year 2019. One crusher plant is existing in Somnath mineral plot. Three-layer plantation observed at boundary line at one side.

**3. ASHOK BABULAL SINDHAV LIMESTONE MINE, UNIT -2 (23.88 Ha)
S.NO. 207/P, VILLAGE: ANIYARI, TA: RANAVAV, DIST: PORBANDAR**

This is open cast mine for major mineral limestone having 11.77 Ha lease area. During visit, this mine is observed not in operation. This mine has obtained TOR from SEIAA wide TOR No: SEIAA/GUJ/TOR/1(a)/758/2022 on dated 23/03/2022 for M/S.Ashok Babulal Sindhav "Aniyari Limestone mining project". This mine is falls in category "B1" as per TOR. As per obtained TOR mine lease area is decreased upto 11.77 Ha out of 23.88 ha as this remaining mine area is within 1 Km from the Barda Wildlife Sactury "No Mining Zone". During visit, unit has not provided lease display board at mines & not provided fencing near mine pit. Unit has also not provided lease identification marking pillar at regular interval. During site visit, In the Mining area no any plant/machinery/vehicle observed.

**4. DOLATGADH LIMESTONE MINE – VINJA ARJAN ODEDARA (2.00 Ha)
SURVEY NO. 265(P), VILLAGE: DOLATGADH, TA: RANAVAV, DIST: PORBANDAR**

This is open cast mine for major mineral limestone having 2.00 Ha lease area. During visit, this mine is observed not in operation. Unit has obtained TOR from SEIAA wide TOR No: SEIAA/GUJ/TOR/1(a)/6/2022 on dated 04/01/2022 for M/S Vinja A.Odedara for “Dolatgadh Limestone mine”. This mine is falls in category “B1” as per TOR. During visit, Mining is not going on. no any mining activity carried out on site or no any plant/machinery installed on site. No any stock observed at site. During visit, unit has not provided lease display board at mines & not provided fencing. Unit has also not provided lease identification marking pillar at regular interval.

**5. M/S ARSHIBHAI VAJSHI ODEDARA LIMESTONE MINE (2.00 Ha)
SURVEY NO. 265(P), VILLAGE: DOLATGADH, TA: RANAVAV, DIST: PORBANDAR**

This is open cast mine for major mineral limestone having 2.00 Ha lease area. Unit has obtained TOR from SEIAA wide TOR No: SEIAA/GUJ/TOR/1(a)/12/2022 on dated 04/01/2022 for M/S. ARSHIBHAI V ODEDARA for “Dolatgadh Limestone mine”. This mine is falls in category “B1” as per TOR. During visit, Mining is not going on. No any plant/machinery installed on site. No any stock observed at site. During visit, unit has not provided lease display board at mines & not provided fencing. Unit has also not provided lease identification marking pillar at regular interval.

**6. ANIYARI LIMESTONE MINES OF BALUBHAI LILABHAI KESHWALA (2.00 Ha)
SURVEY NO 20/P, VILLAGE: ANIYARI(ANIALI), TA: RANAVAV, DIST: PORBANDAR**

This is open cast mine for major mineral limestone having 2.00 Ha lease area. During visit, Mining is not going on. no any plant/machinery/vehicle observed at site. Water logging is observed in mine. Display board is provided. Unit has obtained ToR from SEIAA, Gujarat vide letter no. SEIAA/GUJ/TOR/1(a)/538/2019 dated 10-04-2019 & Public Hearing was carried out on dated 4th December 2020. During visit, unit has not provided fencing & also not provided lease identification marking pillar at regular interval.

**7. VALJIBHAI RUDABHAI KARENA LIMESTONE MINE (18.2108 Ha)
SURVEY NO. 207, VILLAGE-ANIYARI, TALUKA-RANAVAV, DISTRICT- PORBANDAR**

This is open cast mine for major mineral limestone having 18.2108 Ha lease area. Unit has obtained TOR from SEIAA wide TOR No: SEIAA/GUJ/TOR/1(a)/1717/2021 on dated 02/12/2021 for M/S.Valjibhai Rudabhai Karena “Aniyari Limestone”. This mine is falls in category “B1” as per TOR. During visit, Mining is not going on. No any plant/machinery/Vehicles observed on site. During visit, unit has not provided lease display board at mines & not provided fencing. Unit has also not provided lease identification marking pillar at regular interval.

**8. M\S MASARIBHAI RAJSIBHAI KARAVADRA LIMESTONE MINE (4.00 Ha)
SURVEY NO. 429, VILLAGE-ISHWARYA, TALUKA-KUTIYANA, DISTRICT- PORBANDAR**

This is open cast mine for major mineral limestone having 4.00 Ha lease area. During visit, Mining is not going on. No any plant/machinery/Vehicles observed on site. During visit, unit has not provided lease display board at mines & not provided fencing. Unit has also not provided lease identification marking pillar at regular interval. No any stock observed during visit.

**9. M/S LIME STONE MINE OF MERKHIBHAI JETABHAI VANDA (4.00 Ha)
NO. 46/2, VILLAGE-ROGHADA, TALUKA-KUTIYANA, SURVEY DISTRICT-
PORBANDAR**

This is open cast mine for major mineral limestone having 4.00 Ha lease area. Unit has obtained TOR from SEIAA wide TOR No: SEIAA/GUJ/TOR/1(a)/87/2022 on dated 12/01/2022. This mine is falls in category "B1" as per TOR. During visit, Mining is not going on. No any plant/machinery/Vehicles observed on site. During visit, unit has not provided lease display board at mines & not provided fencing. Unit has also not provided lease identification marking pillar at regular interval. No any stock observed during visit.

**10. DEVA KANA BHUTIA LIMESTONE MINE (11.33 Ha)
SURVEY NO. 78/5, TALUKA: RANAVAV, DISTRICT-PORBANDAR**

This is open cast mine for major mineral limestone having 11.33 Ha lease area. During inspection, mine is observed not in operation. Water logging is observed in mine. Display board is provided. During visit, Mining is not going on. No any plant/machinery/Vehicles observed on site. During visit, unit has not provided fencing & not provided lease identification marking pillar at regular interval. No any stock observed during visit.

**11. M/S. R R MINERAL (11.3748 Ha)
SURVEY NO. 358/1, VILLAGE: BHOD, TALUKA: RANAVAV, DISTRICT-PORBANDAR**

This is open cast mine for major mineral limestone having 13.3748 Ha lease area. During inspection, mine is observed not in operation. Partly Water logging is observed in mine. During visit, Mining is not going on. No any plant/machinery/Vehicles observed on site. During visit, unit has not provided fencing & not provided lease identification marking pillar at regular interval. Display board is not provided. No any stock observed during visit.

**12. M/S. M.C. MODHVADIYA LIMESTONE MINES (12.12 Ha)
SR. NO. 1119, VILL: KUCHHADI, TA: & DIST: PORBANDAR**

This is open cast mine for major mineral limestone having 10.12 Ha lease area. During visit, Mining is not going on. no any plant/machinery/vehicle observed at site. Water logging is observed in mine. During visit, unit has not provided lease display board at mines & not provided fencing. Unit has also not provided lease identification marking pillar at regular interval. No any stock observed during visit.

**13. M/S. BHINIBEN MERUBHAI GAREJA LIMESTONE MINES (2.00 Ha)
SR. NO. 20/P, VILL: ANIYARI, TA: RANAVAV, DIST: PORBANDAR**

This is open cast mine for major mineral limestone having 2.00 Ha lease area. During visit, Mining is not going on. no any plant/machinery/vehicle observed at site. Water logging is observed in mine. During visit, unit has not provided lease display board at mines & not provided fencing. Unit has also not provided lease identification marking pillar at regular interval. No any stock observed during visit.

14. M/S. GOGANBHAI JIVABHAI BHUTIA LIMESTONE MINES (2.00 Ha)

SR. NO. 78/5/1, TA: RANAVAV, DIST: PORBANDAR

This is open cast mine for major mineral limestone having 2.00 Ha lease area. During visit, Mining is not going on. no any plant/machinery/vehicle observed at site. Water logging is observed in mine. During visit, unit has not provided lease display board at mines & not provided fencing. Unit has also not provided lease identification marking pillar at regular interval. No any stock observed during visit.

15. M/S. GATRAL MINERALS (4.00 Ha)

SR. NO. 613P, VILL: VADAWALA, TA: RANAVAV, DIST: PORBANDAR

This is open cast mine for major mineral limestone having 4.00 Ha lease area. During visit, Mining is not going on. no any plant/machinery/vehicle observed at site. During visit, unit has not provided lease display board at mines & not provided fencing. Unit has also not provided lease identification marking pillar at regular interval. No any stock observed during visit.

16. M/S. GOPALBHAI MEGHABHAI PATEL LIMESTONE MINES (4.00 Ha)

SR. NO. 91, VILL: BILADI, TA: KUTIYANA, DIST: PORBANDAR

This is open cast mine for major mineral limestone having 4.00 Ha lease area. During visit, Mining is not going on. no any plant/machinery/vehicle observed at site. During visit, unit has not provided lease display board at mines & not provided fencing. Unit has also not provided lease identification marking pillar at regular interval. No any stock observed during visit.

17. M/S. NATHABHAI SAVDASBHAI AGATH LIMESTONE MINES (2.00 Ha)

SR. NO. 265P, VILL: DOLATGADH, TA: RANAVAV, DIST: PORBANDAR

This is open cast mine for major mineral limestone having 2.00 Ha lease area. During visit, Mining is not going on. Mine is observed Water logged. No any plant/machinery/vehicle observed at site. Unit has obtained ToR from SEIAA, Gujarat vide letter no. SEIAA/GUJ/TOR/1(a)/1425/2021 dated 24-02-2022 & Public Hearing was carried out on dated 4th December 2020. During visit, unit has not provided lease display board at mines & not provided fencing. Unit has also not provided lease identification marking pillar at regular interval. Unit has obtained TOR from SEIAA. No any stock observed during visit.

18. M/S. VAJSHIBHAI LAXMANBHAI ODEDARA LIMESTONE MINES (2.00 Ha)

SR. NO. 119P, VILL: DRUWADA, TA: KUTIYANA, DIST: PORBANDAR

This is open cast mine for major mineral limestone having 2.00 Ha lease area. During visit, Mining is not going on. no any plant/machinery/vehicle observed at site. During visit, unit has not provided lease display board at mines & not provided fencing. Unit has also not provided lease identification marking pillar at regular interval. No any stock observed during visit.

19. M/S. PARBATBHAI MALDEBHAI PARMAR LIMESTONE MINES (2.00 Ha)

SR. NO. 209/1, VILL: KHIRASARA, TA: RANAVAV, DIST: PORBANDAR

This is open cast mine for major mineral limestone having 2.00 Ha lease area. Unit has obtained ToR from SEIAA, Gujarat vide letter no. SEIAA/GUJ/TOR/1(a)/526/2021 dated 07-05-2021 & Public Hearing was carried out on dated 24-02-2022. During visit,

Mining is not going on. No any plant/machinery/vehicle observed at site. Mine is observed partially Water logged. Display board, lease identification marking pillar and fencing is not provided. No any stock of limestone observed at premises.

**20. M/S. PUNJABHAI ARJANBHAI ODEDARA LIMESTONE MINES (2.00 Ha)
SR. NO. 209/1, VILL: KHIRASARA, TA: RANAVAV, DIST: PORBANDAR**

This is open cast mine for major mineral limestone having 2.00 Ha lease area. Unit has obtained ToR from SEIAA, Gujarat vide letter no. SEIAA/GUJ/TOR/1(a)/1443/2021 dated 15-09-2021 & Public Hearing was carried out on dated 24-02-2022. During visit, Mining is not going on. No any plant/machinery/vehicle observed at site. Mine is observed partially Water logged. Display board, lease identification marking pillar and fencing is not provided. No any stock of limestone observed at premises.

**21. M/S. HAMIR HARJIBHAI LIMESTONE MINE (32.78 HA)
SURVEY NO. 190/42B, VILLAGE-ADITYANA, TA: RANAVAV, DIST: PORBANDAR**

This is open cast mine for major mineral limestone having 32.78.00 Ha lease area. During visit, Mining is not going on. no any plant/machinery/vehicle observed at site. Water logging is observed in mine. During visit, unit has not provided lease display board at mines & not provided fencing. Green belt observed in two side of mines at periphery. Unit has also not provided lease identification marking pillar at regular interval. No any stock of limestone observed at premises.

RAJKOT DISTRICT

22. Shree Hardasbhai Govindbhai Bhimbha (Vadekhan Mining) (Lease area: 04.00.00 Ha) SURVEY NO: 8/1(P)1, VILLAGE: Vadekhan, TA: Upleta, DIST: Rajkot

This is open cast mine for major mineral limestone having 4.00 Ha lease area. During visit, Mining is not going on. During visit, no any plant/machinery/vehicle observed at site. Water logging is observed in mine. Display board is provided. Unit has obtained TOR from SEIAA vide TOR No: SEIAA/GUJ/TOR/1(a)/27/2017 on dated 30/01/2017 for the M/s. Shree Hardasbhai Govindbhai Bhimbha (Lease area: 04.00.00 Ha). Public Hearing was conducted on dated 30/07/2019. Gujarat Pollution Control Board has issued closure directions under section 31-A of the Air (Prevention and Control of Pollution) Act-1981 vide letter no. GPCB/Jetpur-1988/ID-56057/565929 dated 17/08/2020. During visit, unit has not provided fencing & also not provided lease identification marking pillar at regular interval.

23. Ramilaben Parbatbhai Bariya (Lease area: 04.00.00 Ha) SURVEY NO: 174 P, VILLAGE: Tanasava, TA: Upleta, DIST: Rajkot

This is open cast mine for major mineral limestone having 4.00 Ha lease area. During visit, Mining is not going on. During visit, no any plant/machinery/vehicle observed at site. Water logging is observed in mine. Display board is provided. Unit has obtained TOR from SEIAA vide TOR No: SEIAA/GUJ/TOR/1(a)/28/2017 on dated 30/01/2017 for the Smt. Ramilaben Parbatbhai Bariya (Limestone Lease area: 04.00.00 Ha). Public Hearing was conducted on dated 30/07/2019. Gujarat Pollution Control Board has issued closure directions under section 31-A of the Air (Prevention and Control of Pollution) Act-1981 vide letter no. GPCB/Jetpur-1988/ID-57036/565923 dated 17/08/2020. During visit, unit has not provided fencing & also not provided lease identification marking pillar at regular interval.

GIR SOMNATH DISTRICT

24. M/S. YUNUS ABDUL HABIB LIMESTONE MINE Survey No. 189, Village-Semarvav, Taluka-Talal, District- Gir Somnath

This is open cast mine for major mineral limestone having 4.9 Ha lease area. During visit, Mining is not going on. no any plant/machinery/vehicle observed at site. Display board, lease identification marking pillar and fencing is not provided. No any stock of limestone observed at premises.

IAMNAGAR DISTRICT

25. M/S. GAYATRI MINERAL LIMESTONE MINE Survey No. 165, Village-Rakka, Taluka-Lalpur, District- Jamnagar

This is open cast mine for major mineral limestone having 7.0 Ha lease area. During visit, Mining is not going on. no any plant/machinery/vehicle observed at site. Display board and fencing is not provided. No any stock of limestone observed at premises.

DEVBHUMI DWARKA DISTRICT

26. M/S. ABBAS DOSTMAMAD KHIRA LIMESTONE MINE Survey No. 907, Village-Bhatiya, Taluka-Kalyanpur, District-Dev bhumi dwarka

This is open cast mine for major mineral limestone having 49.3904 Ha lease area. During visit, Mining is not going on. no any plant/machinery/vehicle observed at site. Display board, lease identification marking pillar and fencing is not provided. No any stock of limestone observed at premises.

Remarks:

All the Mines are mostly located in barren land/ areas devoid of major vegetation and are located away from ecological sensitive areas except "Ashok Babulal Sindhav Limestone Mine, Unit -2 (23.88 Ha), S.No. 207/P, Village: Aniyari, Ta: Ranavav, Dist: Porbandar". Other The mining leases are mostly surrounded by agriculture lands. No archaeological / historical / religious important places observed within 500 m radius from the mine lease boundaries.

Limestone is generally occurred at a shallow depth below a small cover of soil and most of the time, it is exposed to surface. Thus, the best method suitable for mining is by opencast method. Depending on the size of mine lease and desired production, the mining is carried out by manual or mechanized means. All the Mines have been observed to be worked by manual / semi-mechanised opencast method of mining without blasting and with the use of rock breaker, excavator, and / or manual tools such as pick axe, crow bar, etc. Sizing of the big boulders was carried out manually by hammers.

During the inspection of all the above 26 mine leases, surrounding areas and along transport routes, no visible signs of any damage on vegetation, crops and horticulture plantation was observed. Looking at the method and extent of mining in the past and the distance of nearest village habitation, no damage has been observed on the village habitation.

Since, there is no blasting or large scale mechanization requirement, there is no significant pollution potential from these mines, except dust generation from mineral transport activities.

1.2 METHODOLOGY ADOPTED FOR DAMAGE COST ASSESSMENT

In order to carry out Environmental Damage Assessment, guidelines issued by CPCB and indicative guideline for Assessment of Environmental Damage prepared as per the Standard Operating Procedure (SOP) published vide Office Memorandum dated 07-07-2021 by MoEF&CC and approved by SEIAA-Gujarat and 1.0.1 Resolution passed by Industries & Mines Department, Govt. of Gujarat are followed and Environmental Damage Assessment costs are determined. The guidelines/SOP are summarized in following paragraphs:

1.2.1 Methodology for Assessing Environmental Compensation, CPCB

(Ref.: Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund.)

As per the directions received from Hon'ble NGT, CPCB formed a committee for development of guidelines for assessment of Environmental Compensation. The committee discussed that environmental compensation should be based on "Polluter Pay Principle". The Committee decided to list the instances for taking cognizance of cases fit for violation and levy environmental compensation.

Cases considered for levying Environmental Compensation (EC):

- a. Discharges in violation of consent conditions, mainly prescribed standards / consent limits.
- b. Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.
- c. Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems.
- d. Accidental discharges lasting for short durations resulting into damage to the environment.
- e. Intentional discharges to the environment on land, water and air resulting into acute injury or damage to the environment.
- f. Injection of treated/partially treated/ untreated effluents to ground water.

In the instances as mentioned at a, b and c above, Pollution Index may be used as a basis to levy the Environmental Compensation. CPCB has published guidelines for categorization of industries into Red, Orange, Green and White based on concept of Pollution Index (PI). The Pollution Index is arrived after considering quantity & quality of emissions/ effluents generated, types of hazardous wastes generated and consumption of resources. Pollution Index of an industrial sector is a numerical number in the range of 0 to 100 and can be represented as follows:

$$PI = f(\text{Water Pollution Score, Air Pollution Score \& HW Generation Score})$$

Pollution Index is a number from 0 to 100 and increasing value of PI denotes the increasing degree of pollution hazard from the industrial sector.

After considering various factors including the policy implementation issues, Committee has come up with following formula for levying the Environmental Compensation in instances as mentioned at a, b and c including non-compliance of the environmental standards / violation of directions.

The Environmental Compensation shall be based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees (₹) for EC

S = Factor for scale of operation

LF = Location factor

The formula incorporates the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Note:

- a) The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange and Green categories of industries, respectively.
- b) N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC.
- c) R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.
- d) S could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units.
- e) LF, could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:

Table 2: Location Factor Values

Sr. No.	Population* (Million)	Location Factor# (LF)
1	1 to < 5	1.25
2	5 to <10	1.5

3	10 and above	2.0
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**Population of the city/town as per the latest Census of India*

#LF will be 1.0 in case unit is located >10km from municipal boundary

LF is presumed as 1 for city/town having population less than one million.

For notified Ecologically Sensitive areas, for beginning, LF may be assumed as 2.0. However, for critically Polluted Areas, LF may be explored in future.

- f) In any case, minimum Environmental Compensation shall be Rs. 5000/day.
- g) In order to include deterrent effect for repeated violations, Environmental Compensation may be increased on exponential basis, i.e. by 2 times on 1st repetition, 4 times on 2nd repetition and 8 times on further repetitions.
- h) If the operations of the industry are inevitable and violator continues its operations beyond 3 months then for deterrent compensation, EC may be increased by 2, 4 and 8 times for 2nd, 3rd and 4th quarter, respectively. Even if the operations are inevitable beyond 12 months, violator will not be allowed to operate.
- i) Besides EC, industry may be prosecuted or closure directions may be issued, whenever required.

In other instances i.e. d, e and f, the environmental compensation may contain two parts – one requires providing immediate relief and other long-term measures such as remediation. In all these cases, detailed investigations are required from expert institutions/organizations based on which environmental compensation will be decided. CPCB shall list the expert institutions for this purpose.

In such cases, comprehensive plan for remediation of environmental pollution may be prepared and executed under the supervision of a committee with representatives of SPCB, CPCB and expert institutions/organizations.

1.2.2 Indicative guideline for Assessment of Environmental Damage prepared as per the Standard Operating Procedure (SOP) published vide Office Memorandum dated 07-07-2021 and 28.01.2022 by MoEF&CC and approved by SEIAA-Gujarat

As per MoEF&CC notification dated 07.07.2021, 28.01.2022 and subsequent amendments it has been notified that the violation cases/non-compliance will involve the assessment of ecological damage, remediation plan and natural and community resource augmentation plan. Following the same, SEIAA/SEAC Gujarat adopted the same and formulated an indicative guideline for assessment of environmental damage. We have used the same for calculation for environmental damage.

An Indicative guideline for Assessment of Ecological Damage is prescribed by SEAC-SEIAA and is assessed as below:

Table: 3 Indicative guideline for assessment of Ecological damage

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
1	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area (10,000 Rs. Per Ha of Violation area)		Health check-up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	

Indicative guidelines used for Assessment of Environmental Damage of M/S. Hamir Harjibhai Limestone Mine (32.78 Ha), Survey No. 190/42B, Village-Adityana, Taluka-Ranavav, Di District-Porbandar, Gujarat is as below:

1.2.3 Resolution passed by Industries & Mines Department, Govt. of Gujarat

*(Ref: Resolution No. NGT/102017/1750/CHH dated 10.09.2018 and amendment in the said resolution vide Resolution No. NGT/102017/1750/CHH dated 29.11.2018 regarding imposing Environmental Compensation in cases of illegal mining, transportation and storage for causing damage to the environment, attached as **Annexure 4**)*

In the matter of National Green Tribunal Bar Association Vs Virender Singh (State of Gujarat), an interim action taken report on behalf of State of Gujarat was submitted by Industries & Mines Department, Govt. of Gujarat in compliance of order dated 17.09.2018 passed by the Hon'ble Tribunal in O.A. No. 360 of 2015.

The application preferred by one of the applicants dealing with illegal mining of Mineral Ordinary sand in the State of Gujarat and its adverse effect on the environment was pending final consideration before this Hon'ble Tribunal.

The Hon'ble Tribunal vide it's order dated 13.07.2018 was placed to issue the following directions:-

- a. ***"4. We are of the view that in view of the increasing illegal mining demonstrated by the affidavit filed by the State itself, the State may also take further preventive steps on precautionary principle and the action taken by the State in determining compounding fee should be based not merely on the cost of illegally mined material***

but also to restore damage to environment on the principle of Polluter Pays. The amount representing damage to the environment may be separately accounted for and used for restoration of damage to the environment by taking appropriate steps”

In compliance of the above direction, the Industries and Mines Department, State of Gujarat, vide Government Resolution No. NGT/102017/1750/CHH dated 10.09.2018 decided to impose, in addition to the compounding fees, Environmental Compensation in the cases of Illegal mining, storage and Transportation from the offenders.

As per the resolution mentioned above, the computation of Environmental Compensation was given as below:

“4. For the Minor Minerals as categorized under Schedule III of the Gujarat Minor Mineral Concession Rules, 2017 (GMMCR, 2017) and for Minerals other than Minor Minerals as per the Mines and Minerals (Development and Regulation) Act, 1957, the Environmental Compensation payable shall be computed as under:

- a. For Part – A – I Minerals under GMMCR, 2017 = 35% of Value of Mineral
- b. For Part – A – II Minerals under GMMCR, 2017 = 20% of Value of Mineral
- c. For Part – B Minerals under GMMCR, 2017 = 15% of Value of Mineral
- d. Minerals other than Minor Minerals = 15% of Value of Mineral

Value of Mineral = Price per metric tons of respective Mineral (Multiplied by) Quantity of Mineral illegally Mined, Transported & Stored)

Price of Mineral:

- **Minor Mineral: The last available price per metric tons of such mineral, published by the Government of Gujarat as prescribed under GMMCR, 2017**
- **Mineral Other than Minor Mineral: The last available average price per metric tons of such mineral as published by the Indian Bureau of Mines for the State of Gujarat.**

Explanation: If for any mineral or mineral grade, the average sale price in respect of the State of Gujarat for any month is not published by Indian Bureau of Mines, the all India average sale price published by Indian Bureau of Mines for such mineral or mineral grade for that month shall be used.

Provided that the Authorized Officer, empowered to impose and collect penalty/compounding fees under the Gujarat Mineral (Prevention of Illegal Mining, Transportation and Storage) Rules, 2017 shall assess the quantity of mineral illegally mined,

transported and stored which will be reckoned for computation of the Value of Mineral.”

The Hon'ble Tribunal while appreciating the scheme framed by the State of Gujarat issued following directions vide its order dated 17.09.2018.

- a) ***“5. We do not see any difficulty in approving the proposed action but the same cannot take care of all situations if it is found that the damage caused and cost of restoration of ecology to be incurred is higher. The same must be recovered fully on the principle of ‘Polluter Pays’. This apart, the cost of damages must include net present value of future eco system services foregone.”***

Pursuant to the above direction issued by this Hon'ble Tribunal, a meeting under the Chairmanship of the Commissioner of Geology and mining was held on 19.10.2018 to recommend the necessary steps to be taken in order to comply with the directions issued by the Hon'ble Tribunal. Taking into consideration the recommendations made by the committee, the Industries and Mines Department, Govt. of Gujarat, vide its Government Resolution No. NGT/102017/1750/CHH dated 29.11.2018 has amended the scheme dated 10.09.2018 by incorporating following changes:

- (i) ***The Environmental Compensation have been increased from***
- “a. For Part – A – I Minerals under GMMCR, 2017 = 35% of Value of Mineral***
 - b. For Part – A – II Minerals under GMMCR, 2017 = 20% of Value of Mineral***
 - c. For Part – B Minerals under GMMCR, 2017 = 15% of Value of Mineral***
 - d. Minerals other than Minor Minerals = 15% of Value of Mineral”***

to

- “a. For Part – A – I Minerals under GMMCR, 2017 = 41% of Value of Mineral***
- b. For Part – A – II Minerals under GMMCR, 2017 = 26% of Value of Mineral***
- c. For Part – B Minerals under GMMCR, 2017 = 21% of Value of Mineral***
- d. Minerals other than Minor Minerals = 21% of Value of Mineral”***

- (ii) ***Following further provisos have been inserted in Para 4:***

“Provided further that, all situations, wherein the authorities are

of the view that the damage caused and the cost of restoration of ecology to be incurred is higher, shall be referred to the Gujarat Pollution Control Board for assessment of actual damage caused to the Ecology, net present value of future eco system services foregone and the Cost of Restoration.

Provided further that, if after assessment by GPCB the actual damage caused and the Cost of restoration of Ecology is found to be higher than the abovementioned Environmental Compensation, the same shall be recovered fully on the principle of 'Polluter Pays' from the offender by the authorities empowered under Para - (2)."

1.2.4 SAMPLE CALCULATION FOR DAMAGE ASSESMENT

For assessment of Damage cost based on CPCB guidelines, the factors considered/calculations made are explained in Table 3.1 with sample calculation:

**TABLE 3.1: SAMPLE CALCULATIONS AS PER CPCB GUIDELINES
(GOPALSINH HIMMATSINH CHAUHAN CASE)**

Sr. No.	Basic information				CPCB Guidelines for Penalty/Compensation					
	Lessee	Lease area (Ha)	Production (considered under violation)		PI	N	R	S	LF	EC
1	M/S. HAMIR HARJIBHAI LIMESTONE MINE		Year	Production	60	1000	250	0.5	1	75,00,000
		32.78	2016-17	148820.01						
		32.78	2017-18	480582.66						
		32.78	2018-19	333068.095						
		32.78	2019-20	562000.00						
		32.78	2020-21	0						
		32.78	2021-22	0						
		32.78	2022-23	0						
	32.78	2023-24	0							

- **As per CPCB guideline on methodology for assessing penalty & Environmental compensation and action plan to Utilize the fund**

The penalty shall be based on the following formula:

$$\text{Penalty} = \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF}$$

Where,

Penalty in rupees

PI = Pollution index of industrial sector

PI factor is considered as 60 because for these mines, no significant Water Pollution and Hazardous Pollution is observed

N = Number of days of violation took place

Number of days is considered as 250 mining days/year considering holidays and monsoon season

R = A factor in Rupees for penalty

All cases are pertaining to EC violations, factor considered is 250

S = Factor for scale of operation

Considering all the mining projects under small category, factor considered is 0.5

LF = Location factor

LF Considered is 1.0, as population is +-less than 1 million

For assessment of Damage cost based on SEIAA guidelines, the factors considered/calculations made are explained in Table 3.1 with sample calculation:

Table 3.2 Sample calculation as per SEIAA Guideline

S. No.	Aspect	Attributes / basis	Base of Costing	Total Cost in Rs.	Remark/justification /basis of calculation
1.	Air Pollution/Noise/Vibration				
1 a	Dust Suppression	Water sprinkling for a minimum of two times a day	0.1 Litres per Sq. Mtrs. As per SoP On road starting from mine to nearest Pacca road	5,76,000	Area of road = L (3200 mtrs.) X W (6 Mtrs.) = 19200 Sq m As per Sop - 0.1 Litre per square meter = 19200 * 0.1 = 1920 lit/ per trip. Considering a minimum of 2 times a day = 1920 * 2 = 3840 Litres / per day. Now, Multiplying with number of working days in a year (250 days) = 3840 * 250*4(year under violation) = 3840000 ltrs. Considering present market cost as 0.15 INR per Litre =

					3840000 * 0.15 = 5,76,000 INR
1b	Emission from DG set/ JCB/ Tripper			0	During site visit no DG set/ JCB/ Tripper was observed.
1c	Emission from Truck/Vehicle			0	During site visit no Truck/Vehicle was observed.
1d	Damage on nearby agriculture field			0	During site visit the mine was non- operational.
2	Noise and vibration			0	During site visit the mine was non- operational.
2 a	Ground Vibrations due to blasting			0	During site visit the mine was non- operational.
2 b	Damage to human settlements		Cost of built- up construction @ current cost of market	0	no house damage is reported to us.
3	Water Pollution/Hydrogeol ogy			0	
3a	Ground water intersection			0	Ground water is not intersected
3b	Ground water Extraction			0	No ground was extraction. Tanker use reported
3c	Mixing of Mine surface runoff with River/water body			0	Mine is not located in the river / runoff catchment
3d	Change in existing local drainage pattern			0	No change was observed.
4	Plantation				
4a	Annual planting of trees		10% of the lease area @ 4 sq. mtr per plant	23,17,539	10 % of lease area is 3.278 Ha = 32780 sq m = 8195 (trees with following basis : 1.Sapling cost + Manure + replacement = INR 150 per sapling Cost = 8195 * 150 = 12,29,250 2. One Gardner in each mine with Minimum daily

					<p>wages as INR 475 for 12 months (30 days in each month) * 3 years = $475 \times 12 \times 30 \times 3$ = INR = 5,13,000</p> <p>3. Watering of each plant = 3 times a week @1 litre= In one year $3 \times 1 \times 52 = 156$ litre. * 3 years = 468 litre per plant Total plant = $8195 \times 468 = 3835260$ litre.</p> <p>Total cost @ 0.15 per litre = $3835260 \times 0.15 = 5,75,289$ INR.</p> <p>Grand total = $12,29,000 + 5,13,000 + 5,75,289 = 2317539$ INR</p>
5	Land				
5a	Broken area	Total broken area on lease after EC limit	10,000 Rs. per Ha. Of violation area	1,59,600	Base on Google Earth, shows 3 pits admeasuring 15.96 Ha
6	Bio-diversity				
6a	Loss of any grazing land irrespective of land use		@25,000 Rs./Ha. For new development		No new development was observed
6b	Loss of water drinking place of animals	Implementation			
6c	Conservation plan of Schedule 1 Species				
7	Health and Safety				
7a	Health check up camps		@1000 Rs./labor/Year	2,64,000	$32.78 \text{ Ha} \times 2 \text{ person per Ha. As per SoP} = 66 \text{ workers} \times 4 \text{ years} \times 1000 = 2,64,000$
7b	Distribution of PPE kit to Workers @ 2 workers per Ha		@1000 Rs./labor/Year	2,64,000	$32.78 \text{ Ha} \times 2 \text{ person per Ha. As per SoP} = 66 \text{ workers} \times 4 \text{ years} \times 1000 = 2,64,000$
8	Solid and Hazardous waste				

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8a	Overburden		(OB in MT X Rs. 10) X 2(Lifting and shifting frequency)	0	OB removed at very early stage of mine operation.
8b	Mine waste		(Mine waste in MT X Rs. 10) X 2 (Lifting and shifting frequency)	3,04,894.15	15,24,470.765 MT production during violation period Considering 1.0 % waste and SoP for cost calculation = $15,244.70 * 10 * 2 = 3,04,894.15$ INR
9	Soil Conservation			0	
9a	Preservation, Restoration and handling		Rs. 10,000 per Ha. Of the broken area without EC under violation	1,59,600	15.96 Ha broken area as per google Earth and Considering INR 10,000 PE Ha. As per SoP for cost calculation = $15.96 * 10,000 = 1,59,600$
10	Other Relevant Aspects (if any)			0	
	TOTAL in Rs.			40,45,633.15	

- For assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines, the factors considered/calculations made are explained in Table 3.3 with sample calculation:

TABLE 3.3: SAMPLE CALCULATIONS AS PER GR of IND & MINE DEPARTMENT, GUJARAT (EXAMPLE FOR M/S. HAMIR HARJIBHAI LIMESTONE MINE, Survey No. 190/42B, Village-Adityana, Taluka-Ranavav, Di District-Porbandar, Gujarat)

Basic information		Assessment as per GR of IMD, GoG					
Sr. No.	Lessee	Lease area (Ha)	Production (considered under violation)		Declared Mineral Sale value by CGM/IBM	Total sale value of mineral	Damage Assessment cost*
1	M/S. HAMIR HARJIBHAI LIMESTONE MINE		Year	Production			
		32.78	2016-17	148820.01	320	46878303.15	
		32.78	2017-18	480582.66	320	151383537.9	
		32.78	2018-19	333068.095	400	133227238	
		32.78	2019-20	562000.00	400	224800000	
		32.78	2020-21				
		32.78	2021-22				
			2022-23				
		Total				556289079.05	11,68,20,706.60

1.3 DAMAGE COST ASSESSMENT

As per the directions issued by Hon'ble NGT, Damage to Environment has been carried out with reference to the guidelines issued by CPCB & SEIAA/SEAC Gujarat as mentioned in Para above. The estimated damage cost calculated by each of the three guidelines, as mentioned above, are summarized in the **Table 4**.

The year wise production carried out by 26 mines since 01-04-2016 were submitted by respective District Geologists and are attached as **Annexure-VIII**.

The individual project details and damage cost assessment for all the 26 mine leases are given in **Annexure - I**.

TABLE 4: SUMMARY OF DAMAGE COST ASSESSMENT

Sr no.	Lessee & Location of Lease	Environmental Compensation as per Guidelines of CPCB, (Rs.) (Deterrent Penalty Factor) (A)	Damage Assessment cost as per guidelines of SEAC/SEIAA, Gujarat, (Rs.) (B)	Damage Assessment cost as per GR of IMD, GoG in Rs. (C)	Average Damage Assessment cost as per average of A, B & C
1	M/S. HAMIR HARJIBHAI LIMESTONE MINE, Survey No. 190/42B, Village-Adityana, Taluka-Ranavav, Di District-Porbandar, Gujarat	75,00,000	40,45,633	11,68,20,706.60	4,27,88,780
2	M/S. ASHOK BABULAL SINGHAV LIMESTONE MINE , Survey No. 207, Village-Aniyari, Taluka-Ranavav, District-Porbandar, Gujarat	93,75,000	18,68,638	4,00,21,460.03	1,70,88,366
3	M/S. UDAYSINH MOHOBATSINH LIMESTONE MINE , District-Porbandar, Gujarat	93,75,000	17,69,944	4,37,28,135.78	1,82,91,027
4	M/S. M.C. MODHVADIYA LIMESTONE MINE, Survey No. 1119, Village: Kuchadi, Taluka: Porbandar, District-Porbandar, Gujarat	37,50,000	12,41,336	47,51,206.59	32,47,514
5	M/S. VALJI RUDABHAI LIMESTONE MINE Survey No. 207, Village-Aniyari, Taluka-Ranavav, District-Porbandar, Gujarat	93,75,000	26,32,005	4,18,54,837.50	1,79,53,947
6	M/S. R.R MINRELS LIMESTONE MINE Survey No. 358/1, Village: Bhod, Taluka: Ranavav, District-Porbandar, Gujarat	93,75,000	20,48,007	5,67,82,965.96	2,27,35,324

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7	M/S. BHINIBEN MERUBHAI GAREJA LIMESTONE MINE Survey No. 20/P, Village: Aniyari, Taluka: Ranavav, District- Porbandar Gujarat	93,75,000	10,51,405	1,84,13,287.99	96,13,231
8	M/S. PUNJABHAI ARJANBHAI ODEDRA LIMESTONE MINE, Survey No. 209/1, Village: Khirsara, Taluka: Ranavav, District- Porbandar, Gujarat	75,00,000	7,23,755	60,05,333.25	47,43,029
9	M/S. PARBATBHAI MALDEBHAI PARMAR Survey No. 209/1, Village:Khirsara, Talauka:Ranavav, District- Porbandar, Gujarat	75,00,000	7,52,126	98,17,216.50	60,23,114
10	M/S. ASHOK BABULAL SINDHAV LIMESTONE MINE, Survey No. 358/3, Village: Bhod, Taluka: Ranavav, District- Porbandar, Gujarat	93,75,000	23,91,953	7,20,45,648.10	2,79,37,534
11	M/S. BABUBHAI LILABHAI KESHVAL LIMESTONEMINE, Survey No. 20P, Village:Aniyari, Taluka:Ranavav, Dist: Porbandar, Gujarat, 360575, Mob. No. Nil, E-mail: Nil.	58,57,500	9,35,028	68,57,897.76	45,50,142
12	M/S. GOGANBHAI JIVABHAI BHUTIA LIMESTONE MINE, Survey No. 78/5/1, Village: Ranavav, Taluka: Ranavav, District-Porbandar, Gujarat	93,75,000	9,53,108	2,23,96,397.65	1,09,08,168
13	M/S. ARSHIBHAI VAJSHIBHAI ODEDRA LIMESTONE MINE, Survey No. 265P, Village: Dolatgadh, Taluka: Ranavav, District- Porbandar, Gujarat	75,00,000	7,27,929	20,39,042.25	34,22,324
14	M/S. VINJABHAI ARJANBHAI ODEDRA LIMESTONE MINE, Survey No. 265P, Village: Dolatgadh, Taluka: Ranavav, District-Porbandar, Gujarat	29,70,000	7,42,544	17,052.00	12,43,199
15	M/S. GATRAL MINRELS LIMESTONE MINE, Survey No. 613P, Village: Vadawala, Taluka: Ranavav, District- Porbandar, Gujarat	39,75,000	8,36,961	61,57,500.30	36,56,487
16	M/S. GOPALBHAI MEGHJIBHAI PATEL LIMESTONE MINE, Survey No. 91, Village: Biladi, Taluka: Kutiyana, District- Porbandar, Gujarat	93,75,000	13,25,089	2,71,27,537.48	1,26,09,209
17	M/S.MASHRIBHAI RAJSHIBHAI KARAVADARA	93,75,000	12,47,578	1,98,02,576.11	1,01,41,718

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	LIMESTONE MINE, Survey No. 429, Village-Ishwarya, Taluka-Kutiyana, District-Porbandar, Gujarat				
18	M/S. VAJSHIBHAI LAXMANBHAI ODEDRA LIMESTONE MINE, Survey No. 119P, Village: Druwada, Taluka: Kutiyana, Dist-Porbandar, Gujarat	18,75,000	6,90,159	29,64,594.36	18,43,251
19	M/S. MARKHIBHAI JETABHAI VANDA LIMESTONE MINE, No. 46/2, Village-Roghada, Taluka-Kutiyana, Survey District-Porbandar, Gujarat	93,75,000	9,16,150	2,57,43,817.01	1,20,11,656
20	M/S. NATHABHAI SAVDASBHAI AAGATH LIMESTONE MINE, Survey No. 265P, Village: Dolatgad, Taluka: Ranavav, District-Porbandar, Gujarat	75,00,000	7,44,292	33,72,474.00	38,72,255
21	M/S. DEVABHAI KALABHAI BHUTIYA LIMESTONE MINE, Survey No. 78/5, Village: Ranavav, Taluka: Ranavav, District-Porbandar, Gujarat	75,00,000	14,54,275	1,70,09,895.00	86,54,723
22	M/S. RAMILABEN P BARIYA LIMESTONE MINE Survey No.174P, Village: Tansava, Taluka: Upleta, District-Rajkot	1,31,25,000	12,51,946	1,77,23,853.00	1,07,00,266
23	M/S. HARDASHBHAI GOVINDBHAI BHIMBHA LIMESTONE MINE, Survey No.8/1/P, Village: Vadekhan, Taluka: Upleta, District-Rajkot	96,00,000	10,40,766	3,45,13,416.00	1,50,51,394
24	M/S. YUNUS ABDUL HABIB LIMESTONE MINE Survey No. 189, Village-Semarvav, Taluka-Talal, District- Gir Somnath	75,00,000	8,91,147	23,50,536.93	35,80,561
25	M/S. GAYATRI MINERAL LIMESTONE MINE Survey No. 165, Village-Rakka, Taluka-Lalpur, District-Jamnagar	0.00	0.00	0.00	0.00
26	M/S. ABBAS DOSTMAMAD KHIRA LIMESTONE MINE Survey No. 907, Village-Bhatiya, Taluka-Kalyanpur, District-Dev bhumi dwarka	56,25,000	38,11,875	85,14,024.96	59,83,633

1.4 Limitations of our report

Our approach for calculation is realistic based on first hand site visit, available secondary data, records from geology department, prevailing govt. practices etc. Though we have tried our best effort to arrive at practical and realistic value, the following limitations may be underlined-

1. For tracing the excavated area, the mine plan coordinates were used in Google map and the time scale images were consulted. One or two-meter variation in the google image and mine site may happen. We have tried to use the lower whole digit number. Say, if the value is 1.15, we have considered 1.
2. In some mine, the observed pit area and corresponding production value from geology department, seems non-related. The production was very high compared to the pit volume. As was observed during site visit.
3. In the damage assessment, it was difficult to find out whether the mine bottom has touched the ground water or not because the excavated pit was filled with water.
4. It was difficult to enumerate and list down the schedule 1 species for each of the mines.
5. It was difficult to count the number of trees planted by mine owners as for the long time the mine was not running and natural bushes, deshi baval (*acacia nilotica*) and thorny bushes had grown around.
6. It was difficult to accurately calculate the damage due to emission as the mines were closed and JCB /DG set /tipper were not at mine site.
7. It is observed that the study attracts multiple experts from water, air, hydrogeology, wildlife, geology and legal domain. We have made the report in best of our institutional capacity.
8. There is a limitation in deriving damage assessment using CPCB's guidelines as factor includes no. of days production and does not include quality or area of mined out quantity. Hence, it is observed that the environmental damage compensation amount is more or less similar using this formula i.e. for the large area mines having higher production and small area mines having lower production there is no any difference in damage assessment cost
9. The value of damage assessment by GR of IMD seems on very high and unrealistic in comparison to other two assessment methods.
10. It is submitted that this report / calculation should also be validated from any reputed Government body / agency /institutes having experts from various fields.

1.5 Summary and Recommendation of the damage caused to the Environment after 31.03.2016 in violation of law:

We were tasked with assessment of environmental damage 40 mine leases. Later it was found that 14 leases were covered under Hon'ble NGT 58/2018 (**ANNEXURE V**).

In this report, remaining 26 leases have been covered and, their environmental damage has been assessed by our team based on the following:

- A. Indicative guideline for Assessment of Environmental Damage prepared as per the Standard Operating Procedure (SOP) published vide Office Memorandum dated 07-07-2021 by MoEF&CC and approved by SEIAA-Gujarat.
- B. Environmental Compensation as per formula CPCB submitted to Hon'ble NGT.
- C. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

The assessment process covered site visit of each 26 mines, geo-coordinated photographs of the mine during visit, requested and obtained maximum number of mine plan & production data of respective mines from the geologist office, followed by use of MoEF&CC guide lines & CPCB guidelines for violation calculation and thereby arriving at comparative compilation of environmental damage - converted in to monetary value.

It is to be noted that Porbandar and Rajkot Geologist has clearly stated via E-mail dated 29-12-2023 and letter vide 3618 dated 29/12/2023 (**ANNEXURE -VI**) that none of 21 leases of Porbandar district and 02 of Rajkot district have done illegal mining as the definition of illegal Mining is given as - *"Any reconnaissance or prospecting or mining operation undertaken by any person or a company in any area without holding a reconnaissance permit or a prospecting license or as the case may be, a mining lease as required under sub-section (1) of section 4 of the Act."*

In the opinion of Geologist department since all the lease holders excavated from their valid lease after having paid royalties, the mining of minerals from above areas can't be treated as illegal under MMDR ACT, 1957. On the said ground, we received no communication of any kind for calculated environmental damage as per law under MMDR ACT, 1957.

During calculations of Environmental damage based on above three formulas, big variance in the damage compensation amount was found in each of the case, three formulas are based on different factors. Considering above and Hon. NGT O.A. 58/2018 matter, the committee unanimously decided recommend to levy Average penalty arrived though above three formulas in each of the case as an interim penalty. Based on this penalty in each of the cases in tabulated Table-4. It is also observed that this report / calculation should also be validated from any reputed Government body / agency /institutes having experts from various fields.

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Committee Members

Sr.no.	Name	Designation
1	Mr. S. J. Asavar	Dy. Collector and S.D.M. - Lalpur
2	Mr. H.B. Bhagora	Dy. Collector and S.D.M. - Dwarka
3	Mr. K.V.Bati	Dy. Collector and S.D.M. - Gir Somnath
4	Mr. P.D.Vanda	Dy. Collector and S.D.M. - Kutiyana, Porbandar
5	Mr. R.N.Kandoriya	Circle Officer, Mamlatdar office, Upleta
6	Mr. J. V. Barot	Surveyor, Geology and mining department, Rajkot
7	Mr. Ghanshyam Arethiya	Geologist, Porbandar - Industries and Mines Department
8	Mr. J.M.Pomal	Royalty Inspector, Geology and mining department, Rajkot
9	Mr. Subhash Joshi	Geologist, Jamnagar - Industries and Mines Department
10	Mr. K.J.Rajpura	Geologist, Devbhumi Dwarka - Industries and Mines Department
11	Mr. Sumit Chauhan	Geologist, Gir-Somnath
12	Mr. K.H.Tanna	AEE, GPCB, Jamnagar
13	Mr. C.H.Chauhan	AEE, GPCB, Jamnagar
14	Mr. G.A.Ram	AEE, GPCB RO Jetpur
15	Mr. B.R.Kunadia	Scientific Officer, GPCB RO Jetpur
16	Mr. S.B.Parmar	Regional Officer, GPCB Junagadh
17	Mr. Rikesh Virda	Assistant Environment Engineer, SEIAA, Gujarat.
18	Mr. R.V. Chauhan	Regional Officer, GPCB, Porbandar & Nodal Officer

Project-wise details and Damage Cost Assessment

Porbandar District

PROJECT NO 1: M/S. HAMIR HARJIBHAI LIMESTONE MINE (32.78 Ha)
Survey No. 190/42B, Village-Adityana, Taluka-Ranavav, Di District-Porbandar, Gujarat
Lat/Long: 21.685353 69.696413



Site Photograph



Google Image showing 500 m radius area around project site

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area – 15.96 Ha (10,000 Rs. Per Ha of Violation area)		Health check- up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	576000	0	0	2317539	159600	0	528000	304894.153	159600	40,45,633

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

CPCB Guidelines for Penalty/Compensation					
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)
60	1000	250	0.5	1	₹ 75,00,000.00

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. HAMIR HARJIBHAI LIMESTONE MINE, Survey No. 190/42B, Village- Adityana, Taluka-Ranavav, Di District- Porbandar, Gujarat	32.78	55,62,89,079.05	11,68,20,706.60

3308

PROJECT NO 2: M/S. ASHOK BABULAL SINGHAV LIMESTONE MINE (11.77 Ha)
Survey No. 207, Village-Aniyari, Taluka-Ranavav, District-Porbandar, Gujarat
Lat/Long: 21.710306, 69.833914



Site Photograph



Google Image showing 500 m radius area around project site

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Damage Assessment cost calculations

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area – 8.72 Ha (10,000 Rs. Per Ha of Violation area)		Health check- up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	105000	0	0	1160939	87200	0	240000	188299.057	87200	18,68,638

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

CPCB Guidelines for Penalty/Compensation					
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)
60	1250	250	0.5	1	₹ 93,75,000.00

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

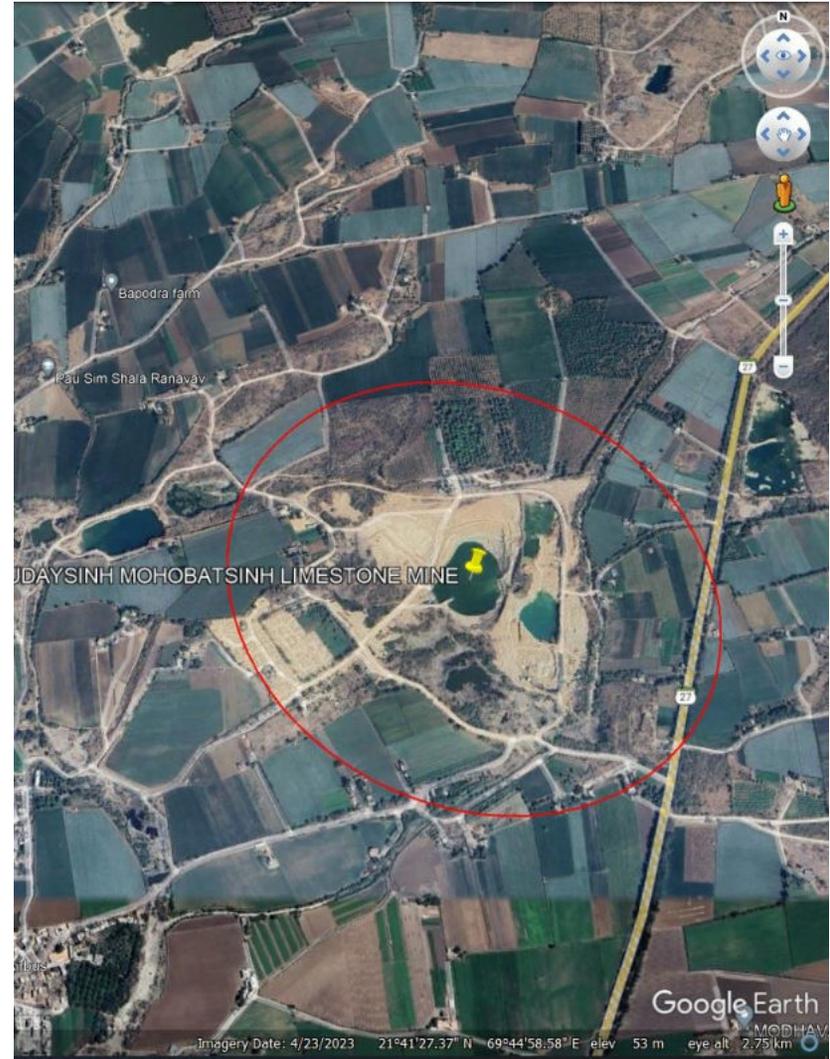
Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. ASHOK BABULAL SINGHAV LIMESTONE MINE , Survey No. 207, Village-Aniyari, Taluka-Ranavav, District- Porbandar, Gujarat	11.77	19,05,78,381.10	4,00,21,460.03

3310

PROJECT NO 3: M/S. UDAYSINH MOHOBATSINH LIMESTONE MINE (12.14 Ha)
District-Porbandar, Gujarat
Lat/Long: 21.69506, 69.760292



Site Photograph



Google Image showing 500 m radius area around project site

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area - 5.0 Ha (10,000 Rs. Per Ha of Violation area)		Health check- up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	97500	0	0	1181307	50000	0	250000	141136.784	50000	17,69,944

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

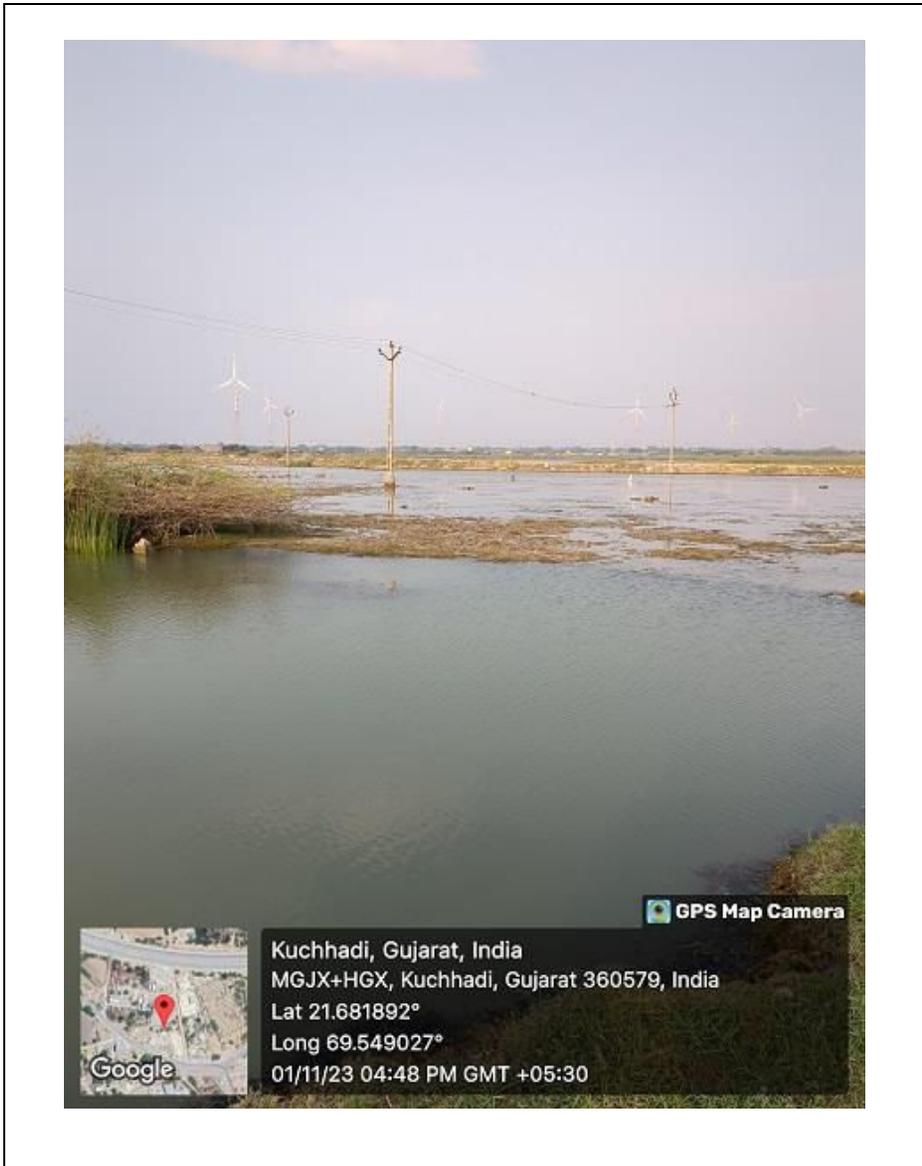
CPCB Guidelines for Penalty/Compensation						
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)	
60	1250	250	0.5	1	₹ 93,75,000.00	

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. UDAYSINH MOHOBATSINH LIMESTONE MINE , District-Porbandar, Gujarat	12.14	20,82,29,218.00	4,37,28,135.78

PROJECT NO 4:

M/S. M.C. MODHVADIYA LIMESTONE MINE (3312)
Survey No. 1119, Village: Kuchhadi, Taluka: Porbandar, District-Porbandar, Gujarat
Lat/Long: 21.68679, 69.54944



Site Photograph



Google Image showing 500 m radius area around project site

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area – 1.5 Ha (10,000 Rs. Per Ha of Violation area)		Health check- up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	45000	0	0	1070106	15000	0	84000	12229.964	15000	12,41,336

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

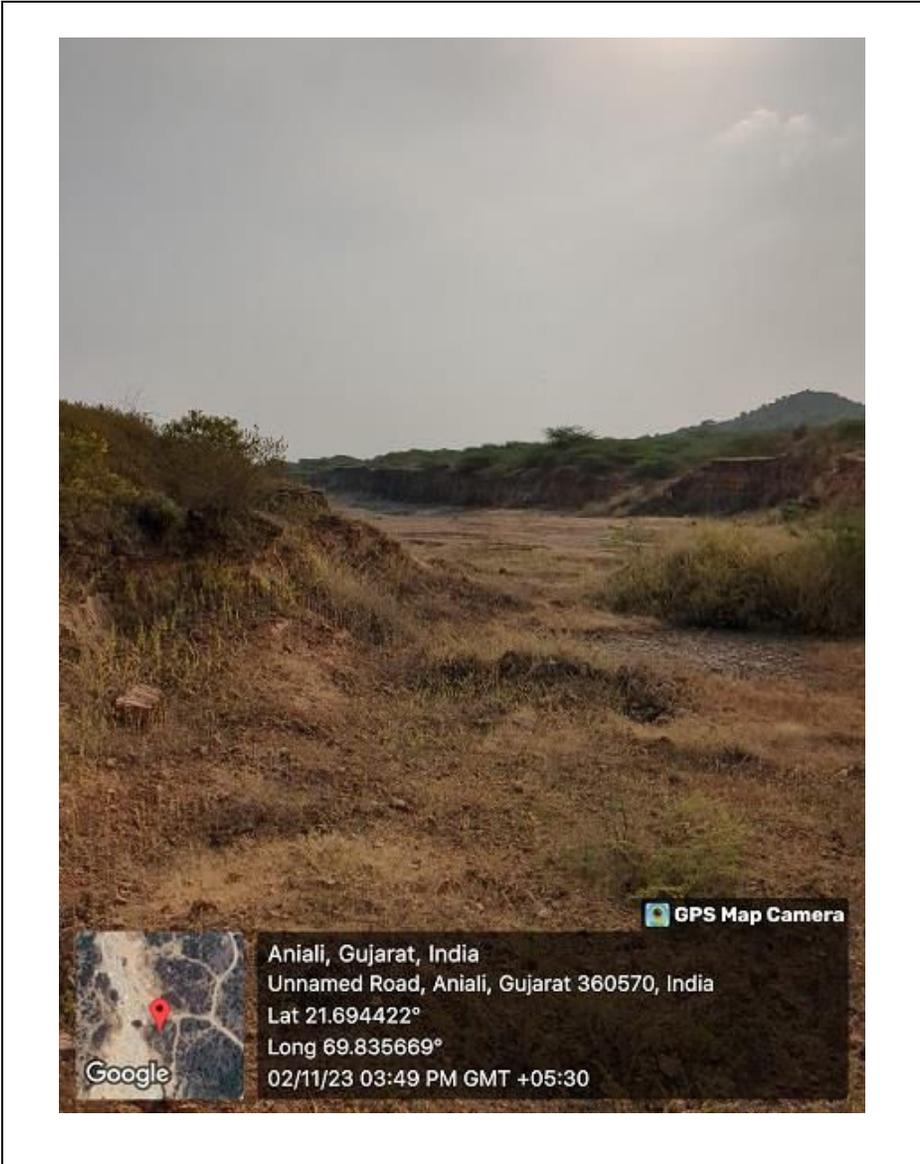
CPCB Guidelines for Penalty/Compensation						
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)	
60	500	250	0.5	1	₹ 37,50,000.00	

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. M.C. MODHVADIYA LIMESTONE MINE, Survey No. 1119, Village: Kuchadi, Taluka: Porbandar, District-Porbandar, Gujarat	10.12	2,26,24,793.30	47,51,206.59

3314

PROJECT NO 5: M/S. VALJI RUDABHAI LIMESTONE MINE (18.2108 Ha)
Survey No. 207, Village-Aniyari, Taluka-Ranavav, District- Porbandar, Gujarat
Lat/Long: 21.694422 69.835669



Site Photograph



Google Image showing 500 m radius area around project site

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area – 6.94 Ha (10,000 Rs. Per Ha of Violation area)		Health check- up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	496050	0	0	1515505	69400	0	370000	111650	69400	26,32,005

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

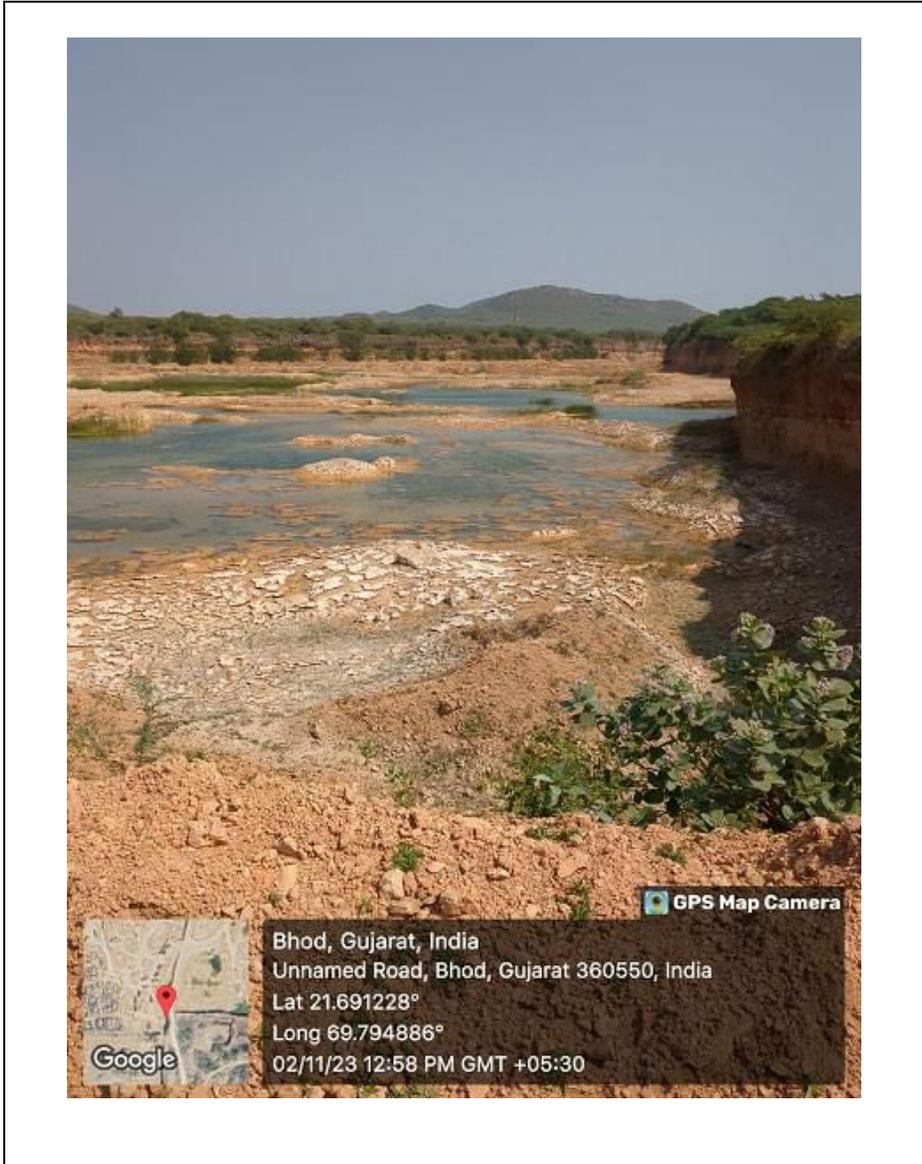
CPCB Guidelines for Penalty/Compensation						
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)	
60	1250	250	0.5	1	₹ 93,75,000.00	

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

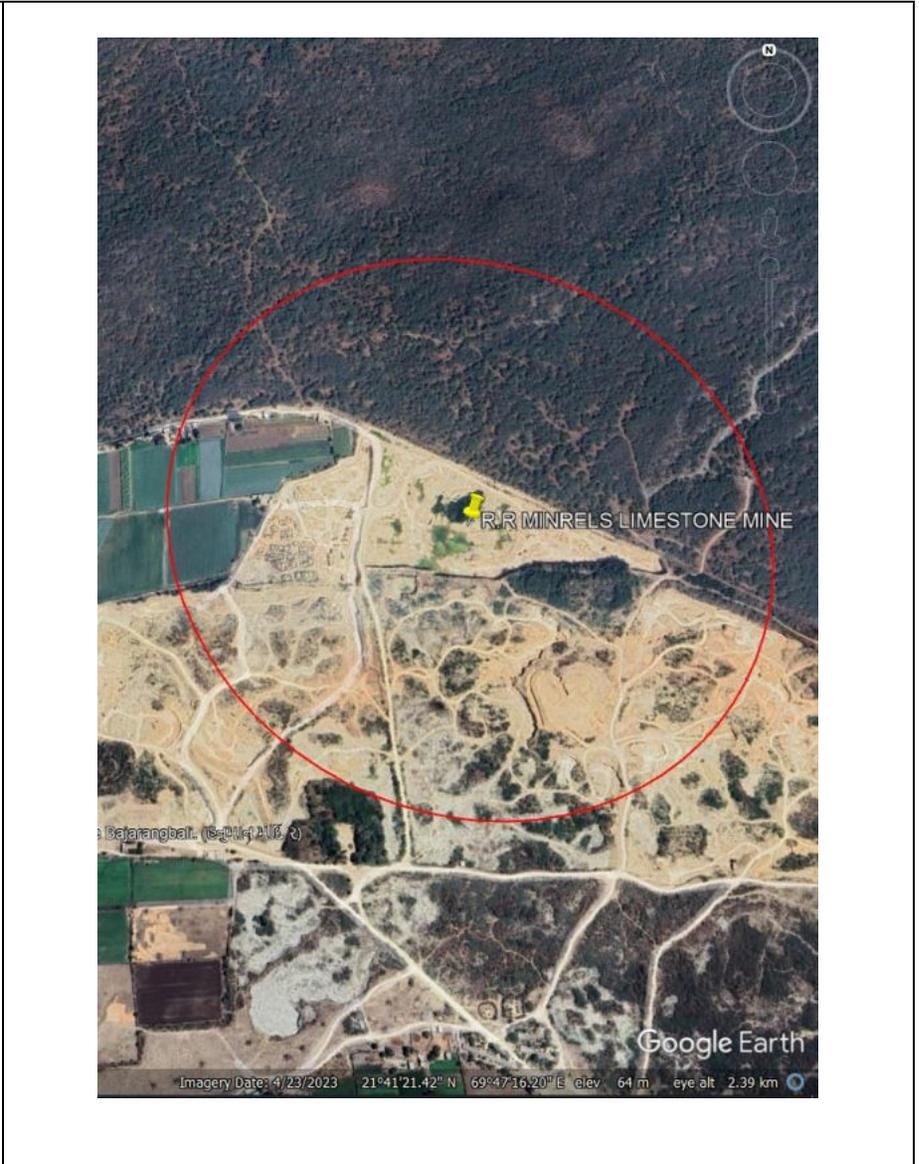
Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. VALJI RUDABHAI LIMESTONE MINESurvey No. 207, Village-Aniyari, Taluka-Ranavav, District- Porbandar, Gujarat	18.2108	19,93,08,750.00	4,18,54,837.50

3316

PROJECT NO 6: M/S. R.R MINRELS LIMESTONE MINE (13.3748 Ha)
Survey No. 358/1, Village: Bhod, Taluka: Ranavav, District-Porbandar, Gujarat
Lat/Long: 21.69196, 69.79582



Site Photograph



Google Image showing 500 m radius area around project site

3317

Damage Assessment cost calculations

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area – 9.5 Ha (10,000 Rs. Per Ha of Violation area)		Health check- up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	187500	0	0	1249283	95000	0	270000	151224.288	95000	20,48,007

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

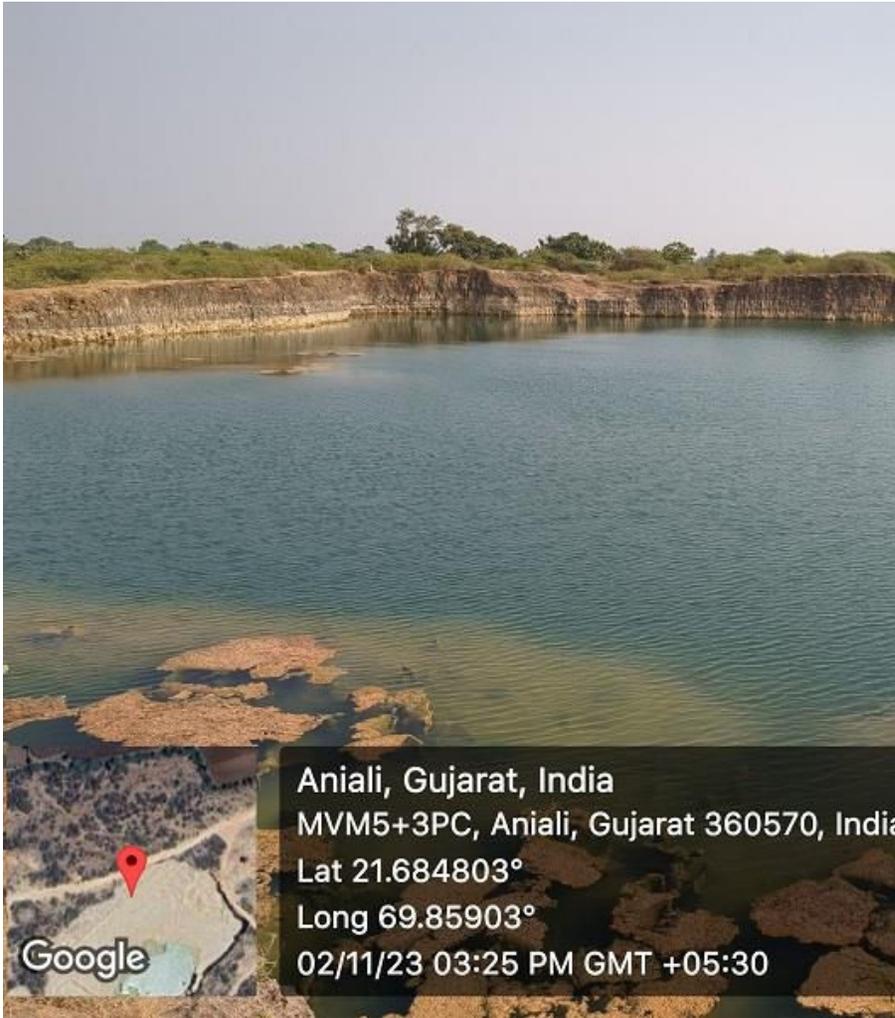
CPCB Guidelines for Penalty/Compensation						
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)	
60	1250	250	0.5	1	₹ 93,75,000.00	

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. R.R MINRELS LIMESTONE MINE Survey No. 358/1, Village: Bhod, Taluka: Ranavav, District-Porbandar, Gujarat	13.3748	27,03,95,076.00	5,67,82,965.96

PROJECT NO 7: M/S. BHINIBEN MERUBHAI GAREJA LIMESTONE MINE (300 Ha)
Survey No. 20/P, Village: Aniyari, Taluka: Ranavav, District- Porbandar Gujarat
Lat/Long: 21.684618, 69.85950

3318



Site Photograph



Google Image showing 500 m radius area around project site

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area – 2.0 Ha (10,000 Rs. Per Ha of Violation area)		Health check- up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	300000	0	0	623100	20000	0	40000	48304.65	20000	10,51,405

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

CPCB Guidelines for Penalty/Compensation						
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)	
60	1250	250	0.5	1	₹ 93,75,000.00	

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. BHINIBEN MERUBHAI GAREJA LIMESTONE MINE Survey No. 20/P, Village: Aniyari, Taluka: Ranavav, District- Porbandar Gujarat	2	8,76,82,323.75	1,84,13,287.99

3320

PROJECT NO 8: M/S. PUNJABHAI ARJANBHAI OEDRA LIMESTONE MINE (2.00 Ha)
Survey No. 209/1, Village: Khirsara, Taluka: Ranavav, Porbandar
Lat/Long: 21.713255, 69.87297



Site Photograph



Google Image showing 500 m radius area around project site

3321

Damage Assessment cost calculations

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area - 0.85 Ha (10,000 Rs. Per Ha of Violation area)		Health check-up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	34800	0	0	623100	8500	0	32000	16855	8500	7,23,755

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

CPCB Guidelines for Penalty/Compensation					
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)
60	1000	250	0.5	1	₹ 75,00,000.00

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

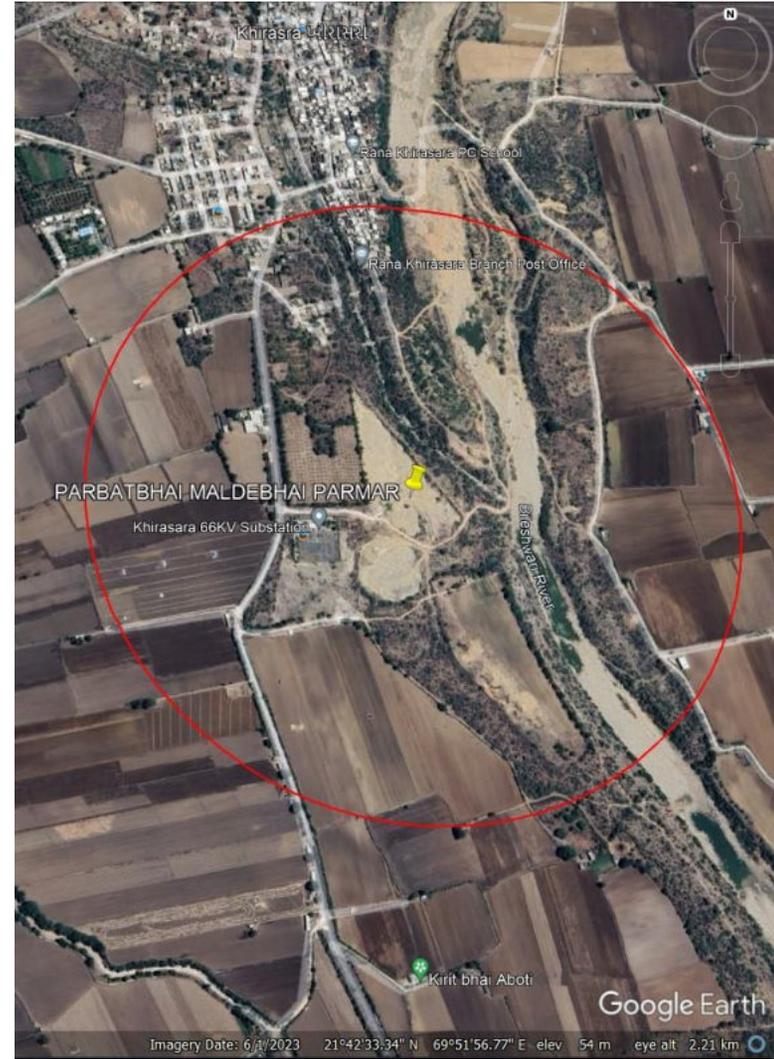
Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. PUNJABHAI ARJANBHAI ODEDRA LIMESTONE MINE, Survey No. 209/1, Village: Khirsara, Taluka: Ranavav,	2	2,85,96,825.00	60,05,333.25

3322

PROJECT NO 9: M/S. PARBATBHAI MALDEBHAI PARMAR LIMESTONE MINE (2.00 Ha)
Survey No. 209/1, Village:Khirsara, Talauka:Ranavav, District-Porbandar, Gujarat
Lat/Long: 21.714446, 69.87325



Site Photograph



Google Image showing 500 m radius area around project site

3323

Damage Assessment cost calculations

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area - 1.7 Ha (10,000 Rs. Per Ha of Violation area)		Health check-up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	33840	0	0	623100	17600	0	32000	27986	17600	7,52,126

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

CPCB Guidelines for Penalty/Compensation					
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)
60	1000	250	0.5	1	₹ 75,00,000.00

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. PARBATBHAI MALDEBHAI PARMAR LIMESTONE MINE Survey No. 209/1, Village:Khirsara, Talauka:Ranavav, District-Porbandar, Gujarat	2	4,67,48,650.00	98,17,216.50

3324

PROJECT NO 10: M/S. ASHOK BABULAL SINDHAV LIMESTONE MINE (16.18 Ha)
Survey No. 358/3, Village: Bhod, Taluka: Ranavav, District- Porbandar, Gujarat
Lat/Long: 21.6874536, 69.779852



Site Photograph



Google Image showing 500 m radius area around project site

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area – 12.77 Ha (10,000 Rs. Per Ha of Violation area)		Health check- up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	300000	0	0	1403709	127700	0	330000	102843.988	127700	23,91,953

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

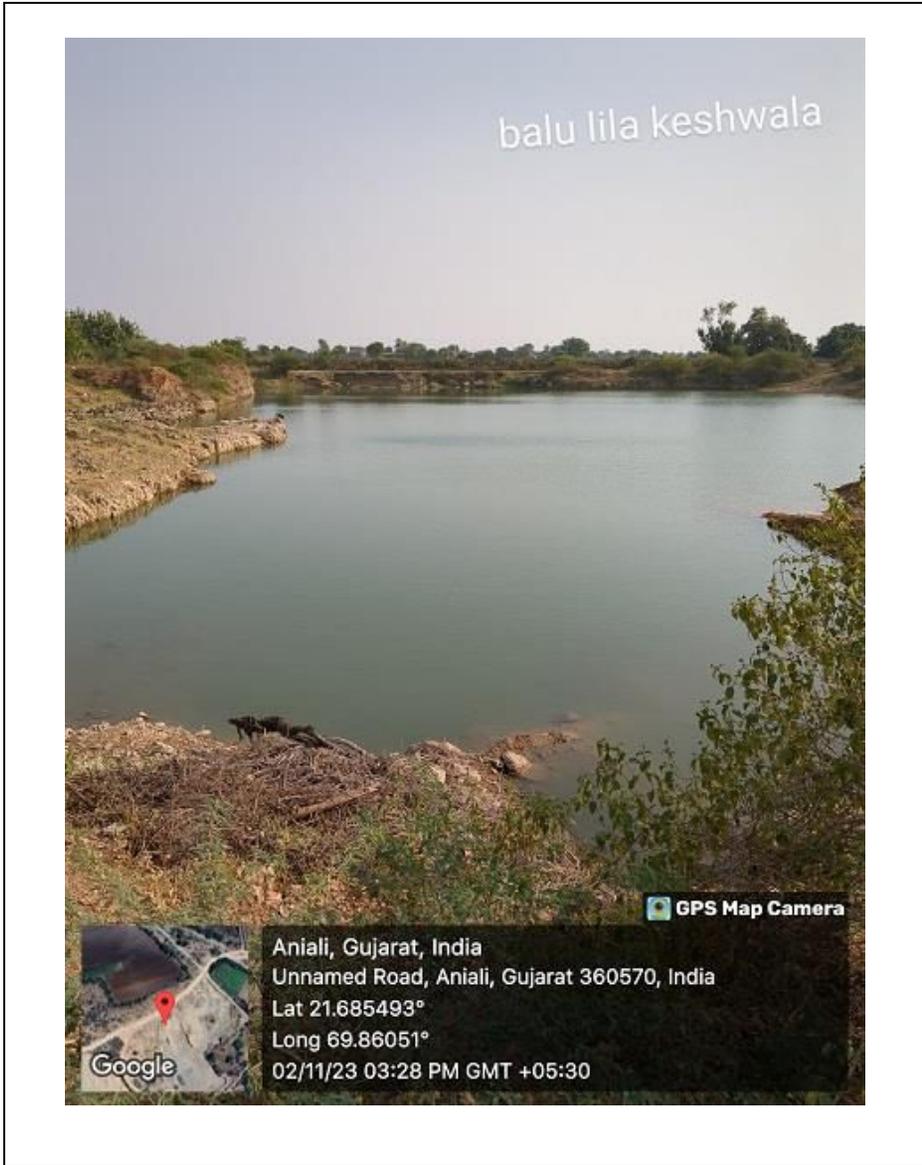
CPCB Guidelines for Penalty/Compensation						
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)	
60	1250	250	0.5	1	₹ 93,75,000.00	

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

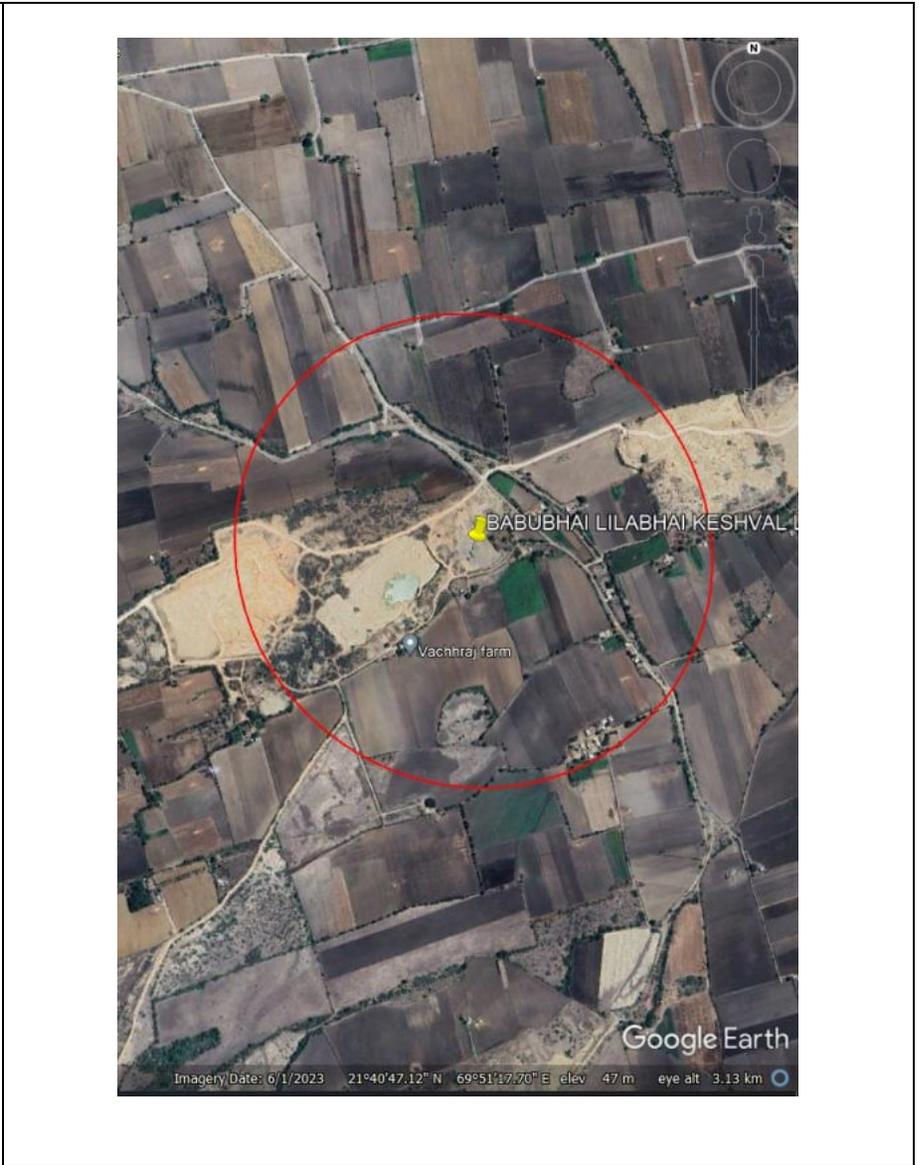
Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. ASHOK BABULAL SINDHAV LIMESTONE MINE, Survey No. 358/3, Village: Bhod, Taluka: Ranavav, District- Porbandar, Gujarat	16.18	34,30,74,514.78	7,20,45,648.10

PROJECT NO 11: M/S. BABUBHAI LILABHAI KESHVALA LIMESTONE QUARRY (2.00 Ha)
Survey No. 20P, Village:Aniyari, Taluka:Ranavav, Dist: Porbandar, Gujarat, 360575
Lat/Long: 21.6849978, 69.860702

3326



Site Photograph



Google Image showing 500 m radius area around project site

Damage Assessment cost calculations

3327

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area - 1.18 Ha (10,000 Rs. Per Ha of Violation area)		Health check-up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	240000	0	0	623100	11800	0	32000	16328.328	11800	9,35,028

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

CPCB Guidelines for Penalty/Compensation						
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)	
60	781	250	0.5	1	₹ 58,57,500.00	

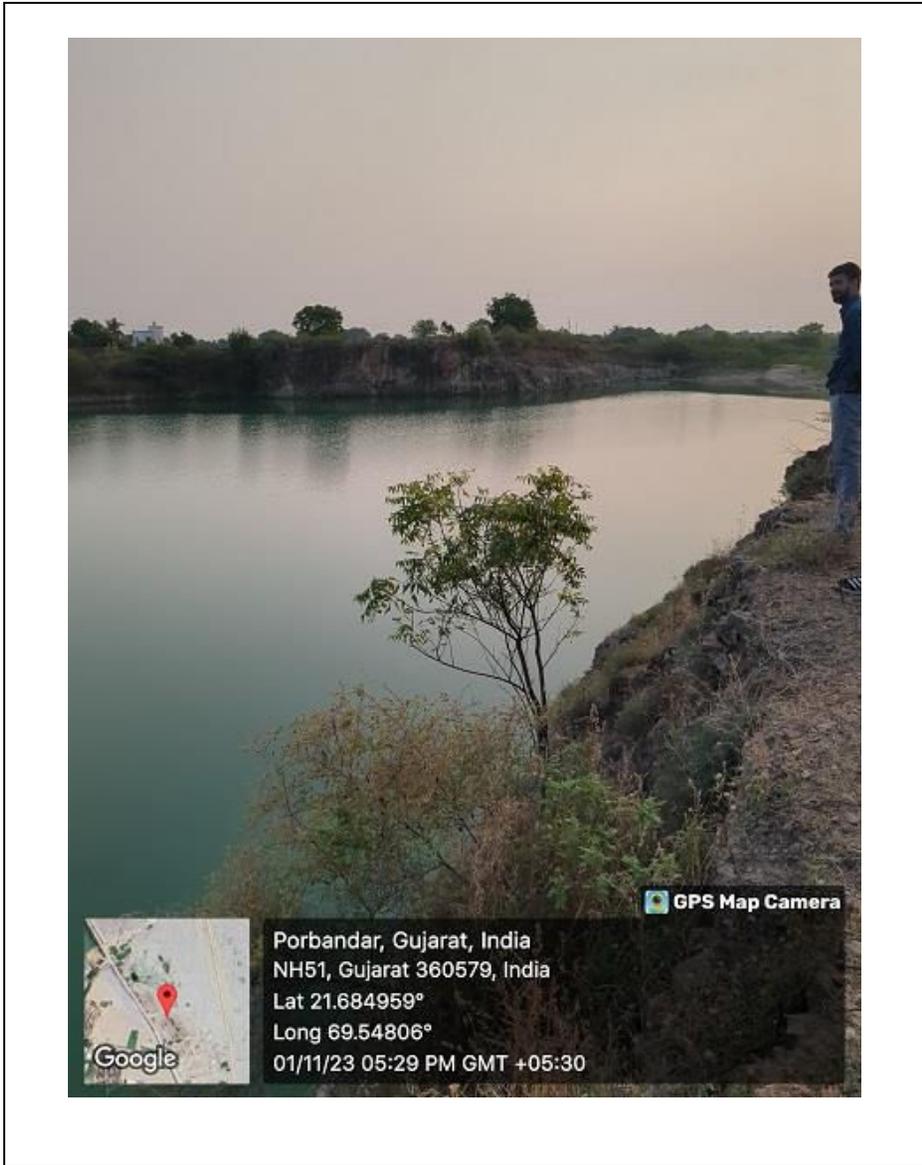
3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. BABUBHAI LILABHAI KESHVAL LIMESTONEMINE, Survey No. 20P, Village:Aniyari, Taluka:Ranavav, Dist: Porbandar, Gujarat,	2	3,26,56,656.00	68,57,897.76

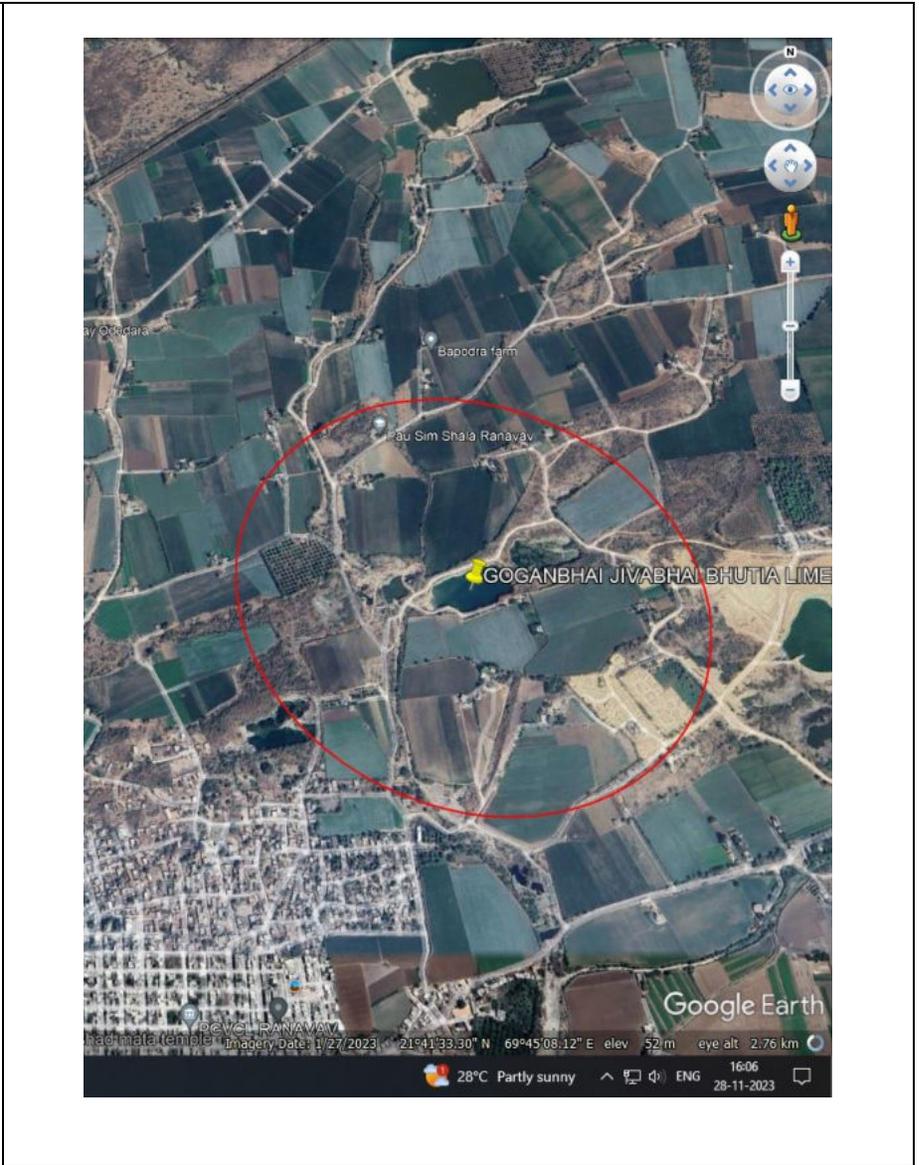
Note: for year 2022-23, production quantity is 10 MT only, therefore day wise calculation is considered for year 2022-23, as per data submitted by Geologist department.

PROJECT NO 12: M/S. GOGANBHAI JIVABHAI BHUTIA LIMESTONE QUARRY (2.00 Ha)
Survey No. 78/5/1, Village: Ranavav, Taluka: Ranavav, District: Porbandar, Gujarat
Lat/Long: 21.697220, 69.751925

3328



Site Photograph



Google Image showing 500 m radius area around project site

3329 Damage Assessment cost calculations

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area - 1.45 Ha (10,000 Rs. Per Ha of Violation area)		Health check-up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	216150	0	0	623100	14500	0	40000	44857.5012	14500	9,53,108

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

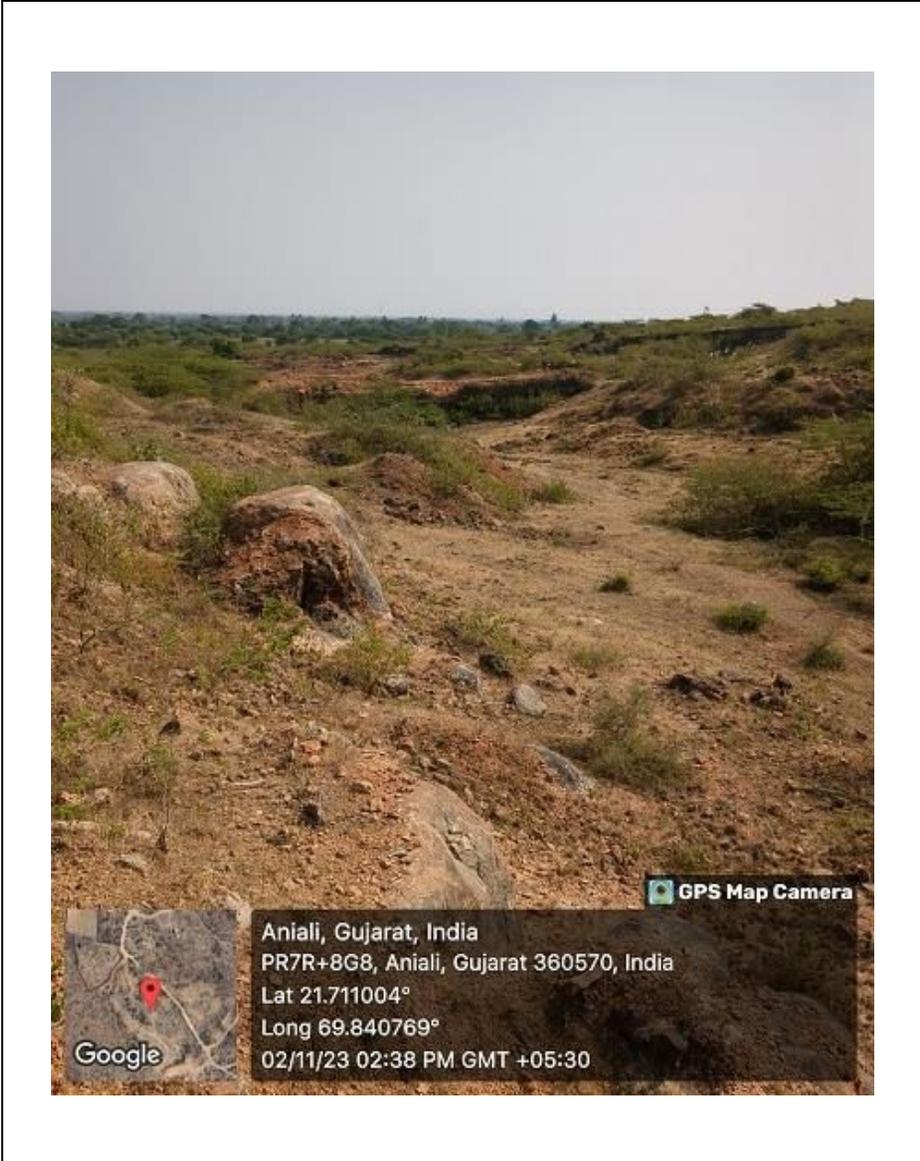
CPCB Guidelines for Penalty/Compensation						
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)	
60	1250	250	0.5	1	₹ 93,75,000.00	

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. GOGANBHAI JIVABHAI BHUTIA LIMESTONE MINE, Survey No. 78/5/1, Village: Ranavav, Taluka: Ranavav, District- Porbandar, Gujarat	2	10,66,49,512.64	2,23,96,397.65

PROJECT NO 13: M/S. ARSHIBHAI VAJSHIBHAI ODEDRA LIMESTONE MINE (2.00 Ha)
Survey No. 265P, Village: Dolatgadh, Taluka: Ranavav, District-Porbandar, Gujarat
Lat/Long: 21.7109613, 69.841413

3330



Site Photograph



Google Image showing 500 m radius area around project site

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area – 0.36 Ha (10,000 Rs. Per Ha of Violation area)		Health check- up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	60000	0	0	623100	3600	0	32000	5629	3600	7,27,929

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

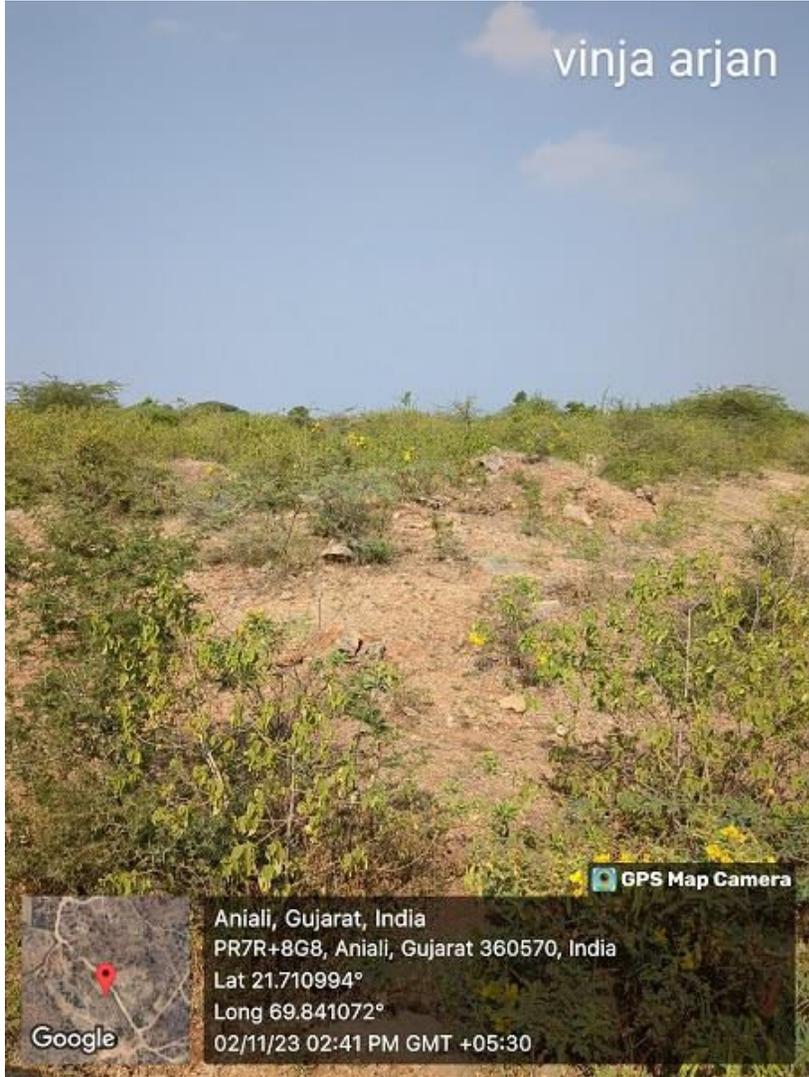
CPCB Guidelines for Penalty/Compensation						
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)	
60	1000	250	0.5	1	₹ 75,00,000.00	

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

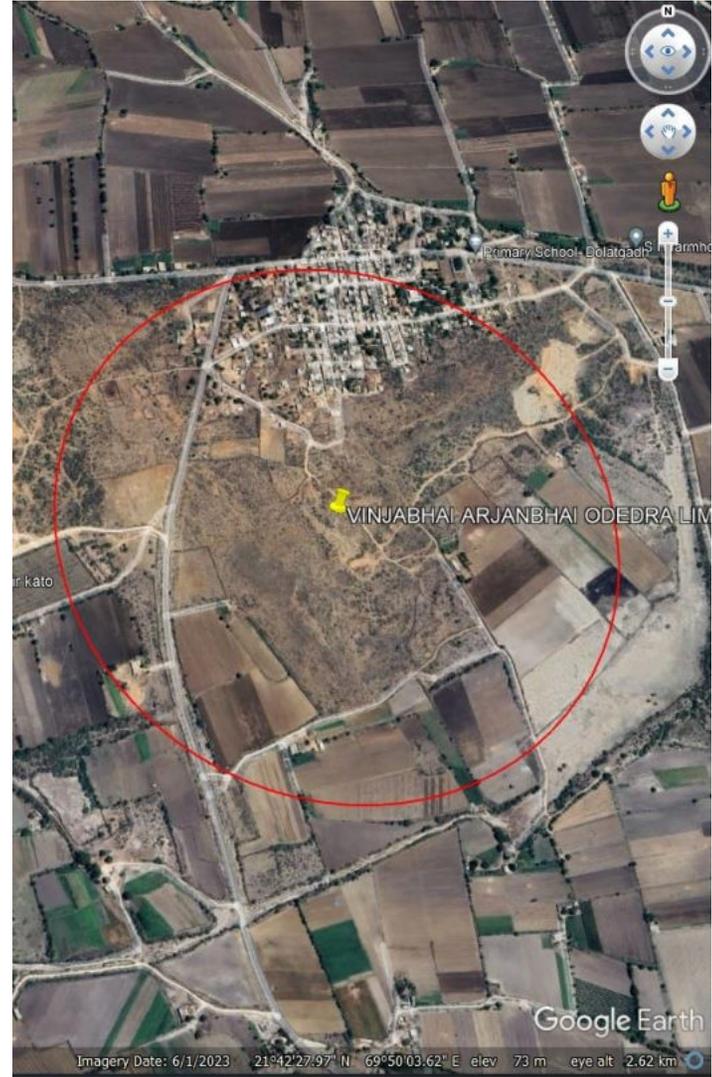
Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. ARSHIBHAI VAJSHIBHAI ODEDRA LIMESTONE MINE, Survey No. 265P, Village: Dolatgadh, Taluka: Ranavav, District-Porbandar, Gujarat	2	97,09,725.00	20,39,042.25

3332

PROJECT NO 14: M/S. VINJABHAI ARJANBHAI ODEDRA LIMESTONE MINE (2.00 Ha)
Survey No. 265P, Village: Dolatgad, Taluka: Ranavav, District-Porbandar, Gujarat
Lat/Long: 21.710793, 69.840819



Site Photograph



Google Image showing 500 m radius area around project site

3333

Damage Assessment cost calculations

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area - 0.77 Ha (10,000 Rs. Per Ha of Violation area)		Health check-up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	72000	0	0	623100	7700	0	32000	44	7700	7,42,544

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

CPCB Guidelines for Penalty/Compensation						
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)	
60	396	250	0.5	1	₹ 29,70,000.00	

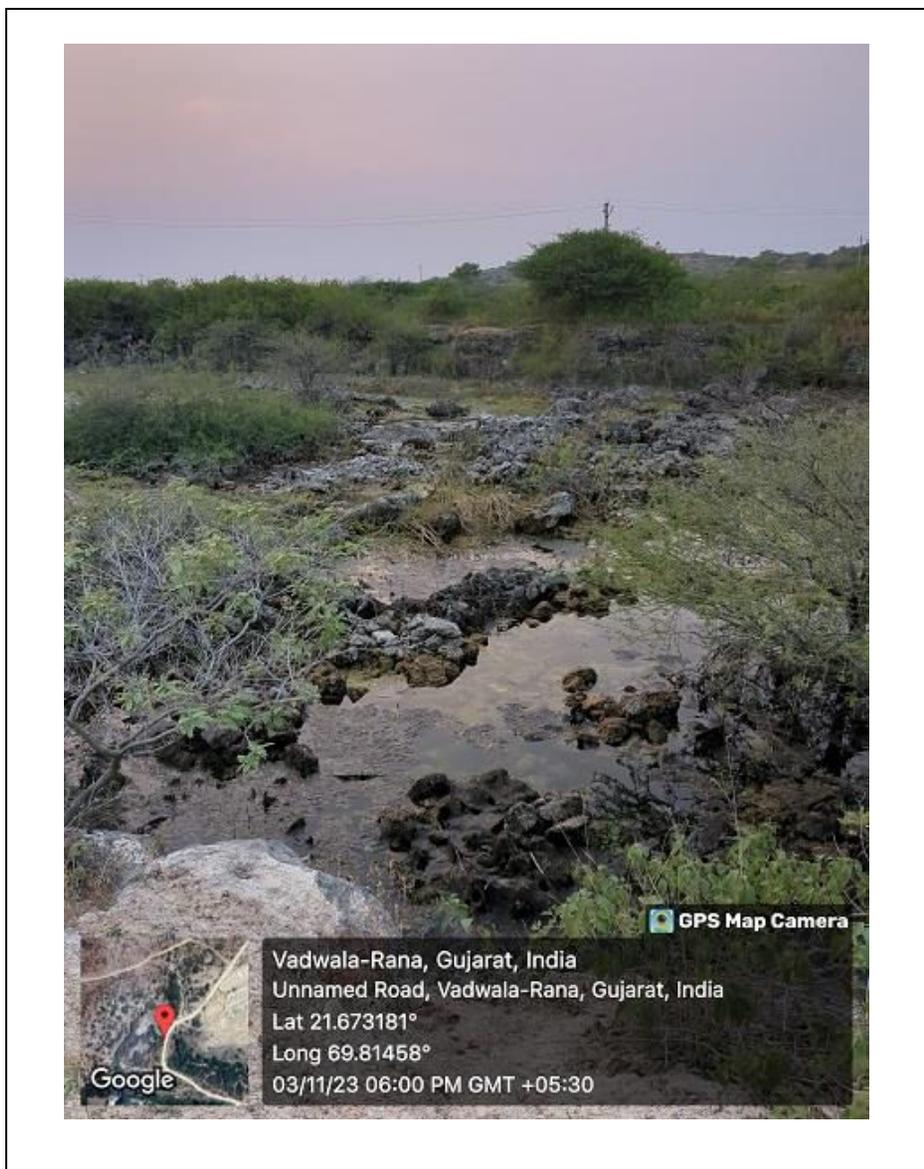
3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. VINJABHAI ARJANBHAI ODEDRA LIMESTONE MINE, Survey No. 265P, Village: Dolatgadh, Taluka: Ranavav, District-Porbandar, Gujarat	2	81,200.00	17,052.00

Note: for year 2016-21, production quantity is below 100 MT per year, therefore day wise calculation is considered for year 2016-21, as per data submitted by Geologist department.

PROJECT NO 15: M/S. GATRAL MINRELS LIMESTONE MINE (2.03 Ha)
Survey No. 613P, Village: Vadawala, Taluka: Ranvav, District-Porbandar, Gujarat
Lat/Long: 21.672990, 69.814465

3934



Site Photograph



Google Image showing 500 m radius area around project site

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area - 0.3 Ha (10,000 Rs. Per Ha of Violation area)		Health check- up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	169200	0	0	623100	3000	0	24000	14660.8	3000	8,36,961

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

CPCB Guidelines for Penalty/Compensation						
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)	
60	530	250	0.5	1	₹ 39,75,000.00	

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. GATRAL MINRELS LIMESTONE MINE, Survey No. 613P, Village: Vadawala, Taluka: Ranvav, District-Porbandar, Gujarat	2	2,93,21,430.00	61,57,500.30

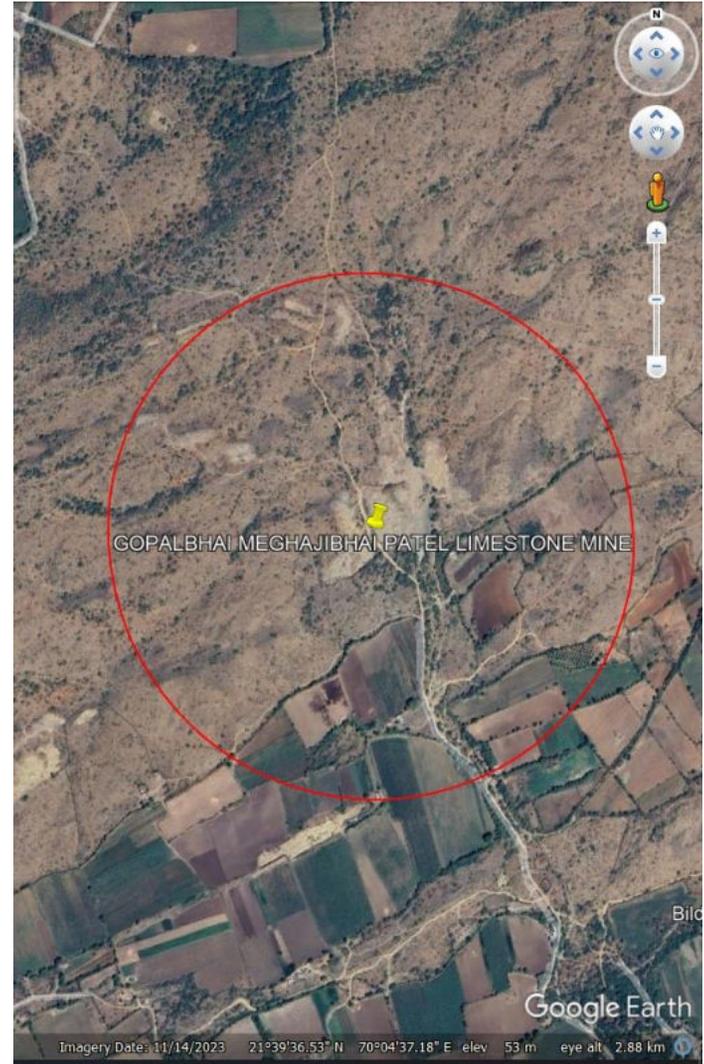
Note: for year 2017-18, production quantity is 02 MT only, therefore day wise calculation is considered for year 2017-18, as per data submitted by Geologist department.

3336

PROJECT NO 16: M/S. GOPALBHAI MEGHAJIBHAI PATEL LIMESTONE MINE (4.00 Ha)
Survey No. 91, Village: Biladi, Taluka: Kutiyana, District- Porbandar, Gujarat
Lat/Long: 21.665505, 70.088748



Site Photograph



Google Image showing 500 m radius area around project site

3337 Damage Assessment cost calculations

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area - 4.0 Ha (10,000 Rs. Per Ha of Violation area)		Health check-up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	365700	0	0	733200	40000	0	80000	66188.712	40000	13,25,089

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

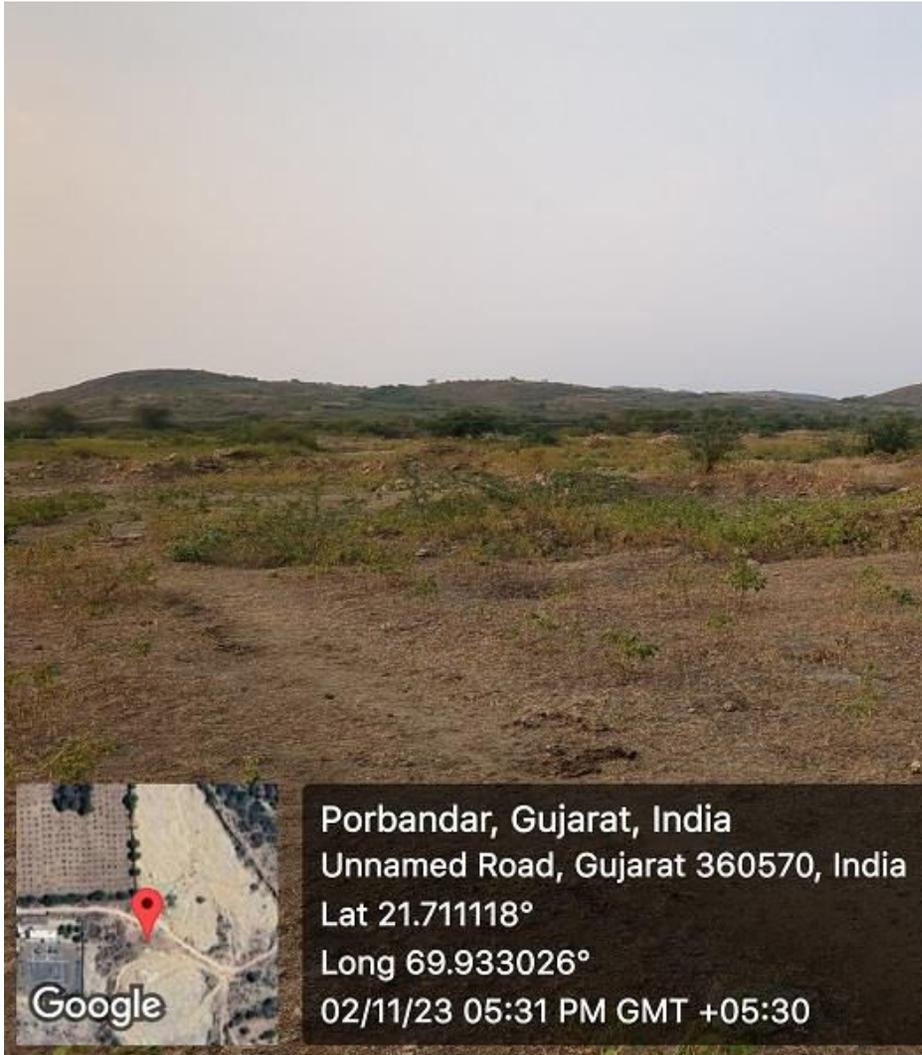
CPCB Guidelines for Penalty/Compensation						
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)	
60	1250	250	0.5	1	₹ 93,75,000.00	

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. GOPALBHAI MEGHAJIBHAI PATEL LIMESTONE MINE, Survey No. 91, Village: Biladi, Taluka: Kutiyana, District- Porbandar, Gujarat	4	12,91,78,749.90	2,71,27,537.48

3338

PROJECT NO 17: M/S.MASHRIBHAI RAJSHIBHAI KARAVADARA LIMESTONE MINE (4.00 Ha)
Survey No. 429, Village-Ishwarya, Taluka-Kutiyana, District-Porbandar, Gujarat
Lat/Long: 21.7115787, 69.932924



Site Photograph



Google Image showing 500 m radius area around project site

3339

Damage Assessment cost calculations

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area - 4.0 Ha (10,000 Rs. Per Ha of Violation area)		Health check-up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	365700	0	0	733200	40000	0	80000	66188.712	40000	12,47,578

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

CPCB Guidelines for Penalty/Compensation					
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)
60	1250	250	0.5	1	₹ 93,75,000.00

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

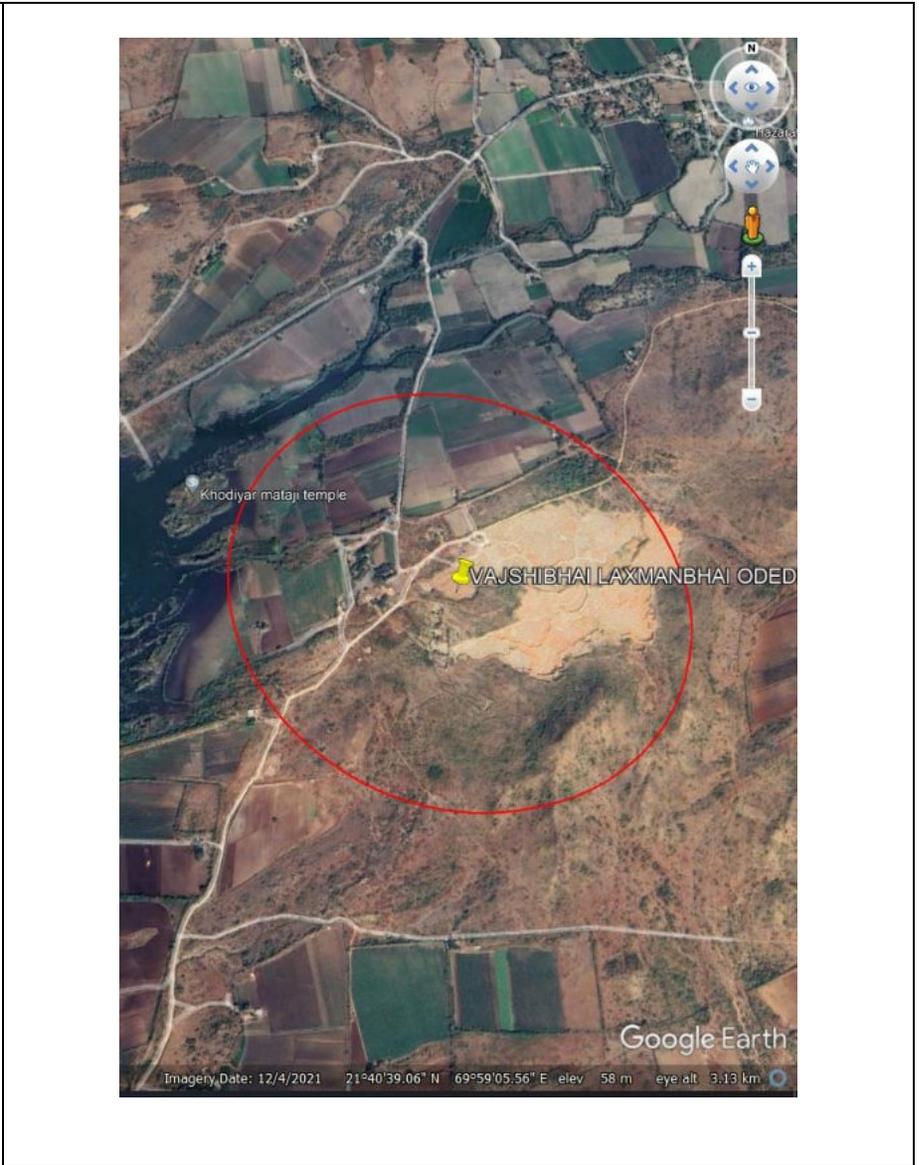
Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S.MASHRIBHAI RAJSHIBHAI KARAVADARA LIMESTONE MINE, Survey No. 429, Village-Ishwarya, Taluka-Kutiyana, District-Porbandar, Gujarat	4	9,42,97,981.48	1,98,02,576.11

PROJECT NO 18: M/S. VAJSHIBHAI LAXMANBHAI ODEDRA LIMESTONE MINE (2.00 Ha)
Survey No. 119P, Village: Druwada, Taluka: Kutiyana, District-Porbandar, Gujarat
Lat/Long: 21.683161, 69.994379

3340



Site Photograph



Google Image showing 500 m radius area around project site

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area – 1.1 Ha (10,000 Rs. Per Ha of Violation area)		Health check- up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	30000	0	0	623100	11000	0	8000	7058.558	11000	6,90,159

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

CPCB Guidelines for Penalty/Compensation						
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)	
60	250	250	0.5	1	₹ 18,75,000.00	

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

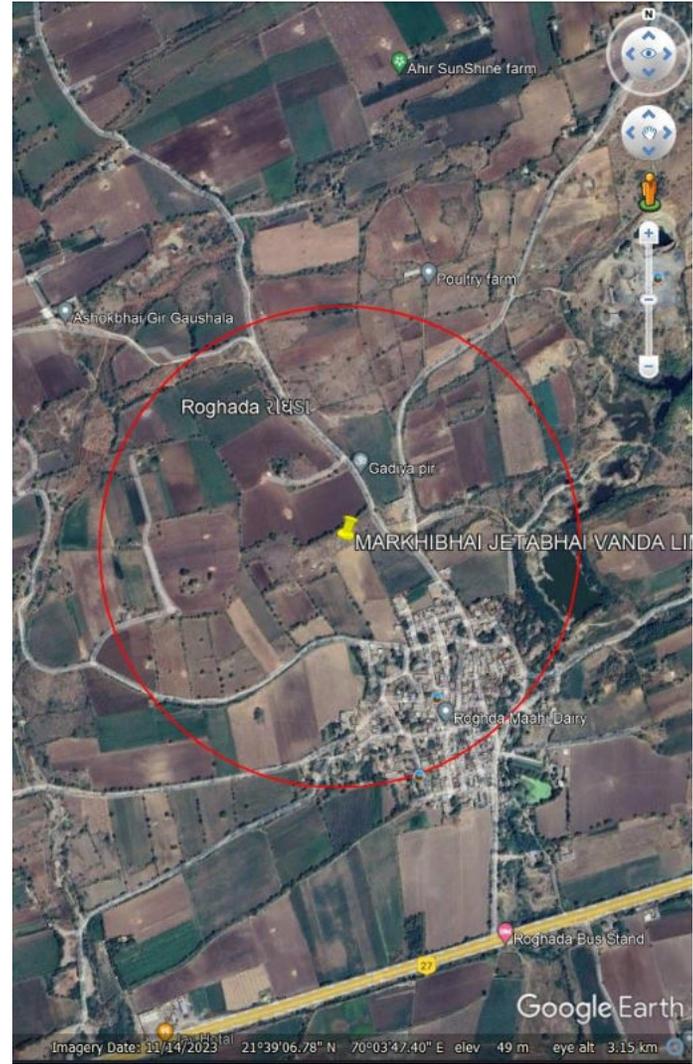
Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. VAJSHIBHAI LAXMANBHAI ODEDRA LIMESTONE MINE, Survey No. 119P, Village: Druwada, Taluka: Kutiyana, District-Porbandar, Gujarat	2	1,41,17,116.00	29,64,594.36

3342

PROJECT NO 19: M/S. MARKHIBHAI JETABHAI VANDA LIMESTONE MINE (4.00 Ha)
No. 46/2, Village-Roghada, Taluka-Kutiyana, Survey District-Porbandar, Gujarat
Lat/Long: 21.656220, 70.07040



Site Photograph



Google Image showing 500 m radius area around project site

3343 Damage Assessment cost calculations

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area - 0.72 Ha (10,000 Rs. Per Ha of Violation area)		Health check- up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	24000	0	0	733200	7200	0	80000	64550.0166	7200	9,16,150

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

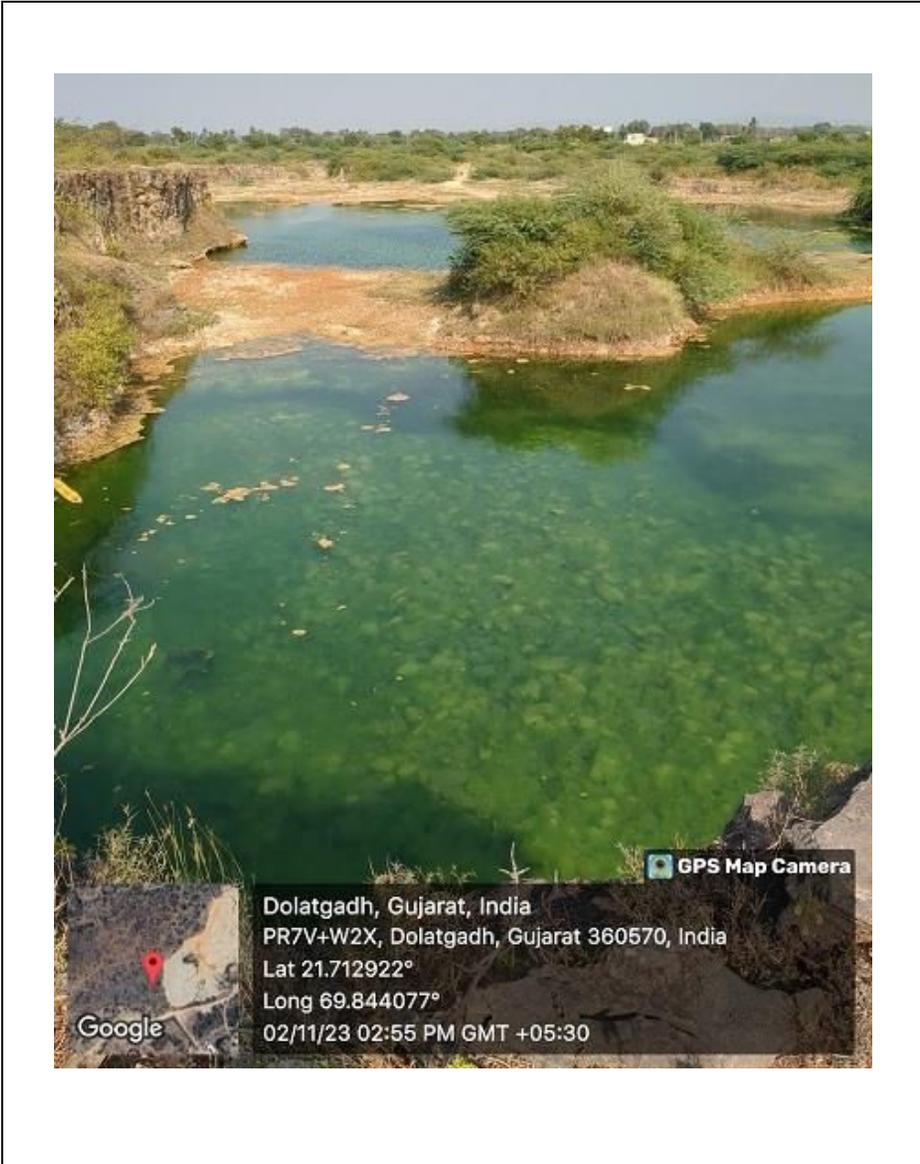
CPCB Guidelines for Penalty/Compensation						
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)	
60	1250	250	0.5	1	₹ 93,75,000.00	

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

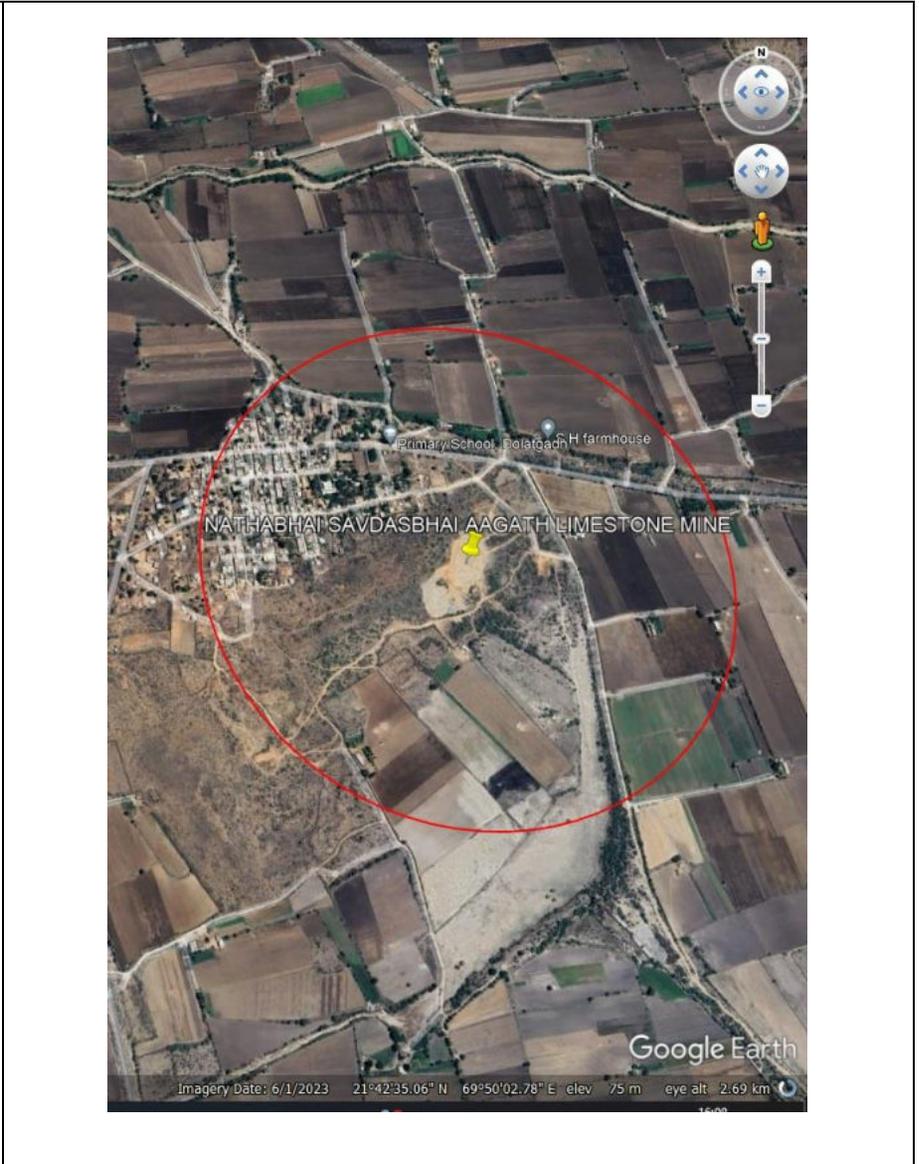
Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. MARKHIBHAI JETABHAI VANDA LIMESTONE MINE, No. 46/2, Village-Roghada, Taluka-Kutiyana, Survey District-Porbandar, Gujarat	4	12,25,89,604.83	2,57,43,817.01

3344

PROJECT NO 20: M/S. NATHABHAI SAVDASBHAI AAGATH LIMESTONE MINE (2.00 Ha)
Survey No. 265P, Village: Dolatgadhd, Taluka: Ranavav, District-Porbandar, Gujarat
Lat/Long: 21.69284, 69.83518



Site Photograph



Google Image showing 500 m radius area around project site

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area - 1.49 Ha (10,000 Rs. Per Ha of Violation area)		Health check- up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	49800	0	0	623100	14900	0	32000	9592	14900	7,44,292

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

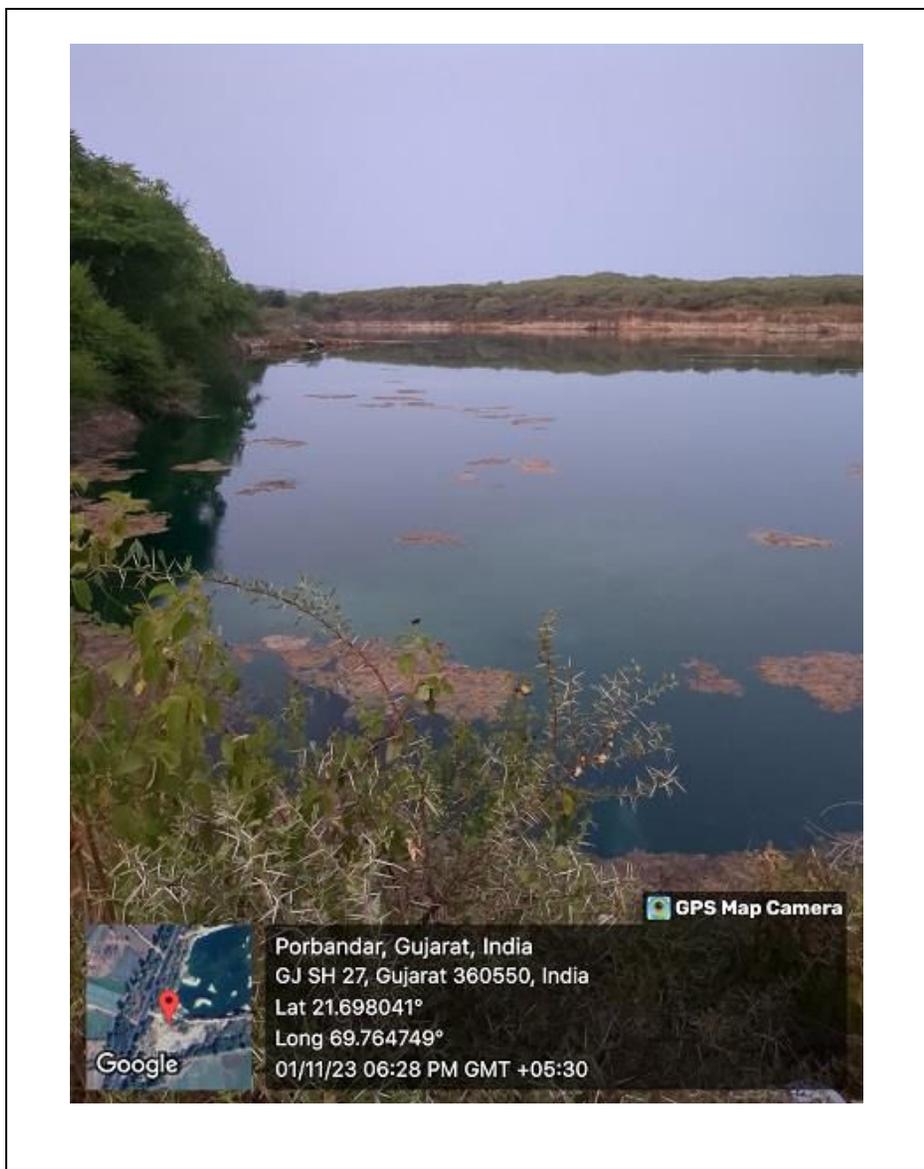
CPCB Guidelines for Penalty/Compensation					
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)
60	1000	250	0.5	1	₹ 75,00,000.00

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

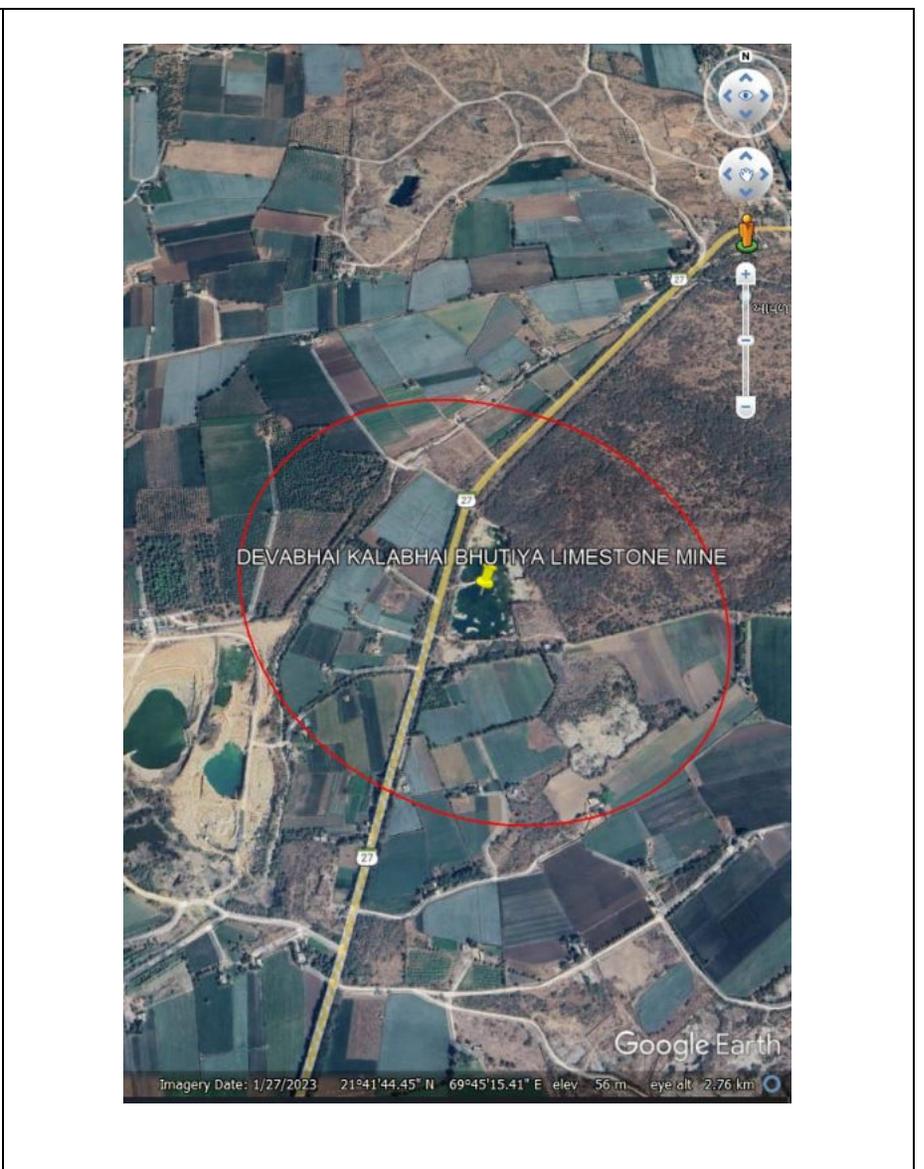
Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. NATHABHAI SAVDASBHAI AAGATH LIMESTONE MINE, Survey No. 265P, Village: Dolatgadh, Taluka: Ranavav, District-Porbandar, Gujarat	2	1,60,59,400.00	33,72,474.00

PROJECT NO 21: M/S. DEVABHAI KALABHAI BHUTIYA LIMESTONE MINE (1.33 Ha)
Survey No. 78/5, Village: Ranavav, Taluka: Ranavav, District-Porbandar
Lat/Long: 21.694276, 69.75984

3346



Site Photograph



Google Image showing 500 m radius area around project site

3347 Damage Assessment cost calculations

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area - 3.83 Ha (10,000 Rs. Per Ha of Violation area)		Health check- up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	12000	0	0	1136716.5	38300	0	184000	44958	38300	14,54,275

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

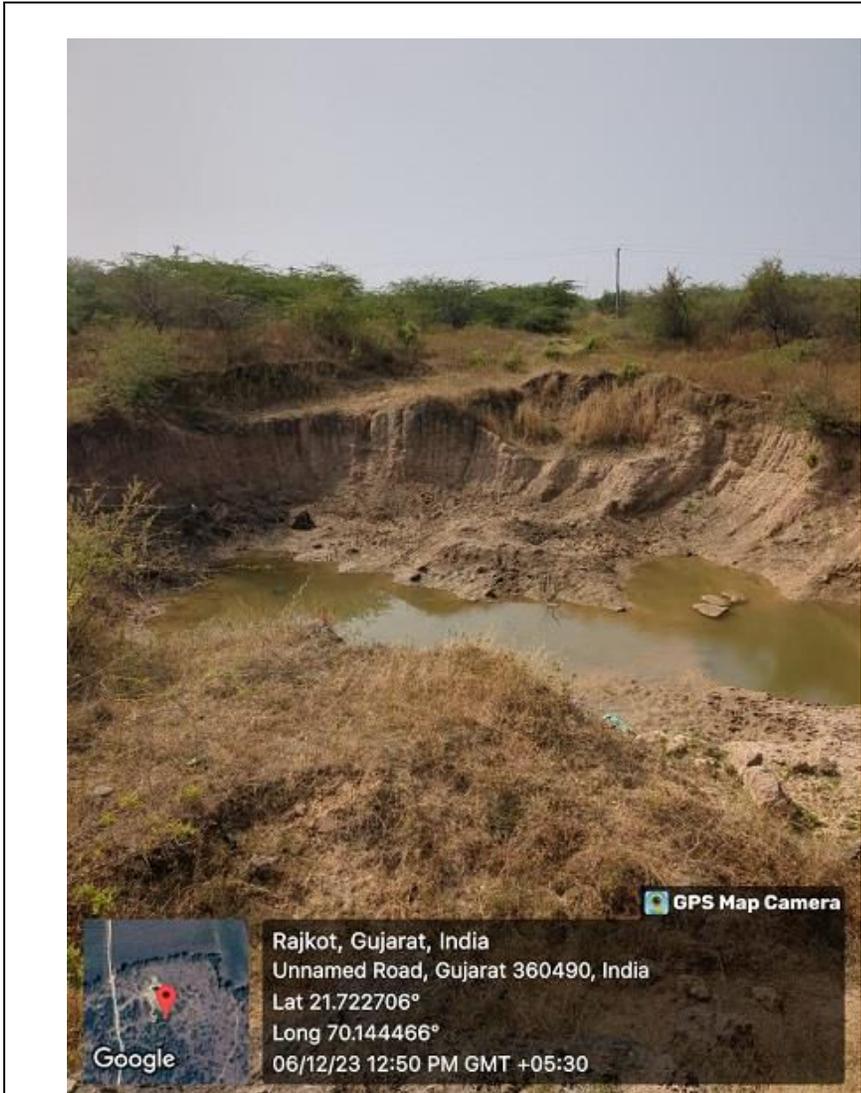
CPCB Guidelines for Penalty/Compensation						
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)	
60	1000	250	0.5	1	₹ 75,00,000.00	

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. DEVABHAI KALABHAI BHUTIYA LIMESTONE MINE, Survey No. 78/5, Village: Ranavav, Taluka: Ranavav, District- Porbandar	11.33	8,09,99,500.00	1,70,09,895.00

Note: M/S. DEVABHAI KALABHAI BHUTIYA LIMESTONE MINE has obtained EC vide no. F.No. 23-165/2018-IA.III (V) dated 07/07/2021 for production of 1,25,025/Annum, therefore same Quantity is abstracted from the Yearly production quantities after EC obtained date.

PROJECT NO 22: M/S. RAMILABEN P BARIYA LIMESTONE MINE (4.00 Ha)
Survey No.174P, Village: Tansava, Taluka: Upleta, District- Rajkot
Lat/Long: 21.722706, 70.144466



Site Photograph



Google Image showing 500 m radius area around project site

3349

Damage Assessment cost calculations

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area – 4.0 Ha (10,000 Rs. Per Ha of Violation area)		Health check- up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	270480	0	0	733200	40000	0	112000	56266.2	40000	12,51,946

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

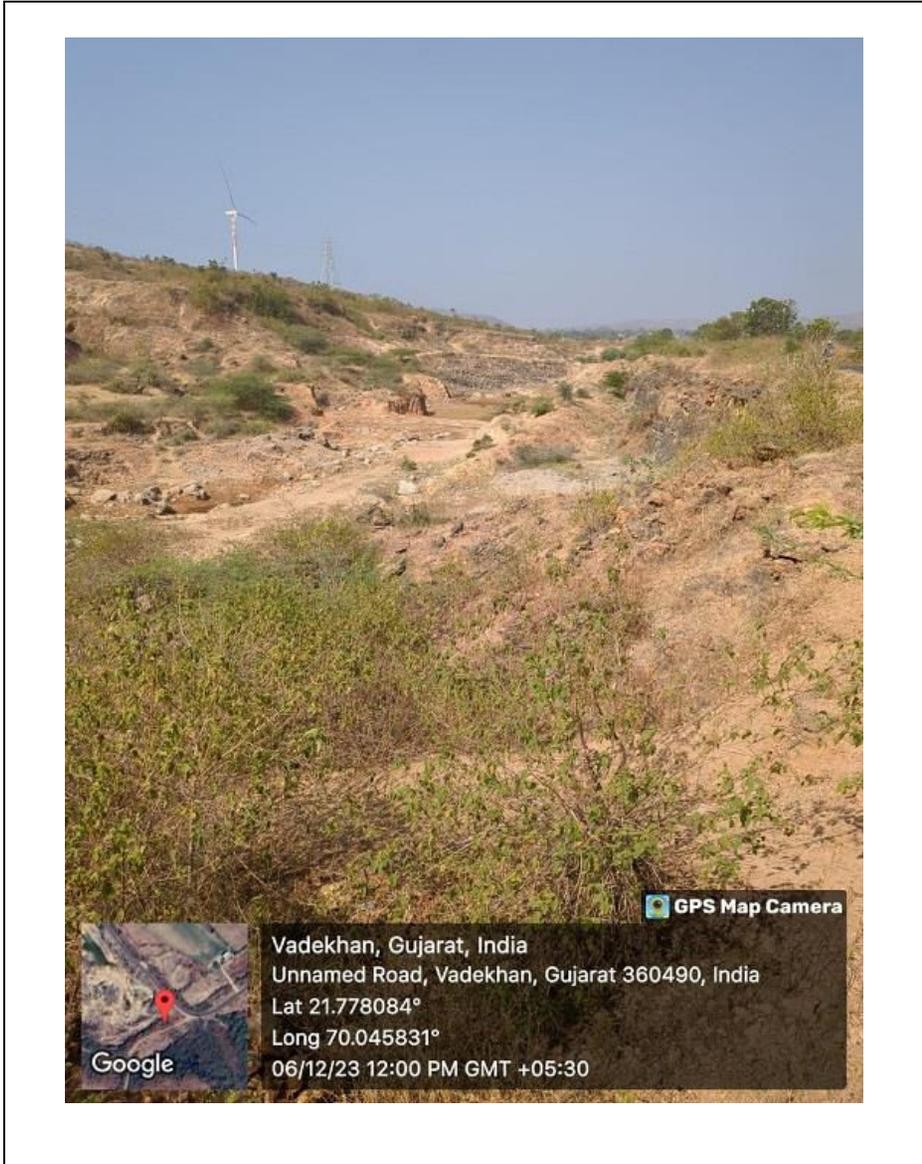
CPCB Guidelines for Penalty/Compensation						
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)	
60	1750	250	0.5	1	₹ 1,31,25,000.00	

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. RAMILABEN P BARIYA LIMESTONE MINE Survey No.174P, Village: Tansava, Taluka: Upleta, District- Rajkot	4	8,43,99,300.00	1,77,23,853.00

Remarks: As per Google earth image, mined out area is 0.24 Ha only, however Production data submitted by geology department shows 2,81,331 MT from year 2016 to 2023. Hence, 4 Ha lease area is considered as broken area for calculation.

PROJECT NO 23: M/S. HARDASHBHAI GOVINDBHAI BHIMBHA LIMESTONE MINE (4.00 Ha)
Survey No.8/1/P, Village: Vadekhan, Taluka: Upleta, District-Rajkot
Lat/Long: 21.7787301, 70.044878



Site Photograph



Google Image showing 500 m radius area around project site

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area – 2.4 Ha (10,000 Rs. Per Ha of Violation area)		Health check- up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	54000	0	0	733200	24000	0	96000	109566.4	24000	10,40,766

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

CPCB Guidelines for Penalty/Compensation						
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)	
60	1280	250	0.5	1	₹ 96,00,000.00	

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. HARDASHBHAI GOVINDBHAI BHIMBHA LIMESTONE MINE, Survey No.8/1/P, Village: Vadekhan, Taluka: Upleta, District-Rajkot	4	16,43,49,600.00	3,45,13,416.00

PROJECT NO 24: M/S. YUNUS ABDUL HABIB LIMESTONE MINE (4.90 Ha)
Survey No. 189, Village-Semarvav, Taluka-Talal, District- Gir Somnath
Lat/Long: 21.007082, 70.436359



Site Photograph



Google Image showing 500 m radius area around project site

3353

Damage Assessment cost calculations

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area - 0.5 Ha (10,000 Rs. Per Ha of Violation area)		Health check- up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	32400	0	0	782745	5000	0	60000	6002.497	5000	8,91,147

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

CPCB Guidelines for Penalty/Compensation					
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)
60	1000	250	0.5	1	₹ 75,00,000.00

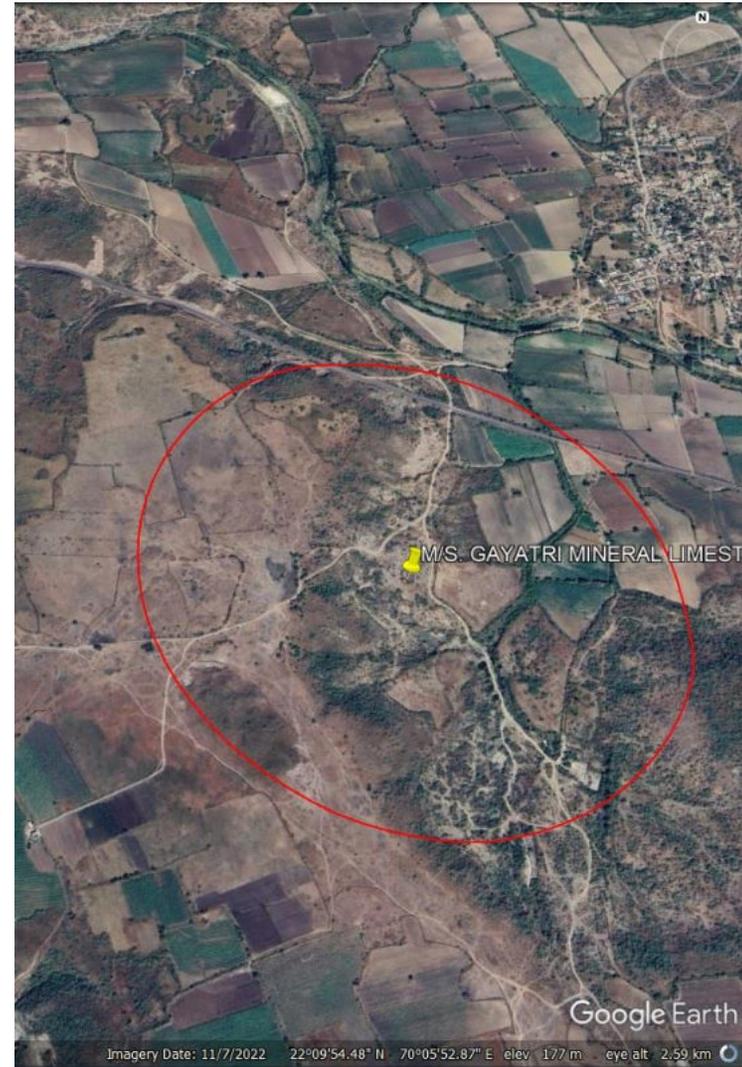
3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. YUNUS ABDUL HABIB LIMESTONE MINE Survey No. 189, Village-Semarvav, Taluka-Talal, District- Gir Somnath	4.9	1,11,93,033.00	23,50,536.93

PROJECT NO 25: **M/S. GAYATRI MINERAL LIMESTONE MINE (7.00 Ha)**
Survey No. 165, Village-Rakka, Taluka-Lalpur, District- Jamnagar
Lat/Long: 22.164275, 70.109146



Site Photograph



Google Image showing 500 m radius area around project site

3355

Damage Assessment cost calculations

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area (10,000 Rs. Per Ha of Violation area)		Health check- up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	0	0	0	0	0	0	0	0	0	0

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

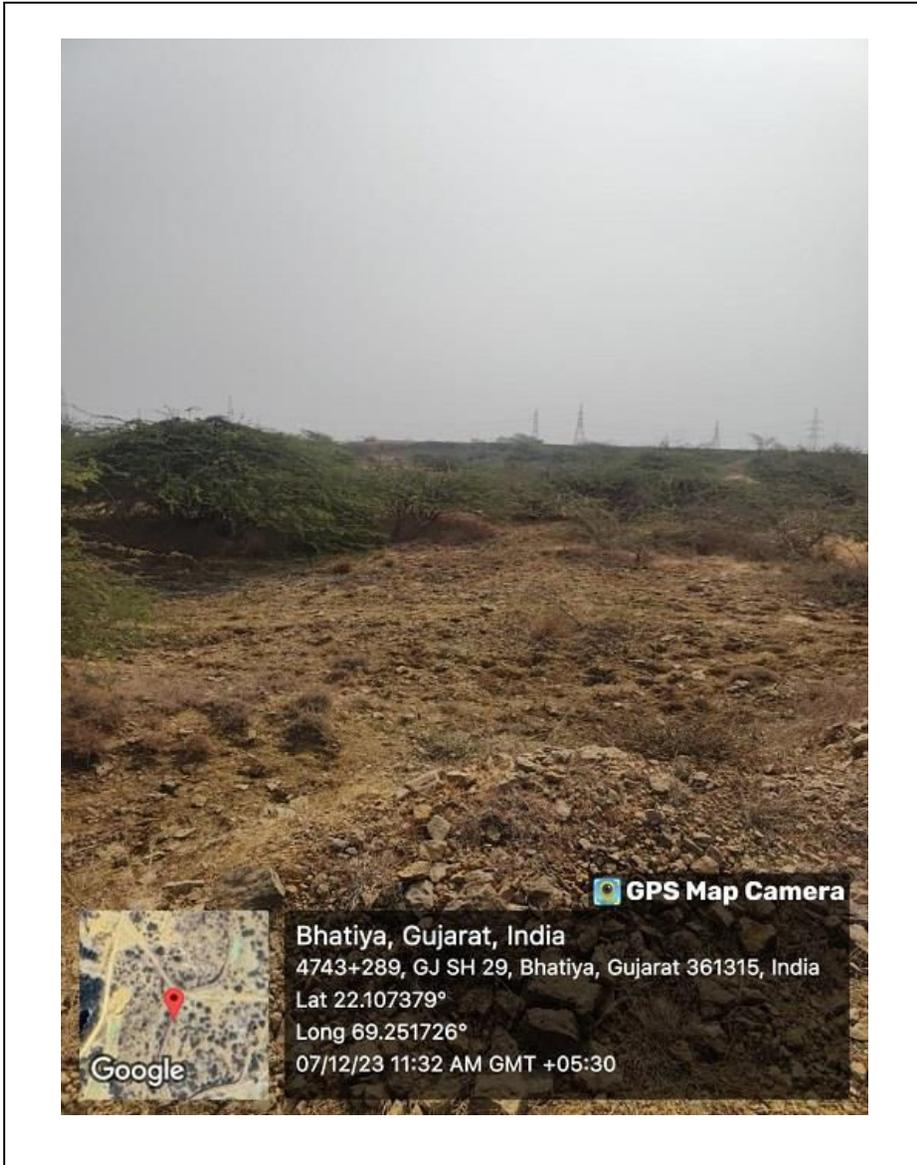
CPCB Guidelines for Penalty/Compensation					
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)
60	0	250	0.5	1	₹ 0.00

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. GAYATRI MINERAL LIMESTONE MINE Survey No. 165, Village-Rakka, Taluka-Lalpur, District- Jamnagar	7	0.00	0.00

Note: Mines has not taken any production from year 2016 -17 onwards as per geology Department data.

PROJECT NO 26: M/S. ABBAS DOSTMAMAD KHIRA LIMESTONE MINE (49.3904 Ha)
Survey No. 907, Village-Bhatiya, Taluka-Kalyanpur, District-Dev bhumi dwarka
Lat/Long: 22.1048592, 69.252085



Site Photograph



Google Image showing 500 m radius area around project site

Damage Assessment cost calculations

3357

1. Assessment as per Indicative Guidelines for Assessment of Ecological Damage, SEIAA/SEAC Gujarat

Sr. No.	Air Pollution	Noise and Vibration	Water Pollution	Plantation	Land	Bio-diversity	Health and Safety	Solid and Hazardous Waste	Soil Conservation	Total Damage Assessment Cost
	Dust Suppression (0.1 Liters per Sq. Mtrs. On Haul Road and katcha Road)			Annual planting of trees (10% of the lease area @ 4 Sq. Mtr per plant)	Broken Area - 5.5 Ha (10,000 Rs. Per Ha of Violation area)		Health check-up camps & Distribution of PPE kit to workers per Ha. (@1000 Rs. / labor and @ 1000 Rs. / labor /year)	Mine waste (1% of total production considered as mine waste in MT × Rs. 10) × 2 (Lifting and shifting frequency)	Preservation, Restoration and Handling (Rs. 10000 per Ha. Of the broken area without EC under violation)	
1	51000	0	0	3231941.5	55000	0	396000	22933.668	55000	38,11,875

2. Compensation cost Assessment as per Methodology for Assessing Environmental Compensation, CPCB

CPCB Guidelines for Penalty/Compensation						
Pollution Index, PI	Number of days in Violation, N	Factor in Rs, R	Scale of Operation, S	Location Factor, LF	Environmental Compensation, EC (Rs.)	
60	750	250	0.5	1	₹ 56,25,000.00	

3. Assessment of Damage cost based on GR of Ind & Mine Department, Gujarat guidelines

Sr no.	Name of Mines	Lease Area	Total mineral sale value	Assessment as per GR of IMD, GoG in Rs. (21% of Total Mineral sale value)
1	M/S. ABBAS DOSTMAMAD KHIRA LIMESTONE MINE Survey No. 907, Village-Bhatiya, Taluka-Kalyanpur, District-Dev bhumi dwarka	49.3904	4,05,42,976.00	85,14,024.96

Note: M/S. ABBAS DOSTMAMAD KHIRA LIMESTONE MINE has obtained EC vide no. J-11015/13/98 – IA II (M) dated 26/11/1999 for production of 24,000 MT/Annum (as per NOC of GPCB), therefore same Quantity is abstracted from the Yearly production quantities.

Item No.6

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

ORIGINAL APPLICATION NO. 101 OF 2019 (WZ)

WITH

I.A. NOS.148/2019, 13/2023, 14/2023, 27/2023, 36/2023,
48/2023, 49/2023, 76/2023, 79/2023, 122/2023, 123/2023,
124/2023, 125/2023, 126/2023 AND 135/2023, ALL IN
O.A. NO.101/2019

Sayyed Mohammed Sabir Usman & Anr.

.... Applicants

Versus

Union of India and Ors.

.... Respondents

Date of hearing : 22.08.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicants : Mr. Nitin Lonkar, Advocate

Respondents : Mr. Raghvendra Kulkarni, Advocate holding for
Mr. Rahul Garg, Advocate for R1
Mr. Maulik Nanavati, Advocate for R2, R6 and R7
Mr. Sanjay Upadhyay, Advocate along with
Ms. Sonali Sengupta, Advocate for R15, R31, R35,
R39, R41, R43, R46, R47, R55, R60, R61 & R62
Mr. Abhijit Bhavsar, Advocate for R43 and R36
Mr. Siddharta Thakur, Advocate for R14
Ms. Grishma Ahuja, Advocate along with Mr. Shalin
Jani, Advocate for R24
Ms. Vanita Bhargav, Advocate for R16, R17 to R20
and R22
Mr. Swar Kansagra, Advocate for R32
Mr. Parth Sauja, Advocate for R25, R26, R30 & R34
Mr. Aniruddha Kulkarni, Advocate for R27 and R45
Ms. Shruti Khaladkar, Advocate holding for Mr. Ajay
Gadegaonkar, Advocate for R29, R33 & R37
Ms. Ritu Guru, Advocate for State of Gujarat,
Industries & Mines Department and All District
Collectors

ORDER**I.A. No.135/2023 (WZ) :**

1. This I.A. has been filed by the applicants in pursuance of our previous order dated 16.05.2023, seeking amendment in the Original

Application, particularly in the array of the parties. A copy of this I.A. has been served on all the respondents. No objection has been filed against the same.

2. By way of above-mentioned I.A., the private respondents have been impleaded through their Managing Directors, which was not earlier done and some of the respondents, who were not relevant for deciding the present dispute, have been prayed to be deleted.

3. We allow this application (I.A. No.135/2023) and direct the learned counsel for the applicants to incorporate the amendment in the Original Application and submit the amended memo of application. The amended memo of application be served upon all the respondents today itself by e-mail. The respondents may file additional reply, if any, within one week. Accordingly, I.A. No.135/2023 stands disposed of.

I.A. No.125/2023 (WZ) :

4. This I.A. has been moved by respondent No.15 – M/s Gujarat Heavy Chemicals Ltd. An objection has been filed by the applicants stating therein that respondent No.15 is a Soda Ash Plant and not limestone mine. Respondent No.15 is end user company, which is ultimate beneficiary of illegally mined limestone. Rule 21 of the Gujarat Mineral (Prevention of Illegal Mining, transportation and Storage) Rules, 2017 (for short, “Rules of 2017) is framed to limit the scope of illegal mining, its transportation and storage. Hence, it does not impose strict obligation on the end user. The end user is required to conduct due diligence as it obligates the end user under Rule 10 sub-rule (6) that at the time of registration, it should certify and declare the source, quantity and quality of minerals stored. Such respondents are required to maintain the register of stored minerals so that the same record may be directed to be produced before this Tribunal to ascertain the role of the respondents in promotion of illegal mining in ecologically sensitive area.

As per the data available on the website of the respondent No.14 (according to respondent No.15, it should be respondent No.15), Soda Ash manufacturing facility is located at Sutrapada, Gujarat, which is leading manufacturer of Soda Ash in India. It has a clear competitive advantage due to its captive raw material sources and the limestone mines at Sutrapada, Veraval and Taluka Gir-Somnath district have an average production of 45 MT to 500 MT per day of chemical grade limestone.

5. The learned counsel for the applicants vehemently argued that since respondent No.15 is a beneficiary of illegal mining, they should not be allowed to be deleted from the array of parties and should be held responsible for damage to the environment vicariously as the provisions of law, which is being referred to as Rules of 2017, are being violated.

6. As against this, from the side of respondent No.15, learned counsel Mr. Upadhyay submits that in earlier Original Application No.58/2018 (Protection of Environment and Public Service Committee Vs. Union of India and others), decided on 14.11.2022, respondent No.20 - M/s GHCL Ltd Limestone Mine at village Gorakhamdhi and respondent No.21 - M/s GHCL Ltd Limestone Mine at village Kodidra were held accountable and were directed to pay environmental damage compensation to GPCB, which also was deposited and it is stated that these two Limestone Mines are being stated to be the captive Limestone Mining and respondent No.15 in the present O.A. is said to be beneficiary to Limestone Mine. The learned counsel for respondent No.15 states that the above facts were brought to the notice of this Tribunal in the present O.A. and on 25.11.2022, this Tribunal directed deletion of respondent Nos.48 and 49 from the array of parties in the present O.A. The learned counsel submits that respondent No.15 does not have limestone mine in

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Sutrapada and it has only a Soda Ash plant. Therefore, it be deleted from the array of the parties in the present O.A.

7. We have also heard learned counsel Mr. Maulik Nanavati for GPCB, who states that respondent Nos.14 to 24 in the present O.A. are alleged beneficiaries of alleged illegal mining and this Tribunal has to take call on the aspect as to whether such kind of beneficiaries may also be held accountable for causing damage to the environment. Therefore, the proceedings against these respondents can be suspended till it is decided that illegal mines, which are impleaded herein, which are 21 and plus in number, have been found to be involved in illegal mining.

8. Learned counsel Mr. Nanavati has also provided us information, submitted through e-mail dated 22.08.2023, with regard to 21 such mines, which are respondent Nos.25 to 45, in tabular form and they are mentioned as serial Nos.1 to 21. Some of them are not found in mining activity as of now. In some cases, lease period has expired. We take this information on record and direct learned counsel Mr. Nanavati that a copy of this information be provided to the learned counsel for the applicants today itself, who may file objections, if any.

9. The learned counsel for the applicants though has sought time to convince this Tribunal with regard to the position of law that even the beneficiaries can be held accountable under law for damage to environment and accordingly, may be imposed environmental damage compensation to be levied from them, till that point is decided by us, we deem it appropriate that the proceedings as against respondent Nos.14 to 24 shall remain suspended instead of deleting their names from the array of parties as of now. This I.A. No.125/2023 is directed to be kept in abeyance.

I.A. No.186/2023 (WZ) :

10. This application has been filed by learned counsel Mr. Sanjay Upadhyay seeking deletion of respondent No.31 from the array of parties in the present O.A. on the ground that she has already expired, to which the learned counsel for GPCB submits that in case of illegal extraction/mining, legal heirs of the deceased respondent No.31 would also be held accountable. We direct that the other respondents as well as the applicants may file objections, if any against this I.A., within two weeks. This I.A. be placed for disposal on the next date.

I.A. Nos.122/2023, 123/2023, 124/2023 AND 126/2023 (WZ):

11. By these I.A.s, the deletion of respondent Nos.33, 29, 37 and 36, respectively is prayed on account of death of their proprietors, to which an objection has been filed by the learned counsel for the applicants saying that the mining operations are still being carried out under the lease granted to these deceased respondents even after death and therefore, they cannot be deleted from the array of parties in the present O.A.

12. The learned counsel for GPCB has also pointed out that even if the illegal mining was found to be done by these respondents, their legal heirs can be held accountable for environmental damage, therefore, at this stage, it would not be appropriate to delete these respondents.

13. We defer deciding these applications (I.As.) regarding deletion of the respondents from the array of the parties on the ground of their death. These I.As. would be taken up at the time of final argument in Original Application.

14. Looking to the nature of dispute involved, we deem it appropriate to constitute a Joint Committee, consisting of one member each from State Environment Impact Assessment Authority (SEIAA), Gujarat, Gujarat Pollution Control Board (GPCB), Department of Industries and

Mines, Gujarat, District Collector of the concerned district and GPCB will be the nodal agency of the said Committee. The Joint Committee shall visit the sites in question and submit its report on the damage caused to the environment after 31.03.2016 in violation of law. The said report shall be submitted before us by the GPCB within a period of three months, by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. A copy of this order shall be served upon all the members of the Joint Committee by the GPCB for compliance as above.

15. Put up this matter for next consideration on 02.01.2024.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

August 22, 2023
O.A. No.101 OF 2019 (WZ)
npj

MOST IMPORTANT – HON'BLE NGT MATTER

RPAD

No.: GPCB/JNG-C-191/O.A.101/2019 (WZ)/ 33638

Date: 22/08/2023

- | | |
|--|--|
| <p>1. To,
The Member Secretary,
SEIAA Gujarat,
C/O-Gujarat Pollution Control Board,
Sector-10 A,
Paryavaran Bhavan,
Gandhinagar-382010.</p> <p>3. To,
The Collector,
Porbandar District Collector Office,
Sevasadan – 1,
Opp. Airport, Sandipani Road
Ta & District:-Porbandar.</p> <p>5. To,
The Collector,
Gir Somnath District Collector Office,
Veraval-Talala Road,
Inaj Village,
Ta & District:- Gir Somnath.</p> <p>7. To,
The Collector
Rajkot District Collector Office,
Opp. Jam Tower, Rajkot
Ta & District:- Rajkot - 361002</p> | <p>2. To
Office of the Commissioner,
Geology and Mining Department
Block-15,
Dr. Jivraj Mehta Bhavan,
Sector-10,
Gandhinagar-382010.</p> <p>4. To,
The Collector,
Junagadh District Collector Office,
Jilla Seva Sadan, Opp. Sashikunj ,
Ta & District:- Junagadh</p> <p>6. To,
The Collector,
Jamnagar District Collector Office,
Collector Office, 1st Floor, Jilla Seva Sadan,
Saru Section Road
Ta & District:- Jamnagar - 361002</p> <p>8. To,
The Collector,
Devbhumi Dwarka District Collector Office
Jilla Seva Sadan,
Lalpur By-Pass Road, Dharampur,
Khambhalia – 361305</p> |
|--|--|

Subject Nomination of committee member in Joint Committee with ref to Hon'ble NGT matter O.A. 101/2019-reg.

Reference Hon'ble NGT order dated:-22/08/2023 passed in the matter of Original Application no. 101/2019 (WZ), Sayyed Mohammed Sabir Usman & Anr. Vs Union of India and Ors- Reg. illegal mining of limestone

Respected Sir,

With regard to the above subject, it is kindly be informed that Hon'ble NGT has passed an order in the matter of Original Application No. 101/2019 (WZ) –Sayyed Mohmmmed Sabir Usman & Anr. Vs Union of India and Ors. Dated:-22-08-2023. The details order is attached as Annexure-01 for your kind reference please. Where in it is directed to constitute a joint committee of following members to visit the mines in question in the matter and submit the report on the damage cause to the environment after 31/3/2016 in the violation of aw.

- 1) Representative of State Environment Impact Assessment Authority (SEIAA)
- 2) Department of Industries and Mines (Representative of concern district).
- 3) District Collector of the Concern District
- 4) Gujarat Pollution Control Board - Nodal agency

It is kindly appraised that matter involves the alleged mining activities in the Porbandar, Rajkot, Gir Somnath, Junagadh, Devbhoomi Dwarka and Jamnagar districts.

Also, the Regional Officer Porbandar is deputed as a nodal officer for compliance of the above on behalf of Gujarat Pollution Control Board. The name and details are as under:

Shri R.V. Chauhan , RO GPCB Porbandar, Mob. No- 9825867238 , email: ro-gpcb-porb@gujarat.gov.in

In view of above , so as to ensure timely compliance of this order, it is requested to nominate one representative from your office as a member of Joint committee constituted to assess the damage caused to the environment as mentioned in the Hon'ble NGT order.

This is for your information and necessary action please.

Thanking You,

Your sincerely

D.M. Thaker
12/9/2013
(D. M. Thaker)
Member Secretary

Enclosed:- As above

CC TO:

1. Regional Officer – Porbandar... To coordinate with all concern members of the Joint Committee and ensure timely compliance of the Hon'ble NGT order.
2. Regional Officer – Jetpur..... To co-ordinate with concern authorities of district under your jurisdiction and ensure timely submission of report to the nodal officer
3. Regional Officer – Junagadh..... To co-ordinate with concern authorities of district under your jurisdiction and ensure timely submission of report to the nodal officer
4. Regional Officer – Jamnagar..... To co-ordinate with concern authorities of district under your jurisdiction and ensure timely submission of report to the nodal officer
5. Legal Executive GPCB.....For information

O/C
ms
18/9/20



ભૂસ્તરવિજ્ઞાન અને ખનીજ કમિશનરની કચેરી
ઉદ્યોગ અને ખાણ વિભાગ
ગુજરાત રાજ્ય

બ્લોક ૧૫, ડૉ. જીવરાજ મહેતા ભવન,
સેક્ટર-૧૦ બી, ગાંધીનગર-૩૮૨૦૧૦, ગુજરાત
www.cgm.gujarat.gov.in

No. CGM/EC Cell NGT/101.2019/2023-24/ 1245

Dt. 27/09/23

- | | | |
|---|--|---|
| ૧) પ્રતિ
ભૂસ્તરશાસ્ત્રી
ભૂસ્તરવિજ્ઞાન અને ખનીજ
જામનગર | ૨) પ્રતિ
ભૂસ્તરશાસ્ત્રી
ભૂસ્તરવિજ્ઞાન અને ખનીજ
રાજકોટ | ૩) પ્રતિ
ભૂસ્તરશાસ્ત્રી
ભૂસ્તરવિજ્ઞાન અને ખનીજ
ગીર સોમનાથ |
| ૪) પ્રતિ
ભૂસ્તરશાસ્ત્રી
ભૂસ્તરવિજ્ઞાન અને ખનીજ
પોરબંદર | ૫) પ્રતિ
ભૂસ્તરશાસ્ત્રી
ભૂસ્તરવિજ્ઞાન અને ખનીજ
જુનાગઢ | ૬) પ્રતિ
ભૂસ્તરશાસ્ત્રી
ભૂસ્તરવિજ્ઞાન અને ખનીજ
દેવભુમિ દ્વારકા |

વિષય:- નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલ ખાતે દાખલ થયેલ ઓ.એ.નં.૧૦૧/૨૦૧૯ (WZ) પરત્વેની સંયુક્ત સમિતીમાં પ્રતિનિધિ તરીકે નિમણુંક કરવા બાબત.

સંદર્ભ:- મેમ્બર સેક્રેટરી, ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડનો પત્ર ક્રમાંક: GPCB/JNG-C-191/O.A.101/2019(WZ)/753638

ઉક્ત વિષય પરત્વે સંદર્ભ દર્શિત પત્રની વિગત મુજબ જણાવવાનું કે, નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલ, વેસ્ટર્ન બેન્ચ ઝોન, પુણે દ્વારા ઓ.એ.નં.૧૦૧/૨૦૧૯(WZ) ની સુનાવણી દરમિયાન તા.૨૨/૦૮/૨૦૨૩ ના રોજ આપેલ હુકમમાં સંયુક્ત સમિતીની રચના કરવા જણાવેલ છે, સદર સંયુક્ત સમિતીમાં જે-તે જિલ્લાના ઈન્ડસ્ટ્રીઝ એન્ડ માઈનસ ડીપાર્ટમેન્ટના પ્રતિનિધિની નિમણુંક કરવા જણાવાયું છે. જેના કામે સંદર્ભ દર્શિત પત્રથી મેમ્બર સેક્રેટરી, ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ દ્વારા અત્રેને જે-તે જિલ્લા જિલ્લામાંથી ઈન્ડસ્ટ્રીઝ એન્ડ માઈનસ ડીપાર્ટમેન્ટના પ્રતિનિધિની નિમણુંક કરવા વિનંતી કરેલ છે.

સબબ, ઉક્ત હકીકત ધ્યાને લઈ ઓ.એ.નં.૧૦૧/૨૦૧૯(WZ) પરત્વે ગઠન કરવામાં આવતી સંયુક્ત સમિતીમાં આપની આપના હોદ્દાની રૂએ નિમણુંક કરવામાં આવે છે. જેની નોંધ લેશો.

બિડાણ:- ઉપર મુજબ

૦૭ અધિક નિયામિક (સં)
ભૂસ્તરવિજ્ઞાન અને ખનીજ
ગાંધીનગર

નકલ રવાના:

- મેમ્બર સેક્રેટરી, ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ, પર્યાવરણ ભવન, સેક્ટર ૧૦એ ગાંધીનગર તરફ જાણ સારુ.
- રીજીયોનલ ઓફીસર, પોરબંદર, પ્રથમ માળ સંદિપ કોમ્પ્લેક્સ, નારસંગ ટેકરી, પોરબંદર તરફ જાણ સારુ.

Asav P. Gadhvi,
MEMBER SECRETARY
SEIAA (GUJARAT)



STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY
GUJARAT

No. SEIAA/GUJ/GEN -176/ NGT/1292/2023

Date : 18 OCT 2023

To,
The Member Secretary,
Gujarat Pollution Control Board,
"Paryavaran Bhavan";
Sector 10-A;
Gandhinagar.

Sub. : Nomination of Committee member in Joint Committee with ref. to Hon'ble NGT matter in
OA No. 101/2019.

Ref. : 1. Hon'ble NGT order dated 22.08.2023 passed in the matter of Original Application no.
101/2019 (WZ).
2. Member Secretary, GPCB letter dated 18.09.2023.
3. This Office letter vide no. : SEIAA/GUJ/GEN -176/ NGT/ 1261/2023 dated 05.10.2023.
4. e-mail letter from Regional Officer, GPCB, R.O.; Porbandar vide letter no. : GPCB/R.O.
-Porbandar / T-95/ 252(23) dated 16.10.2023.

Dear Sir,

In context to the above subject matter and letter under references, I am directed to inform you that Shri Rikesh Virda (supporting staff SEIAA) is nominated as representative from SEIAA by replacing Shri Paresh H. Bhatt.

This issues with the approval of the competent authority.

The contact detail of Shri Rikesh Virda is as below:

Mobile No. : 9909979633.

e-mail : msseiaagi@gujarat.gov.in

This is for your kind information and further necessary action.

Yours Sincerely,

(Asav P. Gadhvi)

Member Secretary,

State Environment Impact Assessment Authority, Gujarat.

કલેક્ટર અને જિલ્લા મેજિસ્ટ્રેટ કચેરી, દેવભૂમિ દ્વારકા

પ્રથમ માળ, જિલ્લા સેવા સદન, ઘરમપુર-લાલપુર રોડ, જામ-ખંભાળીયા

ફોન નં.(૦૨૮૩૩) ૨૩૨૮૦૪/૨૩૨૮૦૫ ફેક્સ નં.(૦૨૮૩૩) ૨૩૨૧૦૨

E-Mail : collector-devbdwarka@gujarat.gov.in / gen-devbdwarka@gujarat.gov.in

નં.ગુ.પ્ર.નિ.બોર્ડ- પ્રા.ક.જામનગર-ટી-૨૫૯/૫૬૨૦

તા.૩૦/૦૯/૨૦૨૩

પ્રતિ,

પ્રાંત અધિકારીશ્રી,

પ્રાંત અધિકારીશ્રીની કચેરી

દેવભૂમિ દ્વારકા.

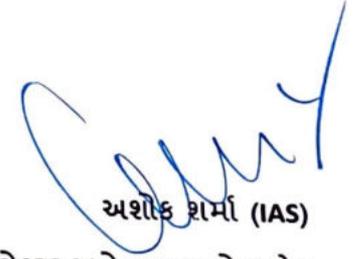
વિષય: નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલ ખાતે દાખલ થયેલ ઓ.એ.નં.૧૦૧/૨૦૧૯ (WZ) પરત્વેની

સંયુક્ત સમિતીમાં કલેક્ટરશ્રી દેવભૂમિ દ્વારકાના પ્રતિનિધિ તરીકે નિમણુંક કરવા બાબત

સંદર્ભ:-મેમ્બર સેક્રેટરી, ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડનો પત્ર ક્રમાંક: GPCB/JNG- C-191/ O.A.101/

2019(WZ)/ 753638

ઉક્ત વિષય પરત્વે સંદર્ભ દર્શિત પત્રની વિગત મુજબ જણાવવાનું કે, નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલ, વેસ્ટર્ન બેન્ચ ઝોન, પુણે દ્વારા ઓ.એ.નં.૧૦૧/૨૦૧૯(WZ) ની સુનાવણી દરમિયાન તા.૨૨/૦૮/૨૦૨૩ ના રોજ આપેલ હુકમમાં સંયુક્ત સમિતીની રચના કરવા જણાવેલ છે, સદર સંયુક્ત સમિતીમાં જે-તે જિલ્લાના કલેક્ટરશ્રીના પ્રતિનિધિની નિમણુંક કરવા જણાવાયુ છે. જેના કામે પ્રાંત અધિકારીશ્રી દ્વારકાને દેવભૂમિ દ્વારકા જિલ્લાના કલેક્ટરશ્રીના પ્રતિનિધિ તરીકે સદર સંયુક્ત સમિતીમાં નિમણુંક કરવામાં આવે છે. જેની નોંધ લેશો.



અશોક શર્મા (IAS)

કલેક્ટર અને જિલ્લા મેજિસ્ટ્રેટ

નકલ રવાના:

- (૧) સહ્ય સચિવશ્રી, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, પર્યાવરણ ભવન, સેક્ટર ૧૦-એ ગાંધીનગર..... આપશ્રીની જાણ અર્થે.
- (૨) પ્રાદેશિક અધિકારીશ્રી, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, પોરબંદર.....આપશ્રીની જાણ અર્થે.



જિલ્લા મેજિસ્ટ્રેટની કચેરી ગીર સોમનાથ જિલ્લો

વેરાવળ-તાલાલા રોડ, મું.ઈણાજ, તા.વેરાવળ, જિ.ગીર સોમનાથ
ફોન નં.૦૨૮૭૬-૨૮૫૩૪૪ ફેક્સ નં.૦૨૮૭૬-૨૮૫૩૦૦
e-mail:- collectorgirsomnath@gmail.com

નં.એમએજી/સી/એન.જી.ટી./પ્ર.હુકમ/૩૩૬૦/૨૦૨૩

તા.૨૭/૦૮/૨૦૨૩

વિષય :- નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલમાં દાખલ થયેલ ઓ.એ.નં.૧૦૧/૨૦૧૯ના હુકમ અન્વયે જોઈન્ટ કમિટીમાં સભ્યની નિમણૂક બાબત.
વંચાણે લીધા :- સભ્ય સચિવશ્રી, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, ગાંધીનગરના પત્ર ક્રમાંક: GPCB/JNG-C-191/O.A.101/2019(WZ)/753668, તા.૧૮/૦૮/૨૦૨૩

—:: હુકમ ::—

નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલમાં દાખલ થયેલ ઓરીજીનલ એપ્લીકેશન નં.૧૦૧/૨૦૧૯ના કામે નામ.ટ્રીબ્યુનલ દ્વારા તા.૨૨/૦૮/૨૦૨૩ના હુકમથી ખાણોની મુલાકાત લઈ તા.૩૧/૦૩/૨૦૧૬ પછી થયેલ પર્યાવરણ નુકશાન અંગે રીપોર્ટ સબમીટ કરવા માટે જોઈન્ટ કમિટીની રચના કરવા સુચના આપવામાં આવેલ હોય, સભ્ય સચિવશ્રી-ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ-ગાંધીનગરના વંચાણે લીધેલ પત્રથી નામ.ટ્રીબ્યુનલના સદરહુ હુકમની સમયસર અમલવારી થાય તે માટે અત્રેની કચેરીના પ્રતિનિધીને મેમ્બર તરીકે નિમણૂક કરવા સુચના થઈ આવેલ છે. જે અન્વયે અત્રેના જિલ્લાના પ્રતિનિધીને મેમ્બર તરીકેની નિમણૂક કરવી જરૂરી જણાય છે.

સબબ, ઉપરોક્ત વિગતે નામ. ટ્રીબ્યુનલના હુકમની સમયસર અમલવારી થાય તે માટે વંચાણે લીધેલ પત્રની સુચના મુજબ નાયબ કલેક્ટર અને સબ ડિવિઝનલ મેજિસ્ટ્રેટશ્રી, વેરાવળ(મો.૯૯૭૮૪૦૫૩૪૪)ને સદરહુ જોઈન્ટ કમિટીમાં કમિટીના સભ્ય તરીકે નિમણૂક/નામાંકન કરવા આથી હુકમ કરવામાં આવે છે.

"નોંધ પરની માન.જિલ્લા મેજિસ્ટ્રેટશ્રીની આજ્ઞાનુસાર"



(બી.વી.લીબાસીયા)
અધિક જિલ્લા મેજિસ્ટ્રેટ
સોમનાથ

પ્રતિ,
નાયબ કલેક્ટર અને સબ ડિવિઝનલ મેજિસ્ટ્રેટશ્રી,
વેરાવળ.

નકલ સવિનય રવાના :-

સભ્ય સચિવશ્રી,
ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ,
પર્યાવરણ ભવન, સેક્ટર-૧૦(એ),
ગાંધીનગર-૩૮૨ ૦૧૦.

— હુકમ મુજબ

... વવા સારૂ...

— જાણ સારૂ..



કલેક્ટર અને જીલ્લા મેજિસ્ટ્રેટની કચેરી,
જીલ્લા સેવા સદન, પોલીસ હેડ ક્વાર્ટરની બાજુમાં, શરુ સેક્શન રોડ, જામનગર

E-Mail : collector-jam@gujarat.gov.in

Phone No : (0288) 2557604

Fax : (0288) 2555899

નં.ગુ.પ્ર.નિ બોર્ડ - પ્રા.ક.જામનગર-ટી-૨૫૯/૫૬૬૫

તા. 21/10/2023

પ્રતિ,
પ્રાંત અધિકારીશ્રી,
પ્રાંત અધિકારીશ્રીની કચેરી
લાલપુર, જી. જામનગર.

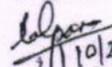
વિષય: નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલ ખાતે દાખલ થયેલ ઓ.એ.નં.૧૦૧/૨૦૧૯ (WZ) પરત્વેની
સંયુક્ત સમિતીમાં પ્રતિનિધિ તરીકે નિમાણુંક કરવા બાબત
સંદર્ભ:-મેમ્બર સેક્રેટરી, ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડનો પત્ર ક્રમાંક: GPCB/JNG- C-191/
O.A.101/ 2019(WZ)/ 753638

ઉક્ત વિષય પરત્વે સંદર્ભ દર્શિત પત્રની વિગત મુજબ જણાવવાનું કે, નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલ,
વેસ્ટર્ન બેન્ચ ઝોન, પુણે દ્વારા ઓ.એ.નં.૧૦૧/૨૦૧૯(WZ) ની સુનાવાણી દરમિયાન તા.૨૨/૦૮/૨૦૨૩
ના રોજ આપેલ હુકમમાં સંયુક્ત સમિતીની રચના કરવા જણાવેલ છે, સદર સંયુક્ત સમિતીમાં જે-તે જિલ્લાના
કલેક્ટરશ્રીના પ્રતિનિધિની નિમાણુંક કરવા જણાવાયુ છે. જેના કામે પ્રાંત અધિકારીશ્રી લાલપુરને જામનગર
જિલ્લાના કલેક્ટરશ્રીના પ્રતિનિધિ તરીકે સદર સંયુક્ત સમિતીમાં નિમાણુંક કરવામાં આવે છે. જેની નોંધ લેશો.

૦/૯


બી. એ. શાહ (IAS)

કલેક્ટરશ્રી અને જીલ્લા મેજિસ્ટ્રેટશ્રી


21/10/2023

નકલ રવાના:

- (૧) સભ્ય સચિવશ્રી, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, પર્યાવરણ ભવન, સેક્ટર ૫૦-એ ગાંધીનગર..... આપશ્રીની જાણ અર્થે.
- (૨) પ્રાદેશિક અધિકારીશ્રી, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, પોરબંદર.....આપશ્રીની જાણ અર્થે.

o/c

3371



કલેક્ટર અને જિલ્લા મેલ્ટ્રેટની કચેરી-પોરબંદર
જિલ્લા સેવા સદન-૧, પ્રથમ માળ, વહીવટી-૧ શાખા, રૂમ નં.૧૧૨, એરપોર્ટ :
પોરબંદર,



ફોન નં: (૦૨૮૬) ૨૨૨૦૯૪૫, ઇ-મેઇલ collectorpbradm1@gmail.com

નં.જીપીસીબી/પ્રા.ક.પોરબંદર/ટી-૯૫/૨૩૭/૨૩

તા. 4 OCT 2023

વિષય:- નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલ ખાતે દાખલ થયેલ
ઓ.એ.નં.૧૦૧/૨૦૧૯ (WZ) પરત્વેની સંયુક્ત સમિતીમાં
પ્રતિનિધિ તરીકે નિમણુંક કરવા બાબત
વંચાણે મેમ્બર સેક્રેટરી, ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડનો પત્ર ક્રમાંક:
લીધા:- GPCB/JNG- C-191/ O.A.101/ 2019(WZ)/ 753638

-: હુકમ :-

વંચાણે લીધા પત્રથી નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલ, વેસ્ટર્ન બેન્ચ ઝોન, પુણે વ્હારા
ઓ.એ.નં.૧૦૧/૨૦૧૯(WZ) ની સુનાવણી દરમિયાન તા.૨૨/૦૮/૨૦૨૩ ના રોજ
આપેલ હુકમમાં સંયુક્ત સમિતીની રચના કરવા જણાવેલ છે, સદર સંયુક્ત સમિતીમાં
જે-તે જિલ્લાના કલેક્ટરશ્રીના પ્રતિનિધિ નિયુક્ત કરવાના થાય છે.

જે અંગે અત્રેના જિલ્લાની સદરહુ કામગીરી વ્યવસ્થિત અને સમયમર્યાદામાં થાય તે
માટે પોરબંદર જિલ્લા માટે કલેક્ટરશ્રીના પ્રતિનિધિ તરીકે કામગીરી કરવા પ્રાંત
અધિકારીશ્રી, કુતિયાણાને નિમણુંક કરવા આથી હુકમ કરવામાં આવે છે.

પ્રતિનિધિશ્રી એ નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલ, વેસ્ટર્ન બેન્ચ ઝોન, પુણે વ્હારા
ઓ.એ.નં.૧૦૧/૨૦૧૯(WZ)ને લગત તમામ કામગીરી તેમજ સરકારશ્રી વ્હારા વખતો
વખત આપવામાં આવનાર સૂચનાઓ ધ્યાને લઈ જરૂરી આનુષંગિક કાર્યવાહી કરવાની
રહેશે.

પ્રતિ,
શ્રી પી.ડી.વાંદા,
પ્રાંત અધિકારી શ્રી, કુતિયાણા

નકલ સવિનય રવાના:-

૧. સભ્ય સચિવશ્રી, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, પર્યાવરણ ભવન, સેક્ટર ૧૦,
ગાંધીનગર

કલેક્ટર અને જિલ્લા મેલ્ટ્રેટશ્રી
પોરબંદર

for Regional officer
GPCB

o/c.
30/09/2023



સત્યમેવ જયતે

કલેક્ટર અને જિલ્લા મેજિસ્ટ્રેટની કચેરી- રાજકોટ

કલેક્ટર કચેરી, જિલ્લા સેવા સદન, જામ ટાવર સામે, શ્રોક રોડ, રાજકોટ

પીન: ૩૬૦૦૦૧. ફેક્સ-૨૪૫૩૬૨૧

Email: collector-raj@gujarat.gov.in



સત્યમેવ જયતે

નં. જીપીસીબી/પ્રા.ક.જેતપુર/જનરલ-૧૨૩/૧૧૧૦

તા. ૦૫/૧૦/૨૦૨૩

વિષય:- નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલ ખાતે દાખલ થયેલ
ઓ.એ.નં. ૧૦૧/૨૦૧૯ પરત્વેની સંયુક્ત સમિતીમાં પ્રતિનિધિ
તરીકે નિમણૂક કરવા બાબત

વંચાણે :- મેમ્બર સેક્રેટરી, ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડનો પત્ર ક્રમાંક:
GPCB/JNG- C-191/ O.A.101/ 2019(WZ)/ 753638

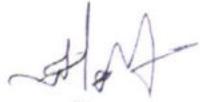
:- હુકમ :-

વંચાણે લીધા પત્રથી નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલ, વેસ્ટર્ન બેન્ય
ઓન, પુણે દ્વારા ઓ.એ.નં. ૧૦૧/૨૦૧૯(WZ) ની સુનાવણી દરમિયાન
તા. ૨૨/૦૮/૨૦૨૩ ના રોજ આપેલ હુકમમાં સંયુક્ત સમિતીની રચના કરવા
જણાવેલ છે, સદર સંયુક્ત સમિતીમાં જે-તે જિલ્લાના કલેક્ટરશ્રીના પ્રતિનિધિ
નિયુક્ત કરવાના થાય છે.

જે અંગે અત્રેના જિલ્લાની સદરહુ કામગીરી વ્યવસ્થિત અને
સમયમર્યાદામાં થાય તે માટે રાજકોટ જિલ્લા માટે કલેક્ટરશ્રીના પ્રતિનિધિ
તરીકે કામગીરી કરવા પ્રાંત અધિકારીશ્રી, ધોરાજીને નિમણૂક કરવા આથી
હુકમ કરવામાં આવે છે.

પ્રતિનિધિશ્રીએ નામ. નેશનલ ગ્રીન ટ્રીબ્યુનલ, વેસ્ટર્ન બેન્ય ઓન, પુણે
દ્વારા ઓ.એ.નં. ૧૦૧/૨૦૧૯(WZ)ને લગત તમામ કામગીરી તેમજ સરકારશ્રી

દ્વારા વખતો વખત આપવામાં આવનાર સૂચનાઓ ધ્યાને લઈ જરૂરી આનુષંગિક કાર્યવાહી કરવાની રહેશે.


કલેક્ટર અને જીલ્લા
મેજિસ્ટ્રેટશ્રી
રાજકોટ

✓ પ્રતિ,
શ્રી જયેશ લિખિયા,
પ્રાંત અધિકારી શ્રી, ધોરાજી

નકલ સવિનય રવાના:-

૧. સભ્ય સચિવશ્રી, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, પર્યાવરણ ભવન, સેક્ટર

૧૦, ગાંધીનગર

Gujarat Pollution Control Board

Near Balaji Society, Dhoraji Road, Jetpur, Dist: Rajkot-360 370 Phone: (02823) 227222
Website : www.gpcbgn.gujarat.gov.in Email : ro-gpcb-jetp@gujarat.gov.in



નં. ગુ.પ્ર.નિ.બોર્ડ/પ્રા.ક.-જેતપુર/જનરલ-૧૨૩/ 4189

તા: ૦૩/૧૦/૨૦૨૩

સમય મર્યાદા: તાત્કાલિક

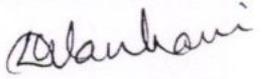
પ્રતિ,
ભૂસ્તરશાસ્ત્રી શ્રી,
ભૂસ્તરવિજ્ઞાન અને ખનિજ,
જીલ્લા સેવા સદન, શ્રોફ રોડ,
રાજકોટ.

વિષય: નામદાર NGT Case ૧૦૧/૨૦૧૯ અમલીકરણ સંબંધિત એકમોની ઉત્પાદન અંગેની માહિતી
આપવા બાબત.

સંદર્ભ: તા. ૨૨/૦૮/૨૦૨૩ નું નામદાર NGT Case ૧૦૧/૨૦૧૯ નું જજમેન્ટ

જયભારત સહ ઉપરોક્ત સંદર્ભિત વિષય અન્વયે જણાવવાનું કે આ સાથે નામદાર NGT કેસ ૧૦૧/૨૦૧૯ ના ચુકાદા અન્વયે રાજકોટ જિલ્લામાં આવેલ ખનિજ ઉત્પાદન કરતી ખાણોનું લીસ્ટ આ સાથે જોડેલ છે, જે અન્વયે આ એકમોના વર્ષ ૨૦૧૬-૧૭, ૨૦૧૭-૧૮, ૨૦૧૮-૧૯, ૨૦૧૯-૨૦, ૨૦૨૦-૨૧, ૨૦૨૧-૨૨, ૨૦૨૨-૨૩ થી આજદિન સુધી કરવામાં આવેલ ઉત્પાદનની માહિતી અને મિનરલ્સ વેલ્યુ ની માહિતી વાર્ષિક ધોરણે અત્રેની કચેરીને મોકલી આપવા વિનંતી છે. નામદાર NGT ના કેસમાં સદર માઈનસની EDCની ગણતરી કરવાની હોય, આ માહિતીને ટોચની અગ્રતા આપીને તાત્કાલિક આપવા વિનંતી જેથી નામદાર NGT કોર્ટમાં સમયમર્યાદામાં રીપોર્ટ સબમિટ કરી શકાય.

જયભારત સહ,

આપનો વિશ્વાસુ,

ડી. સી. વંકારી
પ્રાદેશીક અધિકારી

નકલ રવાના:
યુનિટ હેડશ્રી, જેતપુર, વડી કચેરી, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, ગાંધીનગર..... આપની જાણ સારું

બિડાણ:

- નીચે જણાવ્યા પ્રમાણેની ખાણ/લીજનું લીસ્ટ
- ૧) મે. રમીલાબેન પરબતભાઈ બારિયા, સર્વે નં : ૧૭૪ પૈકી, ગામ : તણસવા, તાલુકો : ઉપલેટા, જિલ્લો : રાજકોટ.
 - ૨) મે. શ્રી હરદાસભાઈ ગોવિંદભાઈ ભીમ્લા (વડેખાણ માઈનીંગ), સર્વે નં : ૮/૧ પૈકી ૧, ગામ : વડેખાણ, તાલુકો : ઉપલેટા, જિલ્લો : રાજકોટ.

**MINUTES OF MEETING WITH RESPECT TO ORDER OF HON'BLE NGT IN O.A.
NO. 101/2019 (WZ)**

As per the order of Hon'ble NGT (WZ) dated 22/08/2023, in the matter O.A. No. 101/2019 (WZ), NG directed to constitute a committee consisting GPCB, SEIAA and Department of Industry and Mines and District collector of the concern District to prepare Damage caused to the environment after 31/03/2016 in violation of law Report due to illegal lime stone mining activity.

Sr. No.	Members	Organization
1.	Regional Officer, GPCB, Porbandar	Nodal Officer
2.	Regional Officer – Jetpur/ Junagadh/Jamnagar Regional officer	GPCB
3.	Geologist - Porbandar/Dwarka/Gir Somnath/Junagadh/Jamnagar/Rajkot	Repetitive from Industry and mine Department,
4.	SEIAA representative	SEIAA
5.	SDM - Kutiyana/ Mendarda/ Veraval/ Dwarka/ Jamnagar/ Dhoraji	Representative of District collector

The constituted committee is required to visit the sites in questions and submit its report on the damage caused to the environment after 31/03/2016 in violation of law and submit before NGT by the GPCB within a period of three months.

The following activities/ points were discussed during the meeting on 26.10.2023 organized virtually on Google meet:

- Total number of Mines in this matter is 40. In which 21 mines of Porbandar Regional Office, 02 mines of Jetpur RO, 02 mines of Jamnagar RO and 15 Mines of Junagadh RO is included.
- As per NGT order dated 22/08/2023, committee will carry out site inspection of mines and calculate Damage to Environment based on NGT O.A. 58/2018 judgement. As per NGT O.A. 58/2018, EDC is calculated on basis of

- (1) Environmental Compensation as per CPCB guideline (INR)
- (2) Damage assessment cost as per guidelines SEIAA, GoG(INR)

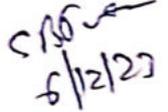
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- In Junagadh Regional Office Jurisdiction, total mines are 15. However, 14 of these mines were already visited twice and submitted report to Hon. NGT in matter O.A. 58/2018. However, in this matter some mine owner has Paid EDC and some has appealed in Hon. supreme court. In view of above, we may decide following for Junagadh region mines. A) Respective Geologist may certify that these 14 mines are already closed. Or (B) Regional Officer Junagadh, visit and submit the Fresh status report of above 14 mines. Based on this, we may decide.
- The committee of Porbandar - Jetpur will start site visit of above mines onward 01/11/2023 to 04/11/2023 and Junagadh & Jamnagar region mines will be visited on 28/11/2023 to 30/11/2023.
- Geologist should submit the Production data from 01/04/2016, year wise with mineral value and Fine calculated based on NGT O.A. 58/2018.
- Copy of NGT O.A. 58/2018, reports are submitted in WhatsApp group also.

The meeting is concluded with vote of thanks

ATTENDANCE SHEET
SITE INSPECTION BY JOINT COMMITTEE IN COMPLIANCE OF ORDER OF
HON'BLE NGT, IN THE MATTER OF OA NO.101 OF 2019 (WZ)

DATE OF INSPECTION - 06.12.2023 at 16=30

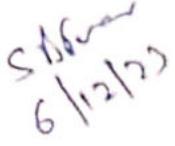
Sr. No.	Name of Committee Member	Designation	Mobile No.	Signature
1.	K.V. Bati ^o	dy. collector & SDM varanasi	99784 05344	
2.	Suneel- chauhan	Geologist, Gis somnath	9167409718	
3.	R.V. chauhan	RO, U PCB Porbandar & Joint Officer U PCB	98258 67235	
4.	Ritesh virda	ACE SEIAA Gandhinagar	99099 73633	
5.	S.B. Parmar	RO - U PCB Jungadh	9427212961	
6.	Yunush Khan Hamdani	mines owner		
7.	/			

note :-

(PTO)
Page. 2

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Note:- In NET matter : 101/2019, Total 12 mines are covered for Cir-Somnath District, out of which 11 mines are already covered in OA-58/2018 for which Hon. NET has passed necessary orders, Hence one (1) Remaining mines of M/s Jurnoh Abdul Habib Lime Stone mines, Vill: Somarvar, Ta. Talda Dist: Cir-Somnath. Hence detailed site visit and Report to prepared for the same.

name	Dasi.	sign
(1) K. V. Bati,	By collector & SDM, veraval	
(2) Suneel Chauhan,	Geologist Cir-Somnath	
(3) R. V. Chauhan	RO-CPCB, Subantard & nodle officer CPCB	
(4) Ritesh virda	ACE, SEIAA Gandhinagar	
(5) S. B. Paswan	RO-CPCB Junagadh.	

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Clarification about Mineral value & Environment Obligations

Geologist Porbandar(GoG-CGM Dept.)

Fri 29-12-2023 08:18 PM

To:R.V.Chauhan <ro-gpcb-porb@gujarat.gov.in>;

📎 1 attachments (134 KB)

WhatsApp Image 2023-12-29 at 20.10.08.jpeg;

Regards,

Geologist

Geology & Mining Department

Jilla Seva Sadan-1, Opp, Airport

Sandipani Road, Porbandar-360575

PH : 0286-2220542

Email : geologist-por@gujarat.gov.in

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OFFICE OF THE GEOLOGIST,
GEOLOGY AND MINING DEPARTMENT,
COLLECTOR OFFICE, JILLA SEVA SADAN-1,
SANDIPANI ROAD, PORBANDAR.



E-mail:- geologist-por@gujarat.gov.in, Website:- www.cgm.gujarat.gov.in

NO. BHUPO/ML/

Date:

To,

Nodal Officer & Regional officer,

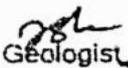
GPCB, Porbandar

Sub :- Clarification about Mineral value & Environment Obligations

Sir,

With reference to above subject, please note that the cases has been filed vide G.A.No. 101/2019 (wz) and I.A.No.148/2019 before the Hon.NGT in this petition there are 21 (cases) of leases for Porbandar district has been observed carried out production without obtaining environment clearance but the minerals was dispatched after duly paid royalty from leasehold area which have been inspected by NGT joint committee during December 2023. It may please be noted that all above leases are granted under MMDR ACT 1957 and rules made there under. As per chapter 2 of MCR 1960 Amendment MCR-2016, definition of Illegal Mining is given as under: Illegal mining "Any reconnaissance or prospecting or mining operation undertaken by any person or a company in any area without holding a reconnaissance permit or a prospecting licence or as the case may be, a mining lease as required under sub-section (1) of section 4 of the Act."

In view of above, since all the lease holders excavated from their valid leases after having paid royalties, the mining of minerals from above areas can't be treated as illegal under MMDR ACT, 1957. However production carried out without valid Environment Clearance may be treated as violation of environment norms as per notification issued from time to time by MoEF and state government.


Geologist
Porbandar

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Office of the Geologist
Geology and Mining Department
Collector Office Compound, Jam Tower Opp., Rajkot.
Ph. 0281-2449872 email- geologist-raj@gujarat.gov.in



No. 3618

Date: 29/12/2023

To,
Nodal Officer & Regional officer,
GPCB. Porbandar.

Sub :- Clarification about Mineral value & Environment Obligations

Sir,

With reference to above subject, please note that the cases has been filed vide G.A.No. 101/2019 (wz) and L.A.No.148/2019 before the Hon.NGT in this petition there are 02 (cases) of leases for Rajkot district has been observed carried out production without obtaining environment clearance but the minerals was dispatched after duly paid royalty from leasehold area which have been inspected by NGT joint committee during December 2023. It may please be noted that all above leases are granted under MMDR ACT 1957 and rules made there under. As per chapter 2 of MCR 1960 Amendment MCR-2016. definition of illegal Mining is given as under: Illegal mining "Any reconnaissance or prospecting or mining operation undertaken by any person or a company in any area without holding a reconnaissance permit or a prospecting licence or as the case may be, a mining lease as required under sub-section (1) of section 4 of the Act."

In view of above, since all the lease holders excavated from their valid leases after having paid royalties, the mining of minerals from above areas can't be treated as illegal under MMDR ACT, 1957. However production carried out without valid Environment Clearance may be treated as violation of environment norms as per notification issued from time to time by MoEF and state government.


Geologist
Rajkot

sr no.	GPCB ID	Mines name and address	CCA	Tor obtained	PH conducted	EC obtained	Cloure issued	PGVCL connection	ATR (Geology Dept)	Case filed at Judicial first class magistrate court	Case Status	Mines area	Mine lease issue date	Mine lease validity
1	-	M/S. NATHABHAI SAVDASBHAI AAGATH LIMESTONE MINE, Survey No. 265P, Village: Dolatgadh, Taluka: Ranavav, District-Porbandar, Gujarat	N	Y	Y	N	18-08-2020	No PGVCL connection	Locked on 03/09/2020	CASE NO 13/2021	case disposed	2	10-01-2002	09-01-2052
2	-	M/S. ARSHIBHAI VAJSHIBHAI ODEDRA LIMESTONE MINE, Survey No. 265P, Village: Dolatgadh, Taluka: Ranavav, District-Porbandar, Gujarat	N	Y	N	N	18-08-2020	No PGVCL connection	Locked on 03/09/2020	CASE NO 10/2021	case disposed	2	10-01-2002	09-01-2052
3	-	M/S. GATRAL MINRELS LIMESTONE MINE, Survey No. 613P, Village: Vadawala, Taluka: Ranavav, District-Porbandar, Gujarat	N	N	N	N	18-08-2020	No PGVCL connection	Locked on 03/09/2020	CASE NO 17/2021	case disposed	2	17-02-2003	16-02-2053
4	-	M/S. GOGANBHAI JIVABHAI BHUTIA LIMESTONE MINE, Survey No. 78/5/1, Village: Ranavav, Taluka: Ranavav, District-Porbandar, Gujarat	N	N	N	N	18-08-2020	No PGVCL connection	Locked on 03/09/2020	CASE NO 06/2021	case disposed	2	09-10-2000	08-10-2050
5	31609	M/S. UDAYSINH MOHOBATSINH LIMESTONE MINE , District-Porbandar, Gujarat	N	Y	Y	Y	18-08-2020; revoked on 28/02/2023	Connected	Unlocked	CASE NO 11/2021	case disposed	12.14	18-02-1975	17-02-2025
6	52007	M/S. DEVABHAI KALABHAI BHUTIYA LIMESTONE MINE, Survey No. 78/5, Village: Ranavav, Taluka: Ranavav, District-Porbandar	N	N	N	N	18-08-2020	Disconnected	Locked on 03/09/2020	CASE NO 03/2021	case disposed	11.33	31-05-1976	30-05-2026
7	78468	M/S. BABUBHAI LILABHAI KESHVAL LIMESTONEMINE, Survey No. 20P, Village: Aniyari, Taluka: Ranavav, Dist: Porbandar, Gujarat, 360575, Mob. No. Nil, E-mail: Nil.	N	Y	Y	N	18-08-2020	Disconnected	Locked on 03/09/2020	CASE NO 14/2021	case disposed	2	14-06-1999	13-06-2049
8	39468	M/S. ASHOK BABULAL SINGHAV LIMESTONE MINE , Survey No. 207, Village- Aniyari, Taluka- Ranavav, District- Porbandar, Gujarat	N	Y	Y	N	18-08-2020	Disconnected	Locked on 03/09/2020	CASE NO 12/2021	case disposed	11.77	01-12-1995	13-06-2049
9	-	M/S. R.R MINRELS LIMESTONE MINE Survey No. 358/1, Village: Bhod, Taluka: Ranavav, District-Porbandar, Gujarat	N	N	N	N	18-08-2020	No PGVCL connection	Locked on 03/09/2020	CASE NO 07/2021	case disposed	13.3748	21-12-1981	20-12-2031
10	-	M/S. VALJI RUDABHAI LIMESTONE MINE Survey No. 207, Village- Aniyari, Taluka- Ranavav, District- Porbandar, Gujarat	N	Y	Y	N	18-08-2020	No PGVCL connection	Locked on 03/09/2020	CASE NO 04/2021	case disposed	18.2108	11-11-1980	10-11-2030
11	-	M/S. PARBATBHAI MALDEBHAI PARMAR LIMESTONE MINE Survey No. 209/1, Village: Khirsara, Talauka: Ranavav, District- Porbandar, Gujarat	N	Y	Y	N	18-08-2020	No PGVCL connection	Locked on 03/09/2020	CASE NO 08/2021	case disposed	2	11-11-1998	16-10-2055
12	-	M/S. PUNJABHAI ARJANBHAI ODEDRA LIMESTONE MINE, Survey No. 209/1, Village: Khirsara, Taluka: Ranavav,	N	Y	Y	N	18-08-2020	No PGVCL connection	Locked on 03/09/2020	CASE NO 09/2021	case disposed	2	26-05-1998	25-05-2048
13	-	M/S. HAMIR HARJIBHAI LIMESTONE MINE, Survey No. 190/42B, Village- Adityana, Taluka- Ranavav, Di District- Porbandar, Gujarat	N	N	N	N	18-08-2020	No PGVCL connection	Locked on 03/09/2020	CASE NO 15/2021	case disposed	32.78	-	01-12-2021
14	39097	M/S. ASHOK BABULAL SINDHAV LIMESTONE MINE, Survey No. 358/3, Village: Bhod, Taluka: Ranavav, District- Porbandar, Gujarat	N	Y	Y	N	18-08-2020	Disconnected	Locked on 03/09/2020	CASE NO 02/2021	case disposed	16.18	18-04-1974	30-11-2025
15	78361	M/S. R.R MINRELS LIMESTONE MINE Survey No. 358/1, Village: Bhod, Taluka: Ranavav, District-Porbandar, Gujarat	N	N	N	N	18-08-2020	No PGVCL connection	Locked on 03/09/2020	CASE NO 05/2021	case disposed	13.3748	21-12-1981	20-12-2031
16	47600	M/S. MASHRIBHAI RAJSHIBHAI KARAVADARA LIMESTONE MINE, Survey No. 429, Village- Ishwarya, Taluka- Kutiyana, District- Porbandar, Gujarat	N	N	N	N	18-08-2020	Disconnected	Locked on 03/09/2020	Kutiyana court CASE NO 02/2021	case disposed	4	11-10-2011	11-10-2061
17	-	M/S. VAJSHIBHAI LAXMANBHAI ODEDRA LIMESTONE MINE, Survey No. 119P, Village: Druwada, Taluka: Kutiyana, District- Porbandar, Gujarat	N	N	N	N	18-08-2020	No PGVCL connection	Locked on 03/09/2020	Kutiyana court CASE NO 04/2021	case disposed	2	16-06-2003	15-06-2053

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18	54982	M/S. MARKHIBHAI JETABHAI VANDA LIMESTONE MINE, No. 46/2, Village-Roghada, Taluka-Kutiyana, Survey District-Porbandar, Gujarat	N	Y	Y	N	18-08-2020	No PGVCL connection	Locked on 03/09/2020	Kutiyana court CASE NO 03/2021	case disposed	4	25-06-1997	24-06-2047
19	78003	M/S. GOPALBHAI MEGHAJIBHAI PATEL LIMESTONE MINE, Survey No. 91, Village: Biladi, Taluka: Kutiyana, District- Porbandar, Gujarat	N	N	N	N	18-08-2020	No PGVCL connection	Locked on 03/09/2020	Kutiyana court CASE NO 01/2021	case disposed	4	18-08-2007	17-08-2057
20	-	M/S. VINJABHAI ARJANBHAI ODEDRA LIMESTONE MINE, Survey No. 265P, Village: Dolatgadh, Taluka: Ranavav, District-Porbandar, Gujarat	N	N	N	N	-	-	-	-	-	2	10-01-2002	09-01-2052
21	-	M/S. M.C. MODHVADIYA LIMESTONE MINE, Survey No. 1119, Village: Kuchadi, Taluka: Porbandar, District-Porbandar, Gujarat	N	N	N	N	18-08-2020	No PGVCL connection	Locked on 03/09/2020	Porbandar court CASE NO 02/2021	case disposed	10.12	27-10-1977	19-10-2027
22	57036	M/S. RAMILABEN P BARIYA LIMESTONE MINE Survey No.174P, Village: Tansava, Taluka: Upleta, District- Rajkot	N	Y	Y	N	17-08-2020	No PGVCL connection	Not Locked	—	case disposed	4	30-07-2009	08-09-2059
23	56057	M/S. HARDASHBHAI GOVINDBHAI BHIMBHA LIMESTONE MINE, Survey No.8/1/P, Village: Vadekhan, Taluka: Upleta, District- Rajkot	N	Y	Y	N	17-08-2020	No PGVCL connection	Not Locked	—	—	4	22.10.2009	12.01.2060
24		M/S. YUNUS ABDUL HABIB LIMESTONE MINE Survey No. 189, Village-Semarvav, Taluka-Talal, District- Gir Somnath	N	Y	Y	N	N	No PGVCL connection	Locked on 25/10/2018	Magistrate F.C. Court,	Case Disposed	4.90.00	05-06-1979	08-08-2029
25	77685	M/S. GAYATRI MINERAL LIMESTONE MINE Survey No. 165, Village-Rakka, Taluka-Lalpur, District- Jamnagar	N	N	N	N	N	N	No Virtual Account	NO	NA	7	15-02-1983	05-08-2034
26	34670	M/S. ABBAS DOSTMAMAD KHIRA LIMESTONE MINE Survey No. 907, Village-Bhatiya, Taluka-Kalyanpur, District-Dev bhumi dwarka	N	N	N	Y	N	N	Locked on 01/11/2018	NO	NA	49.384	08-12-1997	11-08-2047

1-Nathabhai Savdasbhai Agath Village -Dolatgadh, Ta - Ranavav Survey no. 265/P, Area - 2.00.00 he.		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	20250	6378750
2017-18	16510	5200650
2018-19	4150	1660000
2019-20	7050	2820000
2020-21	0	0
2021-22	0	0
2022-23	0	0
2023-24 (Up to Aug)	0	0

2-Arshibhai Vajshibhai Odedara Village -Dolatgadh, Ta - Ranavav Survey no. 265/P, Area - 2.00.00 he.		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	685	215775
2017-18	17530	5521950
2018-19	2270	908000
2019-20	7660	3064000
2020-21	0	0
2021-22	0	0
2022-23	0	0
2023-24 (Up to Aug)	0	0

3-Bhiniben Merubhai Gareja Village - Aniyari, Ta - Ranavav Survey no.20P, Area - 2.00.00 he.		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	38703.6	12191634
2017-18	66319.65	20890689.75
2018-19	79400	31760000
2019-20	51600	20640000
2020-21	5500	2200000
2021-22	0	0
2022-23	0	0
2023-24 (Up to Aug)	0	0

4-Valjibhi Rudabhai Karena Village - Aniyari, Ta - Ranavav Survey no. 207, Area - 18.21.00 he.		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	73350	23105250
2017-18	208900	65803500
2018-19	155000	62000000
2019-20	85700	34280000
2020-21	35300	14120000
2021-22	0	0
2022-23	0	0
2023-24 (Up to Aug)	0	0

5-Gatral I Minerals Village - Vadvala, Ta - Ranavav Survey no.613P, Area - 2.00.00 he.		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	0	0
2017-18	2	630
2018-19	4702	1880800
2019-20	68600	27440000
2020-21	0	0
2021-22	0	0
2022-23	0	0
2023-24 (Up to Aug)	0	0

6-Gogan Jiva Bhutiya Village - Ranavav, Ta - Ranavav Survey no.78/5/1P, Area - 2.00.00 he.		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	66146.749	20836225.94
2017-18	82859.013	26100589.1
2018-19	64703.224	25881289.6
2019-20	80781.41	32312564
2020-21	3797.11	1518844
2021-22	0	0
2022-23	0	0
2023-24 (Up to Aug)	0	0

7-R R Minerals Village -Bhod, Ta - Ranavav Survey no. 358/1, Area - 13.37.48 he.		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	52550.00	16553250
2017-18	324550.00	102233250
2018-19	114821.44	45928576
2019-20	156700.00	62680000
2020-21	107500.00	43000000
2021-22	0.00	0
2022-23	0.00	0
2023-24 (Up to Aug)	0	0

8-Balubhai Lilabhai Keshwala Village - Aniyari, Ta - Ranavav Survey no.20/P, Area - 2.00.00 he.		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	0	0
2017-18	0	0
2018-19	16231.64	6492656
2019-20	50400	20160000
2020-21	15000	6000000
2021-22	0	0
2022-23	10	4000
2023-24 (Up to Aug)	0	0

9-Parbatbhai Maldebhai Parmar Village -khirasara, Ta - Ranavav Survey no. 209/1P, Area - 2.00.00 he.		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	47900	15088500
2017-18	60610	19092150
2018-19	30300	12120000
2019-20	1120	448000
2020-21	0	0
2021-22	0	0
2022-23	0	0
2023-24 (Up to Aug)	0	0

10-Punjabhai Arjanbhai Odedara Village -khirasara, Ta - Ranavav Survey no. 209/1P, Area - 2.00.00 he.		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	30135	9492525
2017-18	30020	9456300
2018-19	23600	9440000
2019-20	520	208000
2020-21	0	0
2021-22	0	0
2022-23	0	0
2023-24 (Up to Aug)	0	0

11-Vajshi Laxman Odedara Village -Dhruvada, Ta - Kutiyana Survey no.1/9p, Area - 2.00.00 he.		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	0	0
2017-18	0	0
2018-19	0	0
2019-20	35292.79	14117116
2020-21	0	0
2021-22	0	0
2022-23	0	0
2023-24 (Up to Aug)	0	0

12-Meraman C. Modhvadiya (kuchhadi) Village -Kuchhadi, Ta. Porbandar Survey no. 1119,		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	0	0
2017-18	21589.82	6800793.3
2018-19	39560	15824000
2020-21	0	0
2020-21	0	0
2021-22	0	0
2022-23	0	0
2023-24 (Up to Aug)	0	0

13-Udaysinh M Jethava Village - Ranavav, Ta. Ranavav Survey no. 78/5, Area : 12.14.00		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	84350	26570250
2017-18	199560	62861400
2018-19	126000	50400000
2019-20	124993.92	49997568
2020-21	46000	18400000
2021-22	0	0
2022-23	124780	49912000
2023-24 (Up to Aug)	0	0

14-Hamir Harji Kutana Village -Adityana, Ta - Ranavav Survey no.190/42B, Area - 32.78.00 he.		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	148820.01	46878303.15
2017-18	480582.66	151383537.9
2018-19	333068.095	133227238
2019-20	562000	224800000
2020-21	0	0
2021-22	0	0
2022-23	0	0
2023-24 (Up to Aug)	0	0

15-Ashok Babulal Sindhav Village - Bhod, Ta - Ranavav Survey no.358/3P, Area - 16.18.00 he.		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	264279.625	83243081.88
2017-18	130115.66	40986432.9
2018-19	169800	67920000
2019-20	139000	55600000
2020-21	238300	95320000
2021-22	0	0
2022-23	0	0
2023-24 (Up to Aug)	0	0

16-Masribhai Rajshibhai Karavadra Village -Ishwariya, Ta - kutiyana Survey no:429p, Area -4.00.00 he.		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	47335.452	14910667.38
2017-18	27453.26	8647776.9
2018-19	68943.753	27577501.2
2019-20	83923.18	33569272
2020-21	23981.91	9592764
2021-22	0	0
2022-23	0	0
2023-24 (Up to Aug)	0	0

17-Devabhai Karabhai Bhutiya Village - Ranavav, Ta. Ranavav Survey no. 78/5, Area : 11.33.00		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	74400	23436000
2017-18	30500	9607500
2018-19	0	0
2019-20	79990	31996000
2020-21	39900	15960000
2021-22	0	0
2022-23	0	0
2023-24 (Up to Aug)	0	0

18-Merkhi Jeta Vanda Village -Roghada, Ta - kutiyana Survey no:46/2,46/4, Area -4.00.00 he.		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	11112.29	3500371.35
2017-18	65480.985	20626510.28
2018-19	117256.808	46902723.2
2019-20	49800	19920000
2020-21	79100	31640000
2021-22	0	0
2022-23	0	0
2023-24 (Up to Aug)	0	0

19-Gopal Meghaji Patel Village -Bildi, Ta - Kutiyana Survey no91, Area -4.00.00 he.		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	2511.46	791109.9
2017-18	35120	11062800
2018-19	1412.1	564840
2019-20	230400	92160000
2020-21	61500	24600000
2021-22	0	0
2022-23	0	0
2023-24 (Up to Aug)	0	0

20-Ashok Babulal Sindhav Village -Aniyari, Ta - Ranavav Survey no.358/3P, Area - 16.18.00 he.		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	25724.42	8103192.3
2017-18	152035.52	47891188.8
2018-19	120000	48000000
2019-20	118400	47360000
2020-21	98060	39224000
2021-22	0	0
2022-23	0	0
2023-24 (Up to Aug)	0	0

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21-Vinja Arjan Odedara Village -Dolatgadh, Ta - Ranavav Survey no.265P,		
Year	Production (MT.)	Mineral Value (Rs.)
2016-17	40	12600
2017-18	40	12600
2018-19	60	24000
2019-20	80	32000
2020-21	0	0
2021-22	0	0
2022-23	0	0
2023-24 (Up to Aug)	0	0

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Over All Production Summary


Commissioner of Geology and Mining

District : PORBANDAR

Year : 2022-2023

LeaseHolder Code : ML2001009625

Month : All

Lease Type : All

Form Name : All

Printed Date : 01/12/2023 12:23:11 PM

Printed By : porbandar

Year	Month	District Name	Total Ereturn Filled	Total Ereturn not Filled	Mining Lease	Total	Total Dispatch	Total Production
2022-2023	April	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	May	PORBANDAR	2	0	0.00	0.00	0.00	0.00
	June	PORBANDAR	2	0	0.00	0.00	0.00	0.00
	July	PORBANDAR	2	0	0.00	0.00	0.00	0.00
	August	PORBANDAR	2	0	0.00	0.00	0.00	0.00
	September	PORBANDAR	2	0	0.00	0.00	0.00	0.00
	October	PORBANDAR	2	0	0.00	0.00	0.00	0.00
	November	PORBANDAR	2	0	0.00	0.00	0.00	0.00
	December	PORBANDAR	2	0	0.00	0.00	0.00	0.00
	January	PORBANDAR	2	0	0.00	0.00	0.00	0.00
	February	PORBANDAR	4	0	0.00	0.00	0.00	0.00
	March	PORBANDAR	4	0	0.00	0.00	0.00	10.00
Total			27	0	0.00	0.00	0.00	10.00

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Over All Production Summary



Commissioner of Geology and Mining

Printed Date : 01/12/2023 12:26:38 PM

Printed By : porbandar

District : PORBANDAR

Year : 2019-2020

LeaseHolder Code : ML2001010725

Month : All

Lease Type : All

Form Name : All

Year	Month	District Name	Total Ereturn Filled	Total Ereturn not Filled	Mining Lease	Total	Total Dispatch	Total Production
2019-2020	April	PORBANDAR	1	0	0.00	0.00	0.00	20.00
	May	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	June	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	July	PORBANDAR	1	0	0.00	0.00	0.00	20.00
	August	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	September	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	October	PORBANDAR	1	0	0.00	0.00	0.00	20.00
	November	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	December	PORBANDAR	1	0	0.00	0.00	0.00	20.00
	January	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	February	PORBANDAR	2	0	0.00	0.00	0.00	0.00
	March	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	Total			13	0	0.00	0.00	0.00

Page : 1 of 1



Commissioner of Geology and Mining

Printed Date : 01/12/2023 12:25:31 PM

Printed By : porbandar

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Over All Production Summary

District : PORBANDAR	Year : 2018-2019
LeaseHolder Code : ML2001010725	Month : All
Lease Type : All	Form Name : All

Year	Month	District Name	Total Ereturn Filled	Total Ereturn not Filled	Mining Lease	Total	Total Dispatch	Total Production
2018-2019	April	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	May	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	June	PORBANDAR	1	0	0.00	0.00	0.00	20.00
	July	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	August	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	September	PORBANDAR	1	0	0.00	0.00	0.00	20.00
	October	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	November	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	December	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	January	PORBANDAR	1	0	0.00	0.00	0.00	20.00
	February	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	March	PORBANDAR	1	0	0.00	0.00	0.00	0.00
Total			12	0	0.00	0.00	0.00	60.00

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Over All Production Summary



Commissioner of Geology and Mining

Printed Date : 01/12/2023 12:25:10 PM

Printed By : porbandar

District : PORBANDAR	Year : 2017-2018
LeaseHolder Code : ML2001010725	Month : All
Lease Type : All	Form Name : All

Year	Month	District Name	Total Ereturn Filled	Total Ereturn not Filled	Mining Lease	Total	Total Dispatch	Total Production
2017-2018	April	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	May	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	June	PORBANDAR	1	0	0.00	0.00	0.00	10.00
	July	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	August	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	September	PORBANDAR	1	0	0.00	0.00	0.00	10.00
	October	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	November	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	December	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	January	PORBANDAR	1	0	0.00	0.00	0.00	20.00
	February	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	March	PORBANDAR	1	0	0.00	0.00	0.00	0.00
Total			12	0	0.00	0.00	0.00	40.00

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Commissioner of Geology and Mining

Printed Date : 01/12/2023 12:24:52 PM

Printed By : porbandar

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Over All Production Summary

District : PORBANDAR	Year : 2016-2017
LeaseHolder Code : ML2001010725	Month : All
Lease Type : All	Form Name : All

Year	Month	District Name	Total Ereturn Filled	Total Ereturn not Filled	Mining Lease	Total	Total Dispatch	Total Production
2016-2017	April	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	May	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	June	PORBANDAR	1	0	0.00	0.00	0.00	15.00 30
	July	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	August	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	September	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	October	PORBANDAR	1	0	0.00	0.00	0.00	15.00 31
	November	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	December	PORBANDAR	2	0	0.00	0.00	0.00	0.00
	January	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	February	PORBANDAR	1	0	0.00	0.00	0.00	0.00
	March	PORBANDAR	1	0	0.00	0.00	0.00	10.00 31
	Total			13	0	0.00	0.00	0.00

1.Yunus Abdul Hamdani
Village-Semarvav, Ta-Talala
Survey No.189 P,Area - 04.90.00Ha.

Year	Production(Mt.)	Mineral Value (Rs.)
2016-17	2476	779940
2017-18	7076.485	2229093
2018-19	20460	8184000
2019-20	0	0
2020-21	0	0
2021-22	0	0
2022-23	0	0
2023-24 (upto November-2023)	0	0



Geologist(I/C)
Girsomnath

Abbas Dostmamad Khira
Village Bhatiya, Ta- Kalyanpur
Survey No. 907, Area- 49.38.04 Hec

Year	Production (MT.)
2016-17	8230.965
2017-18	90553.300
2018-19	72115.040
2019-20	0.000
2020-21	0.000
2021-22	0.000
2022-23	0.000
2023-24 (up to Aug)	0.000

કે. ભૂસ્તરશાસ્ત્રી
ભૂસ્તર વિજ્ઞાન અને ખેતીજમીન
ટેવભૂમિ કારકા

1-Ramilaben Parbatbhai Bariya Village-Tanasava, Ta-Upleta Survey No.174, Area-04.00.00 He.		
Year	Production(MT)	Mineral Value (Rs.)
2016-17	46000	13800000
2017-18	39200	11760000
2018-19	59500	17850000
2019-20	73000	21900000
2020-21	38500	11550000
2021-22	0	0
2022-23	581	174300
2023-24(Upto Nov)	24550	7365000
2-Hardabhai Govindbhai Bhimbha Village-Vadekhan, Ta-Upleta Survey No.8/1 p1, Area-04.00.00 He.		
Year	Production(MT)	Mineral Value (Rs.)
2016-17	57000	17100000
2017-18	70000	21000000
2018-19	141000	42300000
2019-20	219000	65700000
2020-21	60800	18240000
2021-22	0	0
2022-23	0	0
2023-24(Upto Nov)	32	9600


 Geologist
 Geology and Mining Department
 Rajkot.



Commissioner of Geology and Mining

Printed Date : 07/12/2023 12:04:11 PM

Printed By : rajkot

Over All Production Summary

District : RAJKOT	Year : 2023-2024
LeaseHolder Code : ML0206007725	Month : All
Lease Type : All	Form Name : All

Year	Month	District Name	Total Ereturn Filled	Total Ereturn not Filled	Mining Lease	Total	Total Dispatch	Total Production	
2023- 2024	April	RAJKOT	1	0	0.00	0.00	0.00	0.00	
	May	RAJKOT	1	0	0.00	0.00	0.00	0.00	
	June	RAJKOT	1	0	0.00	0.00	0.00	0.00	
	July	RAJKOT	1	0	0.00	0.00	0.00	0.00	
	August	RAJKOT	1	0	0.00	0.00	0.00	0.00	
	September	RAJKOT	1	0	2560.00	2560.00	32.00	32.00	
	October	RAJKOT	1	0	0.00	0.00	0.00	0.00	
	November	RAJKOT	1	0	0.00	0.00	0.00	0.00	
	Total			8	0	2560.00	2560.00	32.00	32.00



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OFFICE OF THE GEOLOGIST
GEOLOGY & MINING DEPARTMENT

Lal Bungalow Circle, Nr. District Court, Jamnagar
Email : geologist-jam@gujarat.gov.in
PH: 0288-2676808



No.GJ/ML/ECcell./NGT/2023/ 3425

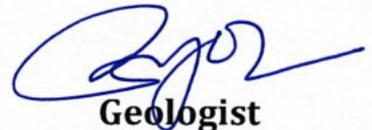
Date: 8.12.2023.

To,
Nodal Officer,
Regional office,
Gujarat Pollution Control Board,
Porbandar.

Subject: Joint visit of mining lease area of gayatri minerals
(7.00.00 hectors) – survey no.165 of village rakka,
Ta.-Lalpur, Dist-Jamnagar.

With reference to the NGT matter 101/2019 and joint visit of mining lease area of gayatri minerals (7.00.00 hectors) – survey no.165 of village rakka by prant officer, lalpur, Environment Engineer (SEIAA-Gandhinagar), Regional office (GPCB) Jamnagar & Porbandar and Geologist, Jamnagar on 07.12.2023, please note that there is no production / dispatch of limestone mineral is recorded from 01.04.2016 onwards. The mining lease at present is non-operative.

This is for your information and necessary action please.


Geologist
Jamnagar